

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 88/2025

In the matter of:

Devidas Khatri

...Applicant

Versus

MoEF&CC& Ors.

....Respondent(s)

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Date: 02.07.2025

Filed

Through

(Rahul Khurana)

Advocate-on-Record

Supreme Court of India

Off: A-174A, 2nd Floor, Defence Colony, New Delhi-24

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In the matter of:

OA No. 88/2025

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**REPLY ON BEHALF OF RESPONDENT NO. 6 i.e. HARYANA
STATE POLLUTION CONTROL BOARD**

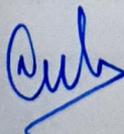
Most Respectfully Showeth,

1. That the above mentioned Original Application is pending for adjudication before this Hon'ble Tribunal and is now fixed for 03.07.2025.
2. That this Hon'ble Tribunal vide its order dated 03.03.2025, was pleased to issue direction to Respondent State Pollution Control Board to file detailed report disclosing details of the inspection of the recycler units under consideration and also facilities which are available in the recycling units and if prior to their registration any inspection has been done by doing the physical inspection.

Relevant portion of the order dated 03.03.2025 is reproduced as follows:

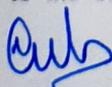
"1-5 xxx...xxx...xxx...xxx...xxx...xxx

6.The Respondent No. 2-CPCB and the Respondents no. 3 to 6 SPCBs are directed to file the detailed report disclosing the details of the inspection of the recyclers units under consideration and also facilities which are available in the recycling units and if prior to their



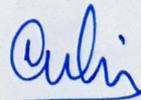
registration any verification has been done by doing the physical inspection."

3. That in compliance of above mentioned order of this Hon'ble Tribunal, a detailed report containing the name of the unit, name of the district where is unit is situated, date of last inspection and date of consent to operate granted by the HSPCB with validity period and the detail in reference to obtaining of EPR, has been prepared. The copy of the detailed report is attached as **Annexure R-6/1** and the copies of inspection reports and copies of Consent to operaterelating to all the units are attached as **Annexure R-6/2 (Colly)**.
4. That in addition to above, keeping in view of the averments of the applicant and the spirit of the order of this Hon'ble Tribunal, it is also appropriate to bring into the notice of this Hon'ble Tribunal that the inspection of the e-waste units are carried out as per the Consent Procedure HSPCB/PLG/2020/1767-93 dated 04.12.2020, wherein, Para 3.1.7 provides that Inspection of the industry will be carried out by the authorized officer/ officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the



Regional Officers after inspection of the unit. Copy of the policy dated 04.12.2020 is attached as **Annexure R-6/3**.

5. It is worthwhile to mention here that perusal of the above mentioned policy dated 04.12.2020, (**Annexure R-6/3**) the Consent to Operate is granted after inspection of the unit. Further, it is also apt to mention here that as per the SOPs for E-Waste Recycler, issued by the CPCB, the registration as recycler under E-waste (Management) Rules, 2022 is to be done by the CPCB after issuance of the CTO by the concerned SPCB/PCC under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. At the cost of repetition, it is submitted that CTO is granted after inspection of the unit as mentioned in the preceding Para and thus, it can be said that no registration done without inspection of the unit. Copy of SOP for E-Waste Recycler is attached as **Annexure R-6/4**.
6. It is submitted that the present reply alongwith the detailed report has been prepared keeping in view of the spirit of the order of this Hon'ble Tribunal and thus, it is prayed that this reply alongwith the detailed report may kindly be taken on record for kind consideration of this Hon'ble Tribunal.



Senior Environmental Engineer
HSPCB, C-11, Sec-6, Panchkula.

Date:02.07.2025
Place: Panchkula

In the matter of:

OA No. 88/2025

Devidas Khatri

...Applicant

Versus

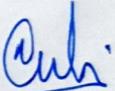
MoEF&CC& Ors.

...Respondent(s)

AFFIDAVIT

I, Naveen Gulia, Senior Environmental Engineer, HSPCB, Panchkula aged about 46 years do hereby solemnly affirm and state as under:-

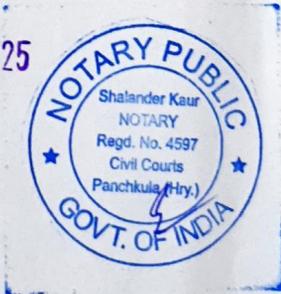
1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

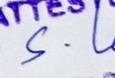

Deponent

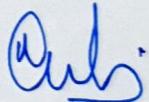
Verification:

Verified at Panchkula on 02nd day of July 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

02 JUL 2025



ATTESTED

NOTARY PUBLIC
Civil Courts, Panchkula


Deponent

This Affidavit/SPA/GPA/Deed has been executed by the deponents/executants contents of which have been read over & explained to him/her/them which he/she/them understand & admit to be correct.

Detail of E-waste Recycling /Refurbisher units in Haryana

Sr. No.	Name of the unit	Name of Regional Office	Date of Last inspection report	No. & Date of CTO	Validity of CTO	Whether unit has obtained EPR or not
1	M/s Thapar Disposal Industries, 902-A/5/6, Chara Mandi Road, Ambala	Ambala	02.12.2024	HSPCB/Consent/ : 320220923AMBCTO 35036675 dated:17/04/2023	17/04/2023 - 30/09/2027	EPR obtained
2	Total Waste Solution Khasra No. 30// 10/1,11 /1, 12/2 Village Majri, Ambala-Durana Road, Lakhnour sahib - Mardon sahib road , Tehsil Ambala Cantt , Ambala	Ambala	24.01.2025	HSPCB/Consent/ : 320220925AMBCTO 88829415 dated:18/02/2025	17/02/2025 - 30/09/2029	EPR obtained
3	M/s E-waste Warriors Private Limited, Katauni no. 302, Khasra No. 14, Khewat No. 277, Village Untlodha near behind Neuvo Polymer, Jhajjar	Bahadurgarh	20.09.2024	HSPCB/Consent/:320 220924JHACTO7909 2719 dated 21.09.2024	21/09/2024 - 30/09/2028	EPR obtained
4	M/s Greenecolink Private Limited, Plot No. 1881-P, MIE, Part-II, Industrial Estate, Bahadurgarh	Bahadurgarh	16.04.2025	HSPCB/Consent/:320 220925JHACTO9968 9337 dated 18.04.2025	18/04/2025 - 30/09/2029	EPR obtained
5	M/s Re Chakra Waste Management LLP, Plot No. 18, Sector-6, Faridabad.	Ballabgarh	14.01.2023	HSPCB/Consent/:344 653823FDBBCTO399 96490 dated 20.07.2023	01.10.2023 - 30.09.2028	EPR obtained
6	M/s Naturevolt Recyclers India Pvt. Ltd., Plot No. 323, Part-IV, Sector-24, Faridabad	Ballabgarh	20.03.2023	HSPCB/Consent/:320 220923FDBBCTO822 3189 dated 05.07.2023	01.10.2023 – 30.09.2028	EPR obtained
7	M/s Naturevolt Recyclers India Pvt. Ltd. Unit-II, Subhadra Estate, Sector-58, Ballabgarh, Faridabad	Ballabgarh	30.04.2024	HSPCB/Consent/:320 220924FDBBCTO634 99868 dated 08.05.2024	08.05.2024 to 30.09.2028	EPR obtained

Sr. No.	Name of the unit	Name of Regional Office	Date of Last inspection report	No. & Date of CTO	Validity of CTO	Whether unit has obtained EPR or not
8	M/s Universal Power Solutions, Khewat No. 120/113 Khatoni No. 148 Kh No 15, Killa No. 6/2/2, 3-10 Vill-Heerapur Sub-Tehsil- Mohna Ballabgarh, Ballabgarh, Faridabad,	Ballabgarh	14.05.2025	HSPCB/Consent/:320220925FDBBCTO101537384 dated 27.05.2025	27.05.2025 – 30.09.2027	EPR obtained
9	M/s Namu Ewaste Management Ltd., 14/1, Mathura Road, Faridabad	Faridabad	17.06.2025	HSPCB/Consent/ : 320220922FDBDCTO23049105 dated 22.04.2022	22/04/2022 - 30/09/2026	EPR obtained
10	M/s Vorgoo Recycling Private Limited, Plot No. 214, Sector-3, IMT, Bawal, Rewari	Rewari	20.06.2025	HSPCB/Consent/ : 320220922REWCTO30392306 dated 19.12.2022	13/11/2022 - 30/09/2027	EPR obtained
11	M/s Waste Recycling Studio, Plot No. 347, Sector-3, Phase-2, IMT, Bawal, Rewari.	Rewari	25.06.2025	HSPCB/Consent/ : 320220923REWCTO35418458 dated 28.04.2023	28/04/2023 - 30/09/2025	EPR obtained
12	M/s E waste Solutions, Khasra No. 8//16, 17/1, 25/1, Village Khasrupur, Distt., Palwal	Palwal	13.08.2024	HSPCB/Consent/ : 320220924PALCTO71570312 dated:18/08/2024	01/10/2024 - 30/09/2029	EPR obtained
13	M/s Adinath Recyclotronix Pvt., Ltd., Plot # 361, Industrial Estate, HSIIDC, Panipat.	Panipat	09.04.2024	HSPCB/Consent/ : 843072324PITCTO27938547 dated:10/04/2024	09/04/2024 - 30/09/2028	EPR obtained
14	M/s Exigo Recycling Private Limited, Barsat Road, Panipat.	Panipat	29.08.2024	HSPCB/Consent/ : 320220923PITCTO46867494 dated:08/11/2023	01/10/2023 - 30/09/2025	EPR obtained
15	M/s Exigo Recycling Private Limited, Barsat Road, Village Barsat, Near Victor School Karnal	Karnal	16.10.2024	HSPCB/Consent/ : 320220922KARCTO22133755 dated:27/03/2022	27/03/2022 - 30/09/2026	EPR obtained

Sr. No.	Name of the unit	Name of Regional Office	Date of Last inspection report	No. & Date of CTO	Validity of CTO	Whether unit has obtained EPR or not
16	Gauvins Green Management Pvt. Ltd., Har Singh Pura Bus Stop, Khewat No. 266 Rugs Creation, Main Alipur Road, Tehsil Gharaunda, Karnal	Karnal	09.12.2024	HSPCB/Consent/ : 320220924KARCTO8 2367099 dated:10/12/2024	10/12/2024 - 30/09/2029	EPR obtained
17	M/s Ingram Micro India Private Limited, Plot No. 45, Pace City-I, Sector-37, Gurugram	Gurugram North	29.01.2024	HSPCB/Consent/ : 329994524GUNOCT 063552827 dated:14.05.2024	31.03.2024 - 31.03.2029	EPR obtained for Refurbisher
18	M/s Green PC World Pvt. Ltd., Plot No. 14, Pace City-I, Sector-37, Gurugram	Gurugram North	30.09.2021	HSPCB/Consent/ : 329994521GUNOCT 012782779 dated:01.10.2021	01.10.2021 - 31.03.2026	EPR obtained for Refurbisher
19	M/s Deshwal Waste Management Pvt. Ltd Plot no 15, Sector 5, IMT Manesar	Gurugram South	04.04.2025	HSPCB/Consent/ : 843069725GUSOCTO 98113254 dated:18/04/2025	18/04/2025 - 30/09/2027	EPR obtained
20	Finetech Recycling Private Limited VILLAGE BHATHGOAN DUGRAN, SONIPAT	Sonipat	08.10.2024	HSPCB/Consent/ : 320220924SONCTO7 8548855 dated:09/10/2024	09/10/2024 - 30/09/2029	EPR obtained
21	Global Waste Solution Unit II, Killa No. 45//19/1/1/3, 19/1/1/4, 20/2/1, 20/2/2, Village Dhaturi, Distt. Sonipat	Sonipat	16.02.2021	HSPCB/Consent/ : 320220921SONCTO9 469866 Dated:17/02/2021	17/12/2020 - 30/09/2024	EPR obtained
22	Global Waste Solution Khasra No. . 71/22/2, 23/2/1,74//3/2/1 village Ram Nagar Tehsil Ganaur distt. Sonipat Haryana	Sonipat	22.12.2022	HSPCB/Consent/ : 320220923SONCTO4 8007916 Dated:07/11/2023	01/10/2023 - 30/09/2028	EPR obtained
23	M/s Grandeur Recycling Private Limited, Kila No. 28//21/2, Village Bagru, Sonipat	Sonipat	26.06.2024	HSPCB/Consent/ : 320220924SONCTO7 1103621 dated:04/07/2024	04/07/2024 - 30/09/2028	EPR obtained

Sr. No.	Name of the unit	Name of Regional Office	Date of Last inspection report	No. & Date of CTO	Validity of CTO	Whether unit has obtained EPR or not
24	M/s Mobitech E waste Recycler run under Mobitech LLP, Village Bhatgaon Dungran Guhana Road, Distt Sonipat	Sonipat	14.11.2023	HSPCB/Consent/ : 843069723SONCTO4 8737754 dated:15/11/2023	15/11/2023 - 30/09/2028	EPR obtained
25	Pythonic Waste Services Private Limited Khasra No. 37122 MIN 1312 MIN 1832.9, Estac Nathupur, Distt. Sonipat,	Sonipat	03.12.2022	HSPCB/Consent/ : 320220922SONCTO3 0088820 Dated:15/12/2022	15/12/2022 - 30/09/2027	EPR obtained
26	RBH E waste Recycle Hub Pvt. Ltd., (Old Name Satellite Vision India), Plot No. 130, HSIIDC, Rai, Sonipat.	Sonipat	06.08.2022	HSPCB/Consent/ : 320220922SONCTO2 3446734 dated:23/05/2022	01/10/2022 - 30/09/2027	EPR obtained
27	Teva Recyclotronics Pvt. Ltd., Kila No. 69//9/1, 12/1/2, Village Jhundpur, Tehsil Rai, Sonipat	Sonipat	03.03.2025	HSPCB/Consent/ : 320220925SONCTO9 2661203 dated:11/03/2025	05/03/2025 - 30/09/2029	EPR obtained
28	Ananya Ewaste Solution Private Limited, Khewat no.- 1197,1199, Khatoni no. 1343,1345, Killa No. 150//17/1,2 Vill. Ismaila, Tehsil-Sampla, Distt. Rohtak	Rohtak	15.03.2025	HSPCB/Consent/ : 320220925ROHCTO9 1353145 dated:15/03/2025	15/03/2025 - 30/09/2029	EPR obtained
29	Endeavor Recycles India Private Limited, 71//14/2/2, 71//15/1, Village-Hassangarh, Tehsil-Sampla, District-Rohtak	Rohtak	09.12.2022	HSPCB/Consent/ : 320220922ROHCTO3 1209733 dated:09/12/2022	09/12/2022 - 30/09/2027	EPR obtained
30	E Green Dust, Village Goyala, Tauru, Distt. Nuh	Nuh	12.05.2025	HSPCB/Consent/ : 320220925GSMWCT O102907932 dated:16/06/2025	16/06/2025 - 30/09/2029	EPR obtained

Sr. No.	Name of the unit	Name of Regional Office	Date of Last inspection report	No. & Date of CTO	Validity of CTO	Whether unit has obtained EPR or not
31	Ewaste Recyclers India, Shed No. 15, Roz Ka Meo, Industrial Area, Distt. Nuh (Mewat)	Nuh	07.02.2024	HSPCB/Consent/ : 320220923GSMWCT O39995110 dated:08/08/2023	01/10/2023 - 30/09/2028	EPR obtained
32	M/s Pamp Precision Manufacturing India Pvt. Ltd., Roz Ka Meo, Industrial Area, Distt. Nuh	Nuh	22.11.2024	HSPCB/Consent/ : 843072323GSMWCT O37936855 dated:16/07/2023	01/10/2023 - 30/09/2028	EPR obtained

HARYANA STATE POLLUTION CONTROL BOARDSPOT INSPECTION REPORT OF THE INDUSTRIESA.General Information of the unit

1. Name & Address of the unit : M/s Thapar Disposal Industries
902 A/2/6 Chera Mandi Road, Ambala
- GPS Co-ordinates : Lat. 30.39309°, Long - 76.764946°
2. Email ID of the unit/ occupier :
3. Telephone No. : 98137-80008
4. Fax Nos. :
5. Date & Time of Inspection : 2/12/2024, 5:15PM
6. Category of the unit : Red/Orange/ Green
7. Type of Industries : 17Cat/Seriously Polluting Other
8. Size of unit based upon investment cost of plant & machinery : Small
9. Name of representative of unit with designation present at the time of inspection : Sh. Satinder Pal
10. Name of Directors/partners/proprietor/ Manger/ Occupier etc. : — Do —
11. Detail of products/ by product manufactured (with capacity of installation & quantity per annum) : E-waste dismantler & Recycler
12. Detail of raw material used (with quantity per annum) : E-waste as per report.
13. Manufacturing process : Dismantling & Recycling
14. Detail of Machinery installed involving polluting process : — Do —
15. Date of Commissioning of the unit : old unit
16. Status of Consent to Establish : Obtained
17. Status of Consent to Operate : obtained valid upto 30/9/27
18. Status of Authorization under HWM Rules :

B.Air Pollution

1. Source of air emission from the process of the unit including fugitive emission with type boilers/ Furness, capacity & stack height : Process of e-waste unit
2. Status of online monitoring status system (Stack/AAQ) if applicable : —
3. Detail about derivation in the details/ stack of Air emission/ type of fuel if any already provided to Board : NA

- | | | | |
|-----|---|---|-------------|
| 4. | Detail of Stacks/ Chimneys/ Vente | : | MS. |
| 5. | Whether Height of all stacks/ chimney as per norms | : | Yes. |
| 6. | Capacity of DG sets | : | NA |
| 7. | Stack Height of DG sets above programme and whether as per norms | : | |
| 8. | Status of Accoustic Enclosure on DG Sets | : | NA |
| 9. | Noise results DG sets Monitored during inspection | : | NA |
| 10. | Type of Quantity of Fuel Used
(Separate for each source) | : | Electricity |
| 11. | Status of Air Pollution Control Devices (APCD) | : | |
| | (a) Required or Not | : | Required |
| | (b) Provided or Not | : | Required |
| | (c) Details of APCD provided with detail of all components | : | Bag filter |
| | (d) Whether structurally adequate or Not | : | Yes. |
| | (e) Whether operating APCD satisfactorily | : | Yes |
| 12. | Whether provided separate flow meters in case of wet scrubber | : |] NA |
| 13. | Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD | : | |
| 14. | Detail of treatment of effluent in case of wet scrubber & its mode of disposal | : | |
| 15. | Whether provided Sampling arrangements on all stacks/ chimneys including DG sets | : | Yes. |
| 16. | General Remarks | : | |

Water Consumption

- | | | | |
|----------|---|---|-----------|
| <u>C</u> | | : | |
| 1. | Source of Water Supply | : | MC Supply |
| 2. | Detail of measuring devices provided if any such as Flow Meters, V-notch etc. | : | - |
| 3. | Whether measuring devices has been sealed | : | - |
| 4. | Whether maintained the log book for supply of water from all sources & consumption for various uses | : | - |
| 5. | Detail of water consumption per day/month | : | 1.0 KLD |
| | (a) Domestic Purpose | : | |
| | (b) Boiler/ Cooling | : | |
| | (c) Industrial use (Easily Biodegradable) | : | |

- (d) Industrial use (Not easily Biodegradable) : -
- (e) Other : -
- 6. General Remarks :

D

Water Pollution

- 1. Source & processes of water pollution including raw water treatment if any : *Domestic use only*
- 2. No. of outlet for discharge of effluent : Domestic: *2*
Trade: *0*
- 3. Quantity of Effluent in KLD : Domestic: *0.5 KLD*
Trade:
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) : STP ETP
 - (a) Required or Not :
 - (b) Installed or Not :
 - (c) Detail of STP/ETP provided (if required) with detail of all components and technology used : *NA*
 - (d) Whether structurally adequate or not :
 - (e) Whether operating STP/ETP satisfactorily :
 - (f) Whether provided online chemical dosing system/pH meter :
- 5. Mode of Discharge of Effluent : Domestic: *Sewer*
Trade:
- 6. Name of Water recipient body if any :
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization :
- 8. Status of ZLD as per CPCB direction if applicable : *NA*
- 9. Whether provided flow meters on outlet & inlet of ETP/ STP :
- 10. Whether provided separate meter on ETP/ STP :
- 11. Whether maintained log book for consumption of Electricity/ Chemicals/ Quantity of effluent :
- 12. Status of online monitoring system, if applicable :
- 13. General Remarks :

E.

Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules : *APCD Residue*
2. Type & Qty of Hazardous Waste : (i) Incinerable
(ii) Recyclable
~~(iii) Disposable~~ for landfills
(iv) Total
3. Stock-Pile Quantity of Hazardous Waste : *Nil*
4. Mode of disposal & treatment of Hazardous Waste : *GEPIL*
5. Size of Hazardous Waste storage site : *Yes*
6. Display Board for Hazardous Waste at Factory gate provided or not : *-*
7. Whether agreement made with the service provider for disposal of Hazardous Waste (if yes, give detail with validity) : *Yes*
8. Details of Hazardous Waste Transported to service provider : *-*

F

Hazardous Chemical Handling & Management and PLI Act, 1991

1. List of Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
2. Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 :
3. Name of Insurer agency with date & validity of policy :
4. Whether Hazardous Chemicals handling & storage facility is adequate :
5. Remarks :

NA

M/s Thapar Disposal Industries, Ambale is visited on 02/12/2024 after taking permission from the competent authority as unit has applied for CTE-expansion and for this latest inspection (03 months) is required to grant the case. It is found that unit is engaged in dismantling & recycling of e-waste. Unit has provided Bag filter for processing emission as APCD. Unit has authorized Annual Capacity as 82125MT

For Thapar Disposal Industries

Auth. Signatory

Signature of the representative of the unit

Name, Designation & Address

2/12/2024

Signature of the Officer/ Officers of the Board who conducted the inspection

AEE, Gaurav Sharma,



Report No- 541

439 Form IV

(See Rule 20)

Dated: 10.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 02nd December of, 2024, collected by Sh. Gaurav Sharma, AEE on the 02nd December of, 2024, of M/s Thapar Disposal Industries, 902-A/5/6, Chara Mandi Road, Ambala for analysis.

Further certify that I have analyzed the above mentioned sample on 02nd day December of, 2024 to 10th - December-2024 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	541	
2.	Name of Plant/ Section #	Dismantling	
3.	Stack Attached to #	Bag Filter	
4.	Normal Operating Schedule (hr/day)#	08-10 hrs	
5.	Type of Chimney #	MS	
6.	Stack Temperature (^o C) #	28	
7.	Average stack velocity (m/sec) #	4.28	
8.	Stack Height from Ground Level #	11 m	
9.	Diameter of the Stack #	8'	
10.	Quantity of Emission (m ³ /sec)	0.13	
11.	Type of Fuel #	Electricity	
12.	Suspended Particulate Matter (mg/m3)	8.4	

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this – 10.12.2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-6, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Regional Office: Ambala. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

Neeraj Bala
Board Analyst

End of the Report

440

M/S
THAPAR
DISPOSAL
INDUSTRIES

GSTIN-06AQPS2919Q2ZA



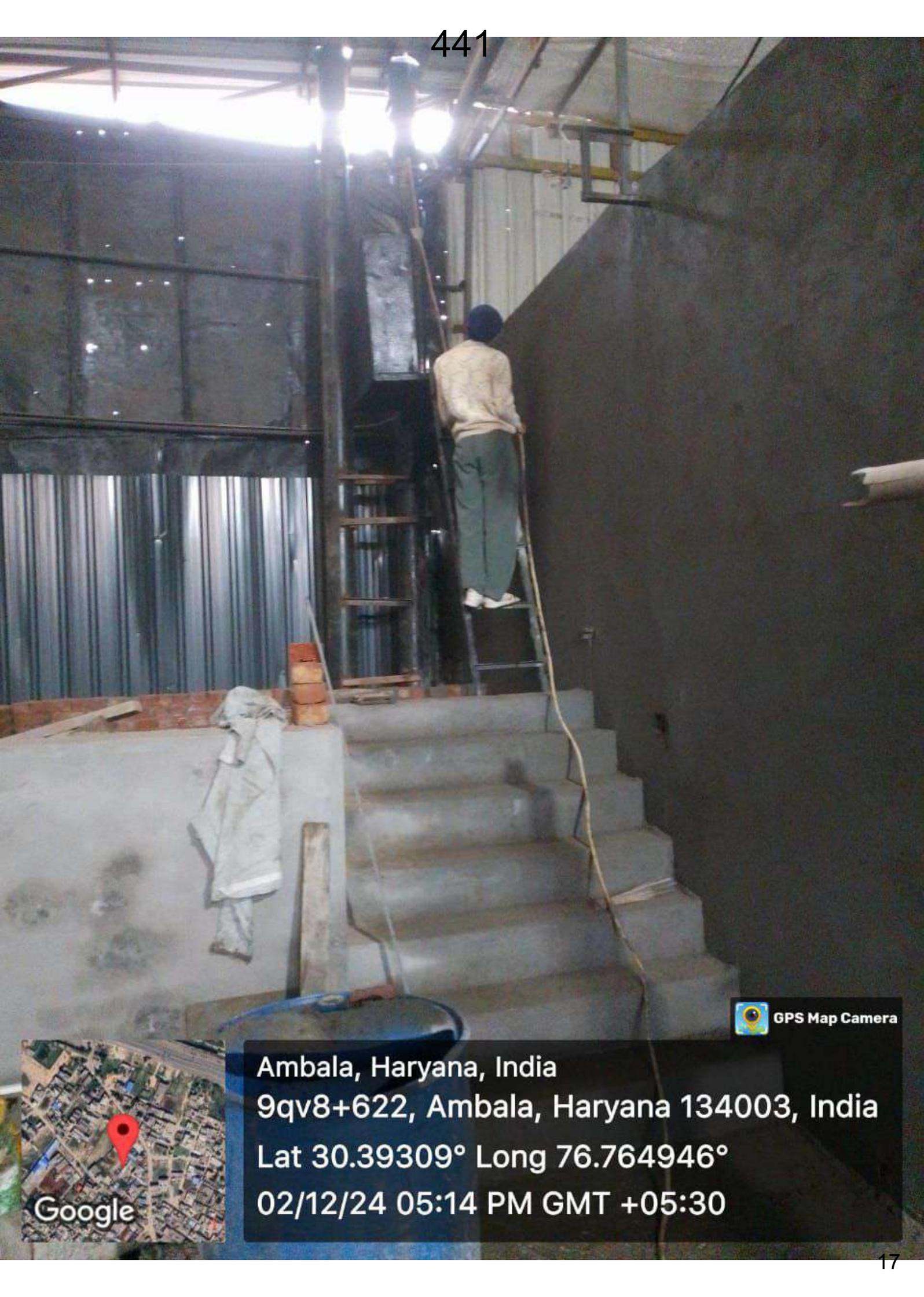
GPS Map Camera



Google

Ambala, Haryana, India
9qv8+622, Ambala, Haryana 134003, India
Lat 30.393066° Long 76.765038°
02/12/24 05:14 PM GMT +05:30

441



 GPS Map Camera

Ambala, Haryana, India
9qv8+622, Ambala, Haryana 134003, India
Lat 30.39309° Long 76.764946°
02/12/24 05:14 PM GMT +05:30





HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A.**General Information of the unit**

1. Name & Address of the unit : Total Waste Solutions -
Khasra No. 30/10/1, 11/1, 12/2 Village Majri
Ambala - Duana Road, Dakhrou
Sahib - Mardon Sahib road, Tehsil Ambala
- GPS Co-ordinates : Lat-30.262332° Long-76.77882
2. Email ID of the unit/ occupier : thetotalwasteolution@gmail.com
3. Telephone No. : 98137-80008
4. Fax Nos. :
5. Date & Time of Inspection : 24/1/25, 4:25 PM
6. Category of the unit : Red Orange/ Green
7. Type of Industries : 17Cat/Seriously Polluting Others
8. Size of unit based upon investment cost of plant & machinery : Micro.
9. Name of representative of unit with designation present at the time of inspection : Sh. Avneet Pal Singh
10. Name of Directors/partners/proprietor/ Manger/ Occupier etc. : Partner.
11. Detail of products/ by product manufactured (with capacity of installation & quantity per annum) : Recycling of E-waste, Scrapping of ELV (End of life vehicles).
12. Detail of raw material used (with quantity per annum) : - E-waste = 30MT/Day
- ELV (Natural or Premature) = 40 nos/Day
13. Manufacturing process : For ELV → Depollution → Dismantling → Shredding
↓
Magnetic separator
14. Detail of Machinery installed involving polluting process : E-waste Recycling Process. Density Separator. (Ferrous-ferrous)
15. Date of Commissioning of the unit : Yet to start
16. Status of Consent to Establish : Obtained valid upto 16/06/2022.
17. Status of Consent to Operate : Applied
18. Status of Authorization under HWM Rules : Applied.

B.**Air Pollution**

1. Source of air emission from the process of the unit including fugitive emission with type boilers/ Furness, capacity & stack height : Stack.
2. Status of online monitoring status system (Stack/AAQ) if applicable : -
3. Detail about derivation in the details/ stack of Air emission/ type of fuel if any already provided to Board : -

- | | | | |
|-----|---|---|-------------------------------------|
| 4. | Detail of Stacks/ Chimneys/ Vente | : | MS, Round. |
| 5. | Whether Height of all stacks/ chimney as per norms | : | Yes. (13mtr) |
| 6. | Capacity of DG sets | : | NA. |
| 7. | Stack Height of DG sets above programme and whether as per norms | : | Yes. NA |
| 8. | Status of Accoustic Enclosure on DG Sets | : | NA |
| 9. | Noise results DG sets Monitored during inspection | : | NA |
| 10. | Type of Quantity of Fuel Used
(Separate for each source) | : | NA |
| 11. | Status of Air Pollution Control Devices (APCD) | : | APCD Required. |
| | (a) Required or Not | : | Required |
| | (b) Provided or Not | : | Provided. |
| | (c) Details of APCD provided with detail of all components | : | Cyclone Dust Collector + Bag Filter |
| | (d) Whether structurally adequate or Not | : | Yes. |
| | (e) Whether operating APCD satisfactorily | : | APCD is installed. |
| 12. | Whether provided separate flow meters in case of wet scrubber | : |] NA. |
| 13. | Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD | : | |
| 14. | Detail of treatment of effluent in case of wet scrubber & its mode of disposal | : | |
| 15. | Whether provided Sampling arrangements on all stacks/ chimneys including DG sets | : | |
| 16. | General Remarks | : | |

CWater Consumption

- | | | | |
|----|---|---|-----------|
| 1. | Source of Water Supply | : | Tubewell. |
| 2. | Detail of measuring devices provided if any such as Flow Meters, V-notch etc. | : | NA |
| 3. | Whether measuring devices has been sealed | : | — |
| 4. | Whether maintained the log book for supply of water from all sources & consumption for various uses | : | — |
| 5. | Detail of water consumption per day/month | : | |
| | (a) Domestic Purpose | : | 1.5KLD. |
| | (b) Boiler/ Cooling | : | |
| | (c) Industrial use (Easily Biodegradable) | : | |

- (d) Industrial use (Not easily Biodegradable) :
 - (e) Other :
6. General Remarks :

} NA

D

Water Pollution

- 1. Source & processes of water pollution including raw water treatment if any : Domestic Effluent
- 2. No. of outlet for discharge of effluent : Domestic: 01
Trade: -
- 3. Quantity of Effluent in KLD : Domestic: 1.5 KLD
Trade: -
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) : STP ETP
 - (a) Required or Not :
 - (b) Installed or Not :
 - (c) Detail of STP/ETP provided (if required) with detail of all components and technology used : NA
 - (d) Whether structurally adequate or not :
 - (e) Whether operating STP/ETP satisfactorily :
 - (f) Whether provided online chemical dosing system/pH meter :
- 5. Mode of Discharge of Effluent : Domestic: Septic tank
Trade:
- 6. Name of Water recipient body if any :
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization :
- 8. Status of ZLD as per CPCB direction if applicable :
- 9. Whether provided flow meters on outlet & inlet of ETP/ STP : NA
- 10. Whether provided separate meter on ETP/ STP :
- 11. Whether maintained log book for consumption of Electricity/ Chemicals/ Quantity of effluent :
- 12. Status of online monitoring system, if applicable :
- 13. General Remarks :

} NA

E.

Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules : *APCM Residue (35.1).*
2. Type & Qty of Hazardous Waste : (i) Incinerable
(ii) Recyclable
(iii) Disposable for landfills
(iv) Total
3. Stock-Pile Quantity of Hazardous Waste : *Nil.*
4. Mode of disposal & treatment of Hazardous Waste : *To authorized Recycler (GEPIL)*
5. Size of Hazardous Waste storage site : *Yes provided*
6. Display Board for Hazardous Waste at Factory gate provided or not : *-*
7. Whether agreement made with the service provider for disposal of Hazardous Waste (if yes, give detail with validity) : *Applied for.*
8. Details of Hazardous Waste Transported to service provider : *-*

F

Hazardous Chemical Handling & Management and PLI Act, 1991

1. List of Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
2. Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 :
3. Name of Insurer agency with date & validity of policy :
4. Whether Hazardous Chemicals handling & storage facility is adequate :
5. Remarks

NA.

The unit is visited on dt- 24/1/25 to grant 1st CTD after taking permission. The unit has installed cyclone dust collector & Bag filter as APCM which are connected to stack. Unit is having facility for e-waste recycling and scrapping of RLV. Unit is ready to operate.

For Total Waste Solution

A.P. Singh

Partner

Signature of the representative of the unit
Name, Designation & Address

[Signature]
24/1/25

Signature of the Officer/ Officers of the Board who
conducted the inspection







450

















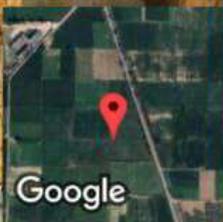




460



GPS Map Camera



Majri, Haryana, India
Jalbera Rd, Majri, Haryana 134003, India
Lat 30.262537° Long 76.778757°
24/01/25 04:31 PM GMT +05:30

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : M/S E-waste Warriors Pvt. Ltd.
Vill. Untlodha Distt. Jhajjar

2 Email id of the unit/ occupier : -

3 Telephone Nos. : -

4 Fax Nos. : -

5 Date & Time of Inspection : 20.09.2024

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Vijay
Sh. S. Singh

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : -

11 Detail of products /by product manufactured : Electronic & Electric waste items

12 Detail of Raw Material used (with quantity per annum) : Electronic & Electric waste

13 Manufacturing Process (in brief) : Recycling & dismantling of E-waste

14 Detail of Machinery installed involving polluting process: Trade effluent generated from process
Air Emissions generated from Induction melting furnace

15 Date of commissioning of unit : -

16 Status of Consent to Establish : obtained

17 Status of Consent to Operate : 1st CTO in process
1st CTO in process

18 Status of Authorization under HWM Rules : -

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Air Emissions generated from Induction melting furnace

2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3 Details about deviation in the details / stack of Air : No deviation

4	Emission / type of fuel if any already provided to Board Detail of Stacks/ Chimney /Vents	: Stack attached to Recycle Keta & melting furnace 15.0 meters each
5	Whether Height of all stacks /Chimneys as per norms	: 500 KVA
6	Capacity of D.G Sets	: 8.0 meters
7	Stack height of D.G Sets above programme and Whether as per norms	: Provided
8	Status of Acoustic Enclosure on D.G Sets	: -
9	Noise results of DG Sets Monitored during inspection	: Diesel & Electricity
10	Type & Quantity of Fuel used Separate for each source)	
11	Status of Air Pollution Control Devices (APCD)	
	(a) Required or Not	: yes
	(b) Provided or Not	: yes
	(c) Detail of APCD provided with detail of all Components.	: wet scrubber & cyclone separator based dust collector
	(d) Whether Structurally adequate or Not	: yes
	(e) Whether operating APCD Satisfactorily	: 1st CTD In Process
12	Whether provided separate flow meters in case of wet scrubber	: NA
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	: 1st CTD In Process
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	: Recirculation
15	Whether provided Sampling arrangements on all stacks /chimneys including DG sets.	: yes
16	General Remarks	
C	<u>Water Consumption</u>	
1	Sources of water supply	: Groundwater
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	: yes
3	Whether measuring devices has been sealed	: yes
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	: 1st CTD In Process
5	Detail of Water Consumption per day / month	
	(a) Domestic Purpose	: 5.0 KLD
	(b) Boiler / Cooling	: 20

- (C) Industrial use (Easily Biodegradable) : 0.0
- (d) Industrial use (Not Easily Biodegradable) : 5.0 KLD
- (e) Other : -
- General Remarks :

Water Pollution

- Source & processes of Water Pollution Including raw water treatment if any : Trade effluent generated for Process
- No. of outlets for discharge of effluent : Domestic 01, Trade 01
- Quantity of Effluent in KLD : Domestic 4.5 KLD, Trade 4.0 KLD
- Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) : X STP, ETP

- (a) Required or Not: yes
- (b) Installed or Not: yes
- (c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used : collector tank, chemical dosing, Reaction tank, settling tank, clarifier, ACF, DMF, sludge beds
- (d) Whether structurally adequate or Not: yes
- (e) Whether operating STP/ETP Satisfactorily : 1st CTD In Process
- (f) Whether provided online chemical dosing system/ pH meter : Ph meter

- 5 Mode of Discharge of effluent : Domestic 1 No septic tank, Trade Recycle / Reuse

- 6 Name of Water recipient body if any :]
- 7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization. : N/A

- 8 Status of ZLD as per CPCB directions if applicable : at Inlet & outlet

- 9 Whether provided flow meters on outlet & inlet on ETP/ STP : combined meter

- 10 Whether provided separate electricity meter on ETP/ STP : 1st CTD In Process

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent :

12 Status of online monitoring System, if applicable : NA

13 General Remarks : -

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : ETP sludge & used oil

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable 0.0

(ii) Recyclable ~~0.1~~ 0.1 KLPA

(iii) Disposable for landfill 1.0 TPA

(iv) Total 1.0 TPA & 0.1 KLPA

3 Stock-pile Quantity of Hazardous Waste : 0.0

4 Mode of Disposal & treatment of Haz. Waste : Through GEPDL & Recycler

5 Size of Hazardous waste storage site : Provided

6 Display board for Hazardous Waste at Factory Gate Provided or Not : Provided

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : 1st CTD In Process

8 Details of Hazardous Waste transported to service Provider : 1st CTD In Process

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : NA

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : NA

3 Name of insurer agency with date & validity of policy : NA

4 Whether Hazardous chemicals handling & storage Facility is adequate : NA

5 Remarks
19/11/24

Signature of the representative of the unit
Name Designation & Address
Inspection

Amr
Signature of the Officer / Officers
of the Board who conducted the

Amr
Name & Designation

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : MIS GREENECOLYNIC PVT LTD, P.No. 1881-P, MIE-B, Bahadurgarh

2 Email id of the unit/ occupier :

3 Telephone Nos. : 9992345807

4 Fax Nos. : -

5 Date & Time of Inspection : 16.04.2025

6 Category Unit : Red / Orange / Green ✓

7 Type of Units : 17 Cat./Seriously Polluting/ other ✓

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small ✓

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Suresh

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. K. Bajaj

11 Detail of products /by product manufactured : Refurbishing of Electronic equipments

12 Detail of Raw Material used (with quantity per annum) : Electronic & Electric waste

13 Manufacturing Process (in brief) : Refurbishing of Electronic & electric waste

14 Detail of Machinery installed involving polluting process: Process Air Emissions generated from dismantling of E-waste

15 Date of commissioning of unit : -

16 Status of Consent to Establish : obtained

17 Status of Consent to Operate : 1st CTO In Process

18 Status of Authorization under HWM Rules : 1st CTO In Process

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Process Air Emissions generated from dismantling of E-waste

2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3 Details about deviation in the details / stack of Air : No deviation

Stack attached to dismanter
ry section 11.0 meters

125 KVA
3.0 meters

Provided

NA

Direct Electricity

(a) Required or Not

(b) Provided or Not

(c) Detail of APCD provided with detail of all Components.

(d) Whether Structurally adequate or Not

(e) Whether operating APCD Satisfactorily

Yes

yes

Dust collected

yes

1st CTD In Process

NA

1st CTD In Process

NA

yes

Water Consumption

Sources of water supply

Detail of measuring devices provided if any such as flow Meters, V- notch etc.

Whether measuring devices has been sealed

Whether maintained the log book for supply of water From all sources & consumption for various uses

Detail of Water Consumption per day / month

(a) Domestic Purpose

(b) Boiler / Cooling

HSI/DC Supply

No

No

1st CTD In Process

1.0 KLD

0.0

(C) Industrial use (Easily Biodegradable)

0.0

(d) Industrial use (Not Easily Biodegradable)

0.0

(e) Other

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

only domestic effluent is generated

2 No. of outlets for discharge of effluent

Domestic 01

3 Quantity of Effluent in KLD

Trade 0.0

Domestic 0.5 KLD

Trade 0.0

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

X
STP

X
ETP

(a) Required or Not:

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

into HSIIDC CETP

5 Mode of Discharge of effluent

Domestic into sewer

Trade NA

6 Name of Water recipient body if any

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

NA

8 Status of ZLD as per CPCB directions if applicable

9 Whether provided flow meters on outlet & inlet on ETP/ STP

NA

10 Whether provided separate electricity meter on ETP/ STP

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent

1st CTD In Process

12 Status of online monitoring System, if applicable : NA

13 General Remarks : -

Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : used oil

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable... 0.0

(ii) Recyclable... 0.1 KLPA

(iii) Disposable for landfill... 0.0

(iv) Total... 0.1 KLPA

3 Stock-pile Quantity of Hazardous Waste : 0.0

4 Mode of Disposal & treatment of Haz. Waste : Through Recycler

5 Size of Hazardous waste storage site : Provided

6 Display board for Hazardous Waste at Factory Gate Provided or Not : Provided

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : 1st CTO In Process

8 Details of Hazardous Waste transported to service Provider : 1st CTO In Process

Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :]

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : NA

3 Name of insurer agency with date & validity of policy :]

4 Whether Hazardous chemicals handling & storage Facility is adequate :]

5 Remarks


Signature of the representative of the unit
Name Designation & Address
Inspection


Signature of the Officer / Officers
of the Board who conducted the

 AEE
Name & Designation

B No 626

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

- 1 Name & Address of the unit : Re-Chakra Waste Management
LLP, Plot No-18 Sec-6 Faridabad
- 2 Email id of the unit/ occupier : neeraj.m@re-chakra.com
- 3 Telephone Nos. : 9818298100
- 4 Fax Nos. : -
- 5 Date & Time of Inspection : 14/1/23
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Mr. Sumex Jaswani, Manager
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Mr. Ishita Bansal
- 11 Detail of products /by product manufactured : Plastic, K.B, Fe, non-Fe,
- 12 Detail of Raw Material used (with quantity per annum) : CE & IT E waste
- 13 Manufacturing Process (in brief) : E waste Recycling
- 14 Detail of Machinery Installed Involving polluting process: :
15/12/20
- 15 Date of commissioning of unit : Obtained ,
- 16 Status of Consent to Establish : obtained till 3/9/23
- 17 Status of Consent to Operate : ,
- 18 Status of Authorization under HWM Rules : ,

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Process emissions
① stack to CRM compressor cutting & wet scrubber duct - 3m
② stack to dismantling table oxo - 15m
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : - NA

- 3 Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board
- 4 Detail of Stacks/ Chimney /Vents
- 5 Whether Height of all stacks /Chimneys as per norms
- 6 Capacity of D.G Sets
- 7 Stack height of D.G Sets above programme and Whether as per norms
- 8 Status of Acoustic Enclosure on D.G Sets
- 9 Noise results of DG Sets Monitored during Inspection
- 10 Type & Quantity of Fuel used Separate for each source)
- 11 Status of Air Pollution Control Devices (APCD)
 - (a) Required or Not
 - (b) Provided or Not
 - (c) Detail of APCD provided with detail of all Components.
 - (d) Whether Structurally adequate or Not
 - (e) Whether operating APCD Satisfactorily
- 12 Whether provided separate flow meters in case of wet scrubber
- 13 Whether maintained Log Book for consumption of / Chemicals / water for APCD.
- 14 Detail of treatment of effluent in case of wet scrubber its mode of disposal.
- 15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets.
- 16 General Remarks

C Water Consumption

- 1 Sources of water supply
- 2 Detail of measuring devices provided if any such as flow Meters, V- notch etc.
- 3 Whether measuring devices has been sealed
- 4 Whether maintained the log book for supply of water From all sources & consumption for various uses
- 5 Detail of Water Consumption per day / month
 - (a) Domestic Purpose
 - (b) Boiler / Cooling

NA

2 No of stack

yes

125 KVA

yes

yes

non-operational

HSD

Required

Provided

wet scrubber & dust collector

yes

yes

yes

yes through ETP

yes

HSDP

yes

yes

yes

2.5 KLD

0

Industrial use (Easily Biodegradable)

6 KLD

(d) Industrial use (Not Easily Biodegradable)

0

(e) Other

General Remarks

Water Pollution

Source & processes of Water Pollution including raw water treatment if any

Wet scrubber & washing of plastic parts

No. of outlets for discharge of effluent

Domestic 1

Trade 1

Quantity of Effluent in KLD

Domestic 2.2 KLD

Trade ~~2.2~~ 5.6 KLD

Status of Effluent Treatment Plant (ETP)

Sewage Treatment Plant (STP)

STP

ETP

(a) Required or Not

Not Required

Required

(b) Installed or Not

|

Installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

NA Reaction tank, tube settler, ACF & DM

(d) Whether structurally adequate or Not

|

Yes

(e) Whether operating STP/ETP Satisfactorily

|

Yes

(f) Whether provided online chemical dosing system/ pH meter

|

Yes

Mode of Discharge of effluent

Domestic Sewer

Trade Sewer

Name of Water recipient body if any

|

Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

NA

Status of ZLD as per CPCB directions if applicable

|

Whether provided flow meters on outlet & inlet on

Yes

ETP/ STP

Whether provided separate electricity meter on ETP/ STP

Yes

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent
- 12 Status of online monitoring System, if applicable
- 13 General Remarks

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E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules
- 2 Type & Qty. of Hazardous Waste generated

5.1, 35.1 & 35.3
 (i) Incinerable 17/m
 (ii) Recyclable 500 L/A
 (iii) Disposable for landfill 20kg/d
 (iv) Total _____

- 3 Stock-pile Quantity of Hazardous Waste
- 4 Mode of Disposal & treatment of Haz. Waste
- 5 Size of Hazardous waste storage site
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

ETP sludge: 10kg approx, waste Residue: 0.01 mt
 GEPIL
 covered shed
 Yes
 Yes with GEPIL

- 8 Details of Hazardous Waste transported to service Provider

0.285 mt of waste / Residue sent to GEPIL on 14/1/22 & 0.015 mt of ETP sludge to GEPIL on 14/1/22

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991
- 3 Name of insurer agency with date & validity of policy
- 4 Whether Hazardous chemicals handling & storage Facility is adequate

 NA

- 5 Remarks

James Vaswani

Signature of the representative of the unit
 Name Designation & Address
 Inspection For Po-Green Waste Management LLP.

[Signature]
 Signature of the Officer / Officers of the Board who conducted the

Signature

Name & Designation















HARYANA STATE POLLUTION CONTROL BOARD SPOT INSPECTION REPORT OF THE INDUSTRIES

General Information of unit

- 1 Name & Address of the unit : Naturevolt Recyclers India Pvt. Ltd. Plot no. 323 Part IV Sec 24 Faridabad
Naturevolt Recyclers India Pvt. Ltd.
- 2 Email id of the unit/ occupier : chitvan.suri.1973@gmail.com
Authorized Signatory
- 3 Telephone Nos. : 98 1111 8717
- 4 Fax Nos. : -
- 5 Date & Time of Inspection : 20/03/2023
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : /
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Chitvan Suri
- 11 Detail of products /by product manufactured : Plastic, metal, Glass
- 12 Detail of Raw Material used (with quantity per annum) : E-waste
- 13 Manufacturing Process (in brief) : Dismantling & E-waste Recycling
- 14 Detail of Machinery installed involving polluting process: /
- 15 Date of commissioning of unit : as per record
- 16 Status of Consent to Establish : obtained
- 17 Status of Consent to Operate : obtained till 30/9/2023
- 18 Status of Authorization under HWM Rules : /
- B Air Pollution**
- 1 Sources of air emission from process of unit including :
Fugitive emission with type of Boilers / Furnace,
Capacity & stack height. : Dust collector attached to
Dismantling section
- 2 Status of online monitoring System (Stacks/ AAQ) :
If applicable : NA

	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	-
4	Detail of Stacks/ Chimney /Vents	:	metal stack
5	Whether Height of all stacks /Chimneys as per norms	:	11m above ground.
6	Capacity of D.G Sets	:	250 KVA
7	Stack height of D.G Sets above programme and Whether as per norms	:	As per norms
8	Status of Acoustic Enclosure on D.G Sets	:	Yes
9	Noise results of DG Sets Monitored during Inspection	:	non-operational
10	Type & Quantity of Fuel used Separate for each source)	:	HSD
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	Dust collector
	(d) Whether Structurally adequate or Not	:	Yes
	(e) Whether operating APCD Satisfactorily	:	Yes
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	NA
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Yes
16	General Remarks	:	
C	<u>Water Consumption</u>		
1	Sources of water supply	:	mcf
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	Yes
3	Whether measuring devices has been sealed	:	Yes
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Yes
5	Detail of Water Consumption per day / month		
	(a) Domestic Purpose	:	2 kLD
	(b) Boiler / Cooling	:	0

Whether maintained Log Book for consumption of electricity / Chemicals / Quantity of effluent

|
na

Status of online monitoring System, if applicable

|

General Remarks

Hazardous Waste Management

Category of Hazardous Waste generated as per Rules

Dust from dust collector & used oil

Type & Qty. of Hazardous Waste generated

- (i) Incinerable
- (ii) Recyclable
- (iii) Disposable for landfill
- (iv) Total

Stock-pile Quantity of Hazardous Waste

used oil - nil

Mode of Disposal & treatment of Haz. Waste

GEPL, authorised used oil recyl

Size of Hazardous waste storage site

Drums & covered shed

Display board for Hazardous Waste at Factory Gate Provided or Not

yes

Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

GEPL

Details of Hazardous Waste transported to service Provider

2MT of Process residue & waste to GEPL on 15/2/23

Hazardous Chemicals Handling & Management and PLI Act, 1991

List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity

|

Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991

na

Name of insurer agency with date & validity of policy

|

Whether Hazardous chemicals handling & storage Facility is adequate

Remarks

Naturevolt Inc.

Signature of the representative of the unit
Name Designation & Address
Inspection

Signature of the Officer / Officers
of the Board who conducted the

Name & Designation







487



488





490





rd. 3. Unit w
will comply with
Hon'ble Punjab
authorities. 5.

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

- 1 Name & Address of the unit : Ms. Naturevolt Recycle
India Pvt. Ltd. (Wt-II), Subhara
Estate, Sector-58, Fbd.
- 2 Email id of the unit/ occupier : _____
- 3 Telephone Nos. : _____
- 4 Fax Nos. : _____
- 5 Date & Time of Inspection : 30-04-2024
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of
Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with
Designation present at the time of the inspection : Mr. Chitvanshi, Director
- 10 Name of the Directors/partners/Proprietor/
Manager/ Occupier etc. : Mr. Samit Dev, Director
Mr. Neetu Mansoor, Director
- 11 Detail of products /by product manufactured : E waste Recycling
- 12 Detail of Raw Material used (with quantity per annum) : Electronic electrical telecom
battery items
- 13 Manufacturing Process (in brief) : E waste recycling &
Dismantling
- 14 Detail of Machinery installed involving polluting process: Plastic shredder, Wire stripping
machine, Compressor and Motor
Compressor cutting furnace, PCB grinder
- 15 Date of commissioning of unit : 2024
- 16 Status of Consent to Establish : Obtained
- 17 Status of Consent to Operate : CTO for this applied and
under process
- 18 Status of Authorization under HWM Rules : NA
- B Air Pollution**
- 1 Sources of air emission from process of unit including
Fugitive emission with type of Boilers / Furnace,
Capacity & stack height. : Stack attached to Dust
collector and Electro Furnace
- 2 Status of online monitoring System (Stacks/ AAQ)
If applicable : NA

(C) Inc

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	NA
4	Detail of Stacks/ Chimney /Vents	:	Stacke Yes
5	Whether Height of all stacks /Chimneys as per norms	:	No DG Set
6	Capacity of D.G Sets	:	NA
7	Stack height of D.G Sets above programme and Whether as per norms	:	NA
8	Status of Acoustic Enclosure on D.G Sets	:	NA
9	Noise results of DG Sets Monitored during Inspection	:	NA
10	Type & Quantity of Fuel used Separate for each source)	:	Electricity
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Yes
	(b) Provided or Not	:	Yes
	(c) Detail of APCD provided with detail of all Components.	:	Cyclone, Bag House, Wet Scrubber
	(d) Whether Structurally adequate or Not	:	Yes
	(e) Whether operating APCD Satisfactorily	:	Non-operational
12	Whether provided separate flow meters in case of wet scrubber	:	No
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	Yes
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	Reuse in process
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Yes
16	General Remarks	:	
C	<u>Water Consumption</u>		
1	Sources of water supply	:	tanka
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	NA
3	Whether measuring devices has been sealed	:	NA
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Yes
5	Detail of Water Consumption per day / month		
	(a) Domestic Purpose	:	03
	(b) Boiler / Cooling	:	NA

(c) Industrial use (Easily Biodegradable) : NIL

(d) Industrial use (Not Easily Biodegradable) : NIL

(e) Other : _____

6 General Remarks : _____

0 Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any : Domestic effluent

2 No. of outlets for discharge of effluent : Domestic - 01
Trade - N/A

3 Quatity of Effluent in KLD : Domestic = 03 KLD
Trade = N/A

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :

(a) Required or Not:	STP	ETP
(b) Installed or Not	<u>N/A</u>	<u>N/A</u>
(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used		
(d) Whether structurally adequate or Not		
(e) Whether operating STP/ETP Satisfactorily		
(f) Whether provided online chemical dosing system/ pH meter	<u>N/A</u>	<u>N/A</u>

5 Mode of Discharge of effluent : Domestic = Sewer
Trade = N/A

6 Name of Water recipient body if any : N/A

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization : N/A

8 Status of ZLD as per CPCB directions If applicable : N/A

9 Whether provided flow meters on outlet & Inlet on ETP/ STP : N/A

10 Whether provided separate electricity meter on ETP/ STP : N/A

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. : N.A
 - 12 Status of online monitoring System, if applicable : N.A
 - 13 General Remarks :
- E Hazardous Waste Management**
- 1 Category of Hazardous Waste generated as per Rules : 31.1, 37.2
 - 2 Type & Qty. of Hazardous Waste generated : (i) Incinerable - Nil
(ii) Recyclable - Nil
(iii) Disposable for landfill - Nil
(iv) Total
 - 3 Stock-pile Quantity of Hazardous Waste : Nil
 - 4 Mode of Disposal & treatment of Haz. Waste : Unit will make agreement
 - 5 Size of Hazardous waste storage site : with GEPIC
 - 6 Display board for Hazardous Waste at Factory Gate Provided or Not : Provided
 - 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : Unit will make agreement with GEPIC
 - 8 Details of Hazardous Waste transported to service Provider : N.A

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : N.A
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : |
- 3 Name of insurer agency with date & validity of policy : |
- 4 Whether Hazardous chemicals handling & storage Facility is adequate : N.A

5 **Remarks**
Naiurevolt Recyclers India Pvt. Ltd.

Signature of the representative of the unit
Name Designation & Address
Inspection

Signature of the Officer / Officers
of the Board who conducted the
(Vikash Kumar JEE)

Name & Designation









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**HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES**

A	General Information of unit	Universal Power Solutions Unit II
1	Name & Address of the unit	Kherwa NO 120/113, Khatoni no 148, Kh. No. 15 Kilano. 6/2/2(3-10), Kherwa no 126/119 Khatoni NO 154, Kilano. 15/1/1 (3-13) Vill - Meerapur, Teh. Mohana Ballabgash, Faridabad.
2	Email id of the unit/ occupier	
3	Telephone Nos.	
4	Fax Nos.	
5	Date & Time of Inspection	14/05/25
6	Category Unit	Red / Orange / Green <input checked="" type="checkbox"/>
7	Type of Units	17 Cat./Seriously Polluting/ other <input checked="" type="checkbox"/>
8	Size of unit based upon investment cost of Plant & Machinery	Large / Medium / Small <input checked="" type="checkbox"/>
9	Name of the representative of the unit with Designation present at the time of the inspection	Sh. Rajpal Gill, manager
10	Name of the Directors/partners/Proprietor/ Manager/ Occupier etc.	Shri Sangeet Gill, Prop
11	Detail of products /by product manufactured	Dismantling & Recycling of E-waste.
12	Detail of Raw Material used (with quantity per annum)	All Electrical & Electronic -CB Items-
13	Manufacturing Process (in brief)	dismantling and Recycling of E-waste.
14	Detail of Machinery installed involving polluting process:	Shredder (05 tonnes) PCB decompounding furnace obtained
15	Date of commissioning of unit	
16	Status of Consent to Establish	Applied for 1st CTO After CTE Expn.
17	Status of Consent to Operate	directed to obtain
18	Status of Authorization under HWM Rules	common Stack to PCB de-compound- ing furnace NA
B	Air Pollution	
1	Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & Stack height.	
2	Status of online monitoring System (Stacks/ AAQ) if applicable	

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	NO
4	Detail of Stacks/ Chimney / Vents	30m, Metal, 18"
5	Whether Height of all stacks /Chimneys as per norms	Yes
6	Capacity of D.G Sets	62.5 KVA
7	Stack height of D.G Sets above programme and Whether as per norms	Yes
8	Status of Acoustic Enclosure on D.G Sets	Yes
9	Noise results of DG Sets Monitored during inspection	Non operational
10	Type & Quantity of Fuel used Separate for each source)	Electric
11	Status of Air Pollution Control Devices (APCD)	
	(a) Required or Not	Required
	(b) Provided or Not	Provided
	(c) Detail of APCD provided with detail of all Components.	Common Stack for wet scrubber & Hoods
	(d) Whether Structurally adequate or Not	Yes, 1st C.T.O. Offer
	(e) Whether operating APCD Satisfactorily	CTE Expend.
12	Whether provided separate flow meters in case of wet scrubber	Yes
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	Yes
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	Re-circulation
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	Yes
16	General Remarks	-
C	<u>Water Consumption</u>	
1	Sources of water supply	Tankers
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	+
3	Whether measuring devices has been scaled	-
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	Register maintain
5	Detail of Water Consumption per day / month	
	(a) Domestic Purpose	0.8 ktd
	(b) Boiler / Cooling	-

(c) Industrial use (Easily Biodegradable)

(d) Industrial use (Not Easily Biodegradable)

(e) Other

General Remarks

Water Pollution

Source & processes of Water Pollution Including raw water treatment if any

No. of outlets for discharge of effluent

Quantity of Effluent in KLD

Status of Effluent Treatment Plant (ETP)/

Sewage Treatment Plant (STP)

(a) Required or Not:

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(c) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

Mode of Discharge of effluent

Name of Water recipient body if any

Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

Status of ZLD as per CPCB directions if applicable

Whether provided flow meters on outlet & inlet on

ETP/ STP

Whether provided separate electricity meter on ETP/ STP

:
:
:
:
:

: wet scrubber
: Domestic 01
: Trade 00
: Domestic 0.8 cum
: Trade -

STP

ETP

: / Required
: / Already Installed
: NA Physicochemical based
: / is
: / NA
: / -

: Domestic Soak pit
: Trade Re-circulation After ETP

: NA
: NA
: NA
: NA
: NA
: NA

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
- 12 Status of online monitoring System, if applicable
- 13 General Remarks

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules
- 2 Type & Qty. of Hazardous Waste generated

- (i) Incinerable.....
- (ii) Recyclable.....
- (iii) Disposable for landfill.....
- (iv) Total.....

- 3 Stock-pile Quantity of Hazardous Waste
- 4 Mode of Disposal & treatment of Haz. Waste
- 5 Size of Hazardous waste storage site
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity
- 8 Details of Hazardous Waste transported to service Provider

*used oil & slip sldges
Electrical Residues*

*divided to make
Agreement with
used oil recycler
and GEPIC*

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991
- 3 Name of insurer agency with date & validity of policy
- 4 Whether Hazardous chemicals handling & storage Facility is adequate

no

5 Remarks
 UNIVERSAL POWER SOLUTIONS
M. G. N.
 Authorized Signatory

Signature of the representative of the unit
 Name Designation & Address
 Inspection

[Signature]
 Signature of the Officer / Officers
 of the Board who conducted the

Name & Designation





510







513



DUST COLLECTOR

514



WET SCRUBBER

CHIMNEY

515





HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

**A General Information of unit**

- 1 Name & Address of the unit : Namo-e-waste
Plot, 19/1 Mathura Road ftd
- 2 Email id of the unit/ occupier : akshay@namoe-waste.com
- 3 Telephone Nos. : 9899941222
- 4 Fax Nos. : -
- 5 Date & Time of Inspection : 17/6/25
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Hasi Prasad,
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Ujjwal
- 11 Detail of products /by product manufactured : e-waste recycling
- 12 Detail of Raw Material used (with quantity per annum) : IT and home appliance scrap.
- 13 Manufacturing Process (in brief) : Recycling of e-waste / refurbishing
- 14 Detail of Machinery installed involving polluting process: shredding machine, dismantling machine
- 15 Date of commissioning of unit : 2014
- 16 Status of Consent to Establish : obtained
- 17 Status of Consent to Operate : obtained (valid upto 30/9/26)
- 18 Status of Authorization under HWM Rules : obtained (valid upto 30/9/26)

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : stack from dismantling and shredding machine.
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	No deviation
4	Detail of Stacks/ Chimney /Vents	:	stack attached to dust collector
5	Whether Height of all stacks /Chimneys as per norms	:	yes
6	Capacity of D.G Sets	:	/
7	Stack height of D.G Sets above programme and Whether as per norms	:	/
8	Status of Acoustic Enclosure on D.G Sets	:	NA
9	Noise results of DG Sets Monitored during inspection	:	NA
10	Type & Quantity of Fuel used Separate for each source)	:	NA
11	Status of Air Pollution Control Devices (APCD)	:	Required
	(a) Required or Not	:	Required.
	(b) Provided or Not	:	provided.
	(c) Detail of APCD provided with detail of all Components.	:	Bag filter dust collector, stacks attached to dust collector
	(d) Whether Structurally adequate or Not	:	yes
	(e) Whether operating APCD Satisfactorily	:	yes
12	Whether provided separate flow meters in case of wet scrubber	:	/
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	NA
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	/
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	NA
16	General Remarks	:	/
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Tanker supply
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	NA
3	Whether measuring devices has been sealed	:	NA
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	NA
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	11000
	(b) Boiler / Cooling	:	/

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. : /
- 12 Status of online monitoring System, if applicable : NA
- 13 General Remarks : /

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules : oil from compressor and e-waste residue.
- 2 Type & Qty. of Hazardous Waste generated : (i) Incinerable
(ii) Recyclable ✓
(iii) Disposable for landfill ✓
(iv) Total 50 l used oil.
- 3 Stock-pile Quantity of Hazardous Waste : Nil
- 4 Mode of Disposal & treatment of Haz. Waste : through authorized recycler.
- 5 Size of Hazardous waste storage site : room provided.
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not : yes
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : yes
- 8 Details of Hazardous Waste transported to service Provider : No detail provided at site

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : /
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : NA
- 3 Name of insurer agency with date & validity of policy : /
- 4 Whether Hazardous chemicals handling & storage Facility is adequate : /

5 Remarks



Handwritten signature of the Board member.

Signature of the representative of the unit
Name Designation & Address
Inspection

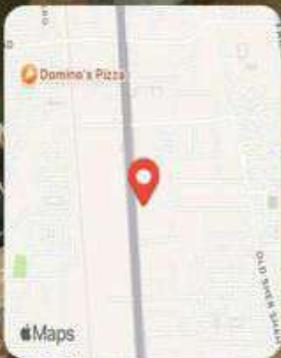
Signature of the Officer / Officers
of the Board who conducted the

Hani Parsed
PLANT HEAD
9999657728

Name & Designation



 GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455902, Long 77.308037

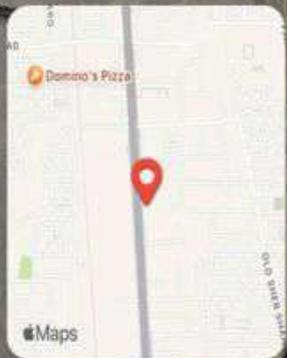
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Note : Captured by GPS Map Camera

522



 GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455969, Long 77.307853

06/17/2025 14:18 GMT+05:30

Note : Captured by GPS Map Camera



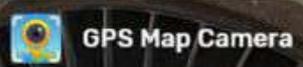
Faridabad, Haryana, India

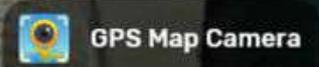
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121003, India

Lat 28.455918, Long 77.308040

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Note : Captured by GPS Map Camera





Faridabad, Haryana, India
Mathura Road, Sector 32, Faridabad, Haryana
121003, India
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Note : Captured by GPS Map Camera

525



GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455941, Long 77.308066

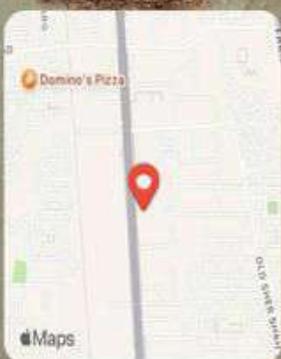
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Note : Captured by GPS Map Camera

526



GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

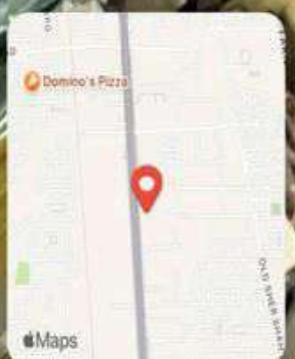
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06/17/2025 14:19 GMT+05:30

Note : Captured by GPS Map Camera



 GPS Map Camera



Faridabad, Haryana, India
Mathura Road, Sector 32, Faridabad, Haryana
121003, India
Lat 28.455900, Long 77.308047
06/17/2025 14:22 GMT+05:30
Note : Captured by GPS Map Camera



 GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455921, Long 77.308114

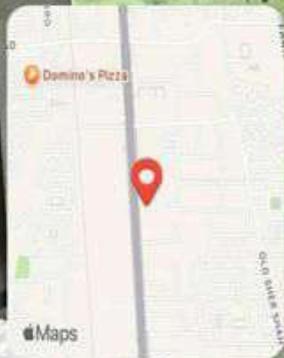
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Note : Captured by GPS Map Camera

529



 GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455939, Long 77.308053

06/17/2025 14:23 GMT+05:30

Note : Captured by GPS Map Camera

530



GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455933, Long 77.308053

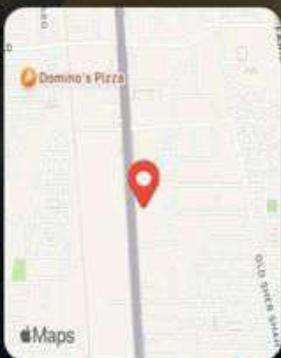
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Note : Captured by GPS Map Camera

531



 GPS Map Camera



Faridabad, Haryana, India

Mathura Road, Sector 32, Faridabad, Haryana
121003, India

Lat 28.455963, Long 77.308100

06/17/2025 14:24 GMT+05:30

Note : Captured by GPS Map Camera

N = 28° 6' 53.09496"

E = 76° 36' 47.8476"

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

- A. General Information of unit
1. Name & Address of the unit : M/s. Vargoo Recycling Pvt. Ltd.
Plot No-214, Sector-3,
Phase -I, MT Bawal, Rewari
 2. Email id of the unit/occupier :
 3. Telephone No :
 4. Fax Nos. : 9250327006
 5. Date & Time of Inspection : 20/06/2025
 6. Category Unit : Red / Orange / Green
 7. Type of Units : 17 Cat. / Seriously Polluting / others
 8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
 9. Name of the representative of the unit with Designation present at the time of the inspection : Dhiren Singh, Security Guard.
(9205059327)
 10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : - Details not provided at site
 11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) : E-waste Recycling, washing vessel,
Centrifuge
 12. Detail of Raw Material used (with quantity per annum) : (E-waste)
 13. Manufacturing Process (in brief) : E-waste recycling process
 14. Detail of Machinery installed involving polluting Process : slow mixture, electrostatic separator
 15. Date of Commissioning of the unit : - Details
 16. Status of Consent to Establish : Obtained :- (31/03/2022 - 30/03/2027)
 17. Status of Consent to Operate : Obtained (13/11/2022 - 30/09/2027)
 18. Status of Authorization under HWM Rules : Obtained: (05/02/2024 - 30/09/2027)
- B. Air Pollution
1. Sources of air emissions from process of unit including Fugitive emissions with type of Boilers/Furness, Capacity & stack height. : Process Stack
 2. Status of online monitoring System (Stacks/AAQ) If applicable : Not provided
 3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board. : n
 4. Detail of Stacks / Chimneys / Vents : stack to Demetalling process
 5. Whether Height of all stacks / Chimneys as per norms : 11 m

6. Capacity of D.G. Sets : Not installed
7. Stack height of D.G. Sets above programme and Whether as per norms : NA
8. Status of Acoustic Enclosure on D.G. Sets : /
9. Noise results of DG Sets Monitored during inspection : /
10. Type of Quantity of Fuel used (Separate for each source) : electricity
11. Status of Air Pollution Control Devices (APCD)
- (a) Required or Not : Required
- (b) Provided or Not : provided
- (c) Detail of APCD provided with detail of all Components : wet collector, stack
- (d) Whether Structurally adequate or Not : (not operational conditions)
- (e) Whether operating APCD Satisfactorily : Not operational
12. Whether provided separate flow meters in case of wet Scrubber : —
13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD. : No
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : ETP
15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets. : Yes
16. General Remarks :
- C Water Consumption
1. Sources of water supply : MS / IDC
2. Detail of measuring devices provided if any such as flow Meters, V-notch etc. : Yes
3. Whether measuring devices has been sealed : Yes
4. Whether maintained the log book for supply of water From all sources & consumption for various uses. : Bills
5. Detail of Water Consumption per day / month : 2 kld approx.
- (a) Domestic Purpose :
- (b) Boiler / Cooling :
- (c) Industrial use (Easily Biodegradable) : 8-10 kld (as per CTO)
- (d) Industrial use (Non Easily Biodegradable) :
- (e) Other :
6. General Remarks :

D Water Pollution

1. Source & processes of Water Pollution including raw Water treatment if any

: process wash, Domestic

2. No. of outlets for discharging of effluent

Domestic : 1

Trade : 1

3. Quantity of Effluent in KLD

Domestic : 0.3 KLD } As per
Trade : 8.0 KLD } CTO

4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

(a) Required or Not

STP : Required
ETP : installed

(b) Installed or Not

(c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used

: Collection Tank, reaction Tank, tube settler, ACF

(d) Whether structurally adequate or not

: Not operational

(e) Whether operating STP / ETP Satisfactorily

: Not operational

(f) Whether provided online chemical dosing system/ pH meter

: Manual

5. Mode of Discharge of effluent

Domestic : Sewer

Trade : Sewer

6. Name of Water recipient body if any

: Sewer

7. Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

: Sewer

8. Status of ZLD as per CPCB directions if applicable

: No

9. Whether provided flow meters on outlet & inlet of ETP / STP

: No

10. Whether provided separate electricity meter on ETP / STP

: No

11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

: Details not provided

12. Status of online monitoring System, if applicable

: No

13. General Remarks

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules

: Process residue, wet scrubber sludge

2. Type & Qty. of Hazardous Waste generated

: (i) Incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total

3. Stock-Pile Quantity of Hazardous Waste : 400kg approx
4. Mode of Disposal & treatment of Haz. Waste : GEPIL
5. Size of Hazardous waste storage site : Not provided
6. Display Board for Hazardous Waste at Factory Gate : Not provided
7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) : Details not provided at site
8. Details of Hazardous Waste transported to service provider : Details not provided at site

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : NA
2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. : No
3. Name of insurer agency with date & validity of policy : NA
4. Whether Hazardous chemicals handling & storage Facility is adequate. : NA

At site unit found in non-operational condition.

Shivendra Singh

Signature of the representative of the unit

Name Designation & Address

श्री अशोक

214

Shivendra Singh

Signature of the Officer / Officers
of the Board who conducted the
inspection

Name & Designation

536









540



541







544

N 28°6'35.69148" LAT

E 76°36'33.41304" LON

Altitude: 258 m a.s.l

20/06/2025 12:23

Location provider: Fused

No street

Bawal 123501

Haryana

India

545

N 28°6'53.09496" LAT

E 76°36'47.8476" LON

Altitude: 259 m a.s.l

20/06/2025 12:13

Location provider: Fused

No street

Bawal 123501

Haryana

India



546 :- 28.126497 N

Long :- 76.608818 E

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

- A General Information of unit
1. Name & Address of the unit : MIS Waste Recycling studio PNo-347
: Sector-3-Bawal Phase-2 Rewari
2. Email id of the unit/occupier : Sameer@wasterecyclingstudio
3. Telephone No : 9999670037
4. Fax Nos. :
5. Date & Time of Inspection : 25-06-2025
6. Category Unit : Red / Orange / Green
7. Type of Units : 17 Cat. / Seriously Polluting/ others
8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
9. Name of the representative of the unit with Designation present at the time of the inspection : Nakul Diwakar (Plant head)
10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : Sameer Verma (Owner)
Dismantling &
11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) : Recycling of e-waste (15.75 MT/dan)
12. Detail of Raw Material used (with quantity per annum) : All types of Electronic & Electrical waste including their component
13. Manufacturing Process (in brief) : Dismantle-segregate-Recycling
14. Detail of Machinery installed involving polluting Process : Dismantling, Scrapping & Crushing
15. Date of Commissioning of the unit : Jan 2022
16. Status of Consent to Establish : Obtained
17. Status of Consent to Operate : Obtained & Valid up to 30-09-2025
18. Status of Authorization under HWM Rules : Authorization
- B. Air Pollution
1. Sources of air emissions from process of unit including Fugitive emissions with type of Boilers/Furness, Capacity & stack height. : LPG Furnace
2. Status of online monitoring System (Stacks/AAQ) If applicable : NA
3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board. : No
4. Detail of Stacks / Chimneys / Vents : Stack attached
5. Whether Height of all stacks / Chimneys as per norms : as per norms

6. Capacity of D.G. Sets : 125 KVA
7. Stack height of D.G. Sets above programme and Whether as per norms : 45
8. Status of Acoustic Enclosure on D.G. Sets : 45
9. Noise results of DG Sets Monitored during inspection : Not running
10. Type of Quantity of Fuel used (Separate for each source) : HSD
11. Status of Air Pollution Control Devices (APCD)
- (a) Required or Not : Required
- (b) Provided or Not : Provided
- (c) Detail of APCD provided with detail of all Components : Wet scrubbers
- (d) Whether Structurally adequate or Not : Yes
- (e) Whether operating APCD Satisfactorily : Not operational
12. Whether provided separate flow meters in case of wet Scrubber : No
13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD. : No
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : Through ETP & Recycle & Reuse irrigation
15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets. : Yes, Provided
16. General Remarks : -
- C Water Consumption
1. Sources of water supply : HSIIDC supply
2. Detail of measuring devices provided if any such as flow Meters, V-notch etc. : Flow meters
3. Whether measuring devices has been sealed : No
4. Whether maintained the log book for supply of water From all sources & consumption for various uses. : Billed connection
5. Detail of Water Consumption per day / month
- (a) Domestic Purpose : 1.0 KLD
- (b) Boiler / Cooling : -
- (c) Industrial use (Easily Biodegradable) : 0.05 KLD
- (d) Industrial use (Non Easily Biodegradable) : -
- (e) Other : -
6. General Remarks : -

Water Pollution

1. Source & processes of Water Pollution including raw Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
 - (a) Required or Not
 - (b) Installed or Not
 - (c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used
 - (d) Whether structurally adequate or not
 - (e) Whether operating STP / ETP Satisfactorily
 - (f) Whether provided online chemical dosing system/ pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of ETP / STP
10. Whether provided separate electricity meter on ETP / STP
11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

: Domestic & Trade

Domestic : 1
 Trade : 1
 Domestic : 1 KLD
 Trade : 0.05 KLD

STP	ETP
: Not required	: Required
: NA	: Installed
: NA	: Raw contact tank, clarifier, Flocculation tank, Coagulation tank, Neutralization tank etc
: Yes	
: Not operational	
: NA	

Domestic : Sewer
 Trade : Irrigation

: NA
 : NA

: NA

: NO

: NO

: NO

: NA

: -

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules
2. Type & Qty. of Hazardous Waste generated

: Used oil & Wet scrubber sludge

- : (i) Incinerable
- (ii) recyclable
- : (iii) disposable for landfill
- : (iv) Total

- 3. Stock-Pile Quantity of Hazardous Waste : :
- 4. Mode of Disposal & treatment of Haz. Waste : Through Authorised Recycler
- 5. Size of Hazardous waste storage site : Provided 15x12 ft 2
- 6. Display Board for Hazardous Waste at Factory Gate : NO
Provided or not
- 7. Whether agreement made with the service provider : Yes made with Shivshakti oil
for disposal of hazardous waste (if yes, give detail with 4 lubricants valid up to 14 April
validity) 2026
- 8. Details of Hazardous Waste transported to service provider : Yes maintained manifest.

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used :
(if any) with threshold quantity : |
- 2. Whether prepared on site emergency plan and taken :
Insurance policy under PLI Act, 1991. : NA
- 3. Name of insurer agency with date & validity of policy : |
- 4. Whether Hazardous chemicals handling & storage :
Facility is adequate. : |

Note - Unit is inspected in compliance ^{of direction} issued from SEE, HWM cell. During inspection it is found that unit has engaged in manufacturing, dismantling & Recycling of e-waste. Unit has obtained CTO valid up to 30-09-2025 & HWM Authorization up to 30-09-2025. Unit has provided dust collector & wet scrubber for control of Air pollution. ETP has been provided for treatment of wet scrubber water. Domestic waste water is discharged through sewer. There is a DU set of 125 KVA of CPCB IV.

Signature of the representative of the unit

Name Designation & Address

NAKUL Diwakar

Signature of the Officer / Officers

of the Board who conducted the inspection

Name & Designation

550



Waste Recycling Studio

E-Waste Authorization No.
HSPCB/2021/18256221EWREF00

GST Registration Number
06AADFW7002M1Z2

Sector-3, Plot No. 347, Phase-II, IMT-Bawal, Bawal, Rewari, Haryana, 123501

UNLOADING
AREA - 3

NO PH
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Jawa Minda
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2025-2025



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HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : M/s E-waste Solution
vill. Khassarpur BHT - PALWAL

2 Email id of the unit/ occupier : ewastesolutionfbd@gmail.com

3 Telephone Nos. : 9810100524

4 Fax Nos. : -

5 Date & Time of Inspection : 13/08/2024

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sadanand Shree (Supervisor)

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Deepak Kuchler (Partner)

11 Detail of products /by product manufactured : E-waste Recycling (SMTD)

12 Detail of Raw Material used (with quantity per annum) : all kind of E-waste (SMTD)

13 Manufacturing Process (in brief) : E-waste Recycler
Processable

14 Detail of Machinery installed involving polluting process: Melting furnace

15 Date of commissioning of unit : 12/08/2022

16 Status of Consent to Establish : obtained

17 Status of Consent to Operate : Applied for Renewal

18 Status of Authorization under HWM Rules : - do -

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Melting furnace (only)

2 Status of online monitoring System (Stacks/ AAQ) If applicable : -

3 Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board : -

4 Detail of Stacks/ Chimney /Vents : 0.1 m dia & 0.2 m dia

5 Whether Height of all stacks /Chimneys as per norms : 9 m above ground level & 12 m above ground level

6	Capacity of D.G Sets	:	
7	Stack height of D.G Sets above programme and Whether as per norms	:	N.A
8	Status of Acoustic Enclosure on D.G Sets	:	
9	Noise results of DG Sets Monitored during Inspection	:	
10	Type & Quantity of Fuel used Separate for each source)	:	Electricity for furnace
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	Stack attached as APMC
	(d) Whether Structurally adequate or Not	:	Yes
	(e) Whether operating APCD Satisfactorily	:	-
12	Whether provided separate flow meters in case of wet scrubber	:	N.A
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	-
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	-
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Yes, Provided.
16	General Remarks	:	-
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Tanker Supply
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	No
3	Whether measuring devices has been sealed	:	No
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	to be maintained.
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	1 KLD
	(b) Boiler / Cooling	:	-
	(C) Industrial use (Easily Biodegradable)	:	-

(d) Industrial use (Not Easily Biodegradable)

562

0.5 KLD

(e) Other

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

Waste water of wet berubber

2 No. of outlets for discharge of effluent

Domestic one

Trade one

3 Quantity of Effluent in KLD

Domestic 1 KLD

Trade 0.5 KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

ETP Installed

(a) Required or Not:

STP NA

ETP

Required Installed

(b) Installed or Not

ETP installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

Yes

(e) Whether operating STP/ETP Satisfactorily

Yes

(f) Whether provided online chemical dosing system/ pH meter

5 Mode of Discharge of effluent

Domestic Sept. tank

Trade

6 Name of Water recipient body if any

NA

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization.

8 Status of ZLD as per CPCB directions if applicable

9 Whether provided flow meters on outlet & inlet on ETP/ STP

Yes

10 Whether provided separate electricity meter on ETP/ STP

Yes

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

To be maintained

12 Status of online monitoring System, if applicable

13 General Remarks

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : *sludge from ETP*

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable *-*

3 (ii) Recyclable

4 (iii) Disposable for landfill *as per usage*

5 (iv) Total

6 Stock-pile Quantity of Hazardous Waste : *NA?*

7 Mode of Disposal & treatment of Haz. Waste : *through authorized Recycler*

8 Size of Hazardous waste storage site : *2' x 2' x 4' sludge beds*

9 Display board for Hazardous Waste at Factory Gate Provided or Not : *yes provided*

10 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : *yes provided*

11 Details of Hazardous Waste transported to service Provider : *-*

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : *NA*

3 Name of insurer agency with date & validity of policy :

4 Whether Hazardous chemicals handling & storage Facility is adequate :

5 Remarks

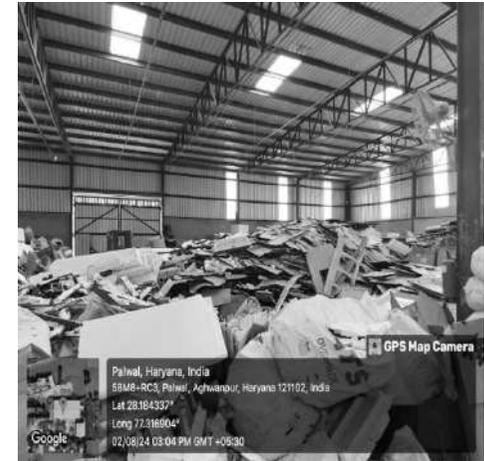
Sadantand Sah

Signature of the representative of the unit
Name Designation & Address
Inspection

[Signature]

Signature of the Officer / Officers
of the Board who conducted the

Name & Designation
SARDEEP KUMAR
JBE





HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

Annexure - A

566

A. General Information of Unit

- Name & Address of the unit
 - Email id of the unit/occupier
 - Telephone nos.
 - Fax Nos.
 - Date & Time of inspection
 - Category of Unit
 - Type of unit
 - Size of unit based upon investment cost of plant & Machinery.
 - Name of the representative of the unit With designation present at the time of the inspection.
 - Name of the Director/Partners/Proprietor /Manager/Occupier etc.
 - Detail of products/by the product manufactured with capacity of installation & quantity per annum
 - Detail of raw material used (with quantity per annum)
 - Manufacturing process (in brief)
 - Detail of machinery installed involving polluting process.
 - Date of commissioning of the unit
 - Status of Consent to Establish
 - Status of Consent to Operate
 - Status of Authorization under (HWM Rules)
- B. Air Pollution
- Sources of air emissions from process of unit including fugitive emissions with type of Boilers /Furnaces, capacity & stack height.
 - Status of online monitoring system (Stacks/AAQ) if applicable
 - Detail about deviation in the details/stack of air emission/type of fuel if any already provided to Board
 - Detail of Stacks/Chimneys/Vents
 - Whether height of all stacks/Chimneys as per norms
 - Capacity of D.O. Sets
 - Stack height of D.O. Set above pigments and Whether as per norms
 - Status of Assents Enclosure on D.G. Set
 - Noise results of D.G. Set Monitors during operation
 - Type & quantity of fuel used (Separate for each source)
 - Status of air Pollution Control Devices (APCD)
 - Repaired or Not
 - Provided or Not
 - Details of APCD provided with detail of all components
 - Whether structurally adequate or Not
 - Whether operating APCD satisfactorily
 - Whether provided sprays flow water in case of wet scrubber
 - Whether maintained Log book for consumption of Electricity/Chemicals/Water for APCD
 - detail of treatment of effluent in case of wet scrubber & its mode of disposal
 - Whether provided sampling arrangements on all Stacks/Chimneys including DG Sets
 - General Remarks
- C. Water Consumption
- Sources of water supply
 - Detail of measuring devices provided if any such as Flow Meters, V-catch etc.
 - Whether measuring devices has been sealed
 - Whether maintained the log book for supply of water for all sources & consumption for various used.
 - Detail of water consumption per day/month
 - Domestic purpose
 - Bathe/cooking
 - Industrial use (Easily Biodegradable)
 - Industrial use (Not Easily Biodegradable)
 - Other
 - General Remarks

1. RECYCLOTRONIX PVT LTD
Industrial Estate KESRDC, Faridkot
Punjab
9896992399
09/04/2024
B&C Orange Green
IT Cat. / Serious Pollution Offs
Large/Medium/Small

Prigyankar Jain, Director

1. Jarnan Jain 3. August Jain
2. Sankar Jain 4. Prigyankar Jain

Ferrous & Non Ferrous Metals, Gold Plating (50 units)
All Stems covered under Solvent & Jif Emulsifier (50 units)
E waste Recycler

2
Obtained
Obtained upto 30.09.2024. Applied to HWR
Obtained CTO 2119 CE-Exp.

Stack attached to Induction Furnace

N/A

No certiation
30m
As per Norms
NO DG set

N/A
N/A
Electricity - 225 RW

Yes
Provided
Dust collector - wet Scrubber - Stack
Dust collector - wet Scrubber - Stack
Lead to
Appropriate
Capt

Yes
Provided
Maintained
Recirculated
Provided

KSRDC Supply (5 KW)

2 KW
3 KW

567

Not intended for domestic purpose
STP: N/A
ETP: 30.5 x 100

- D. Water Pollution
1. Sources & processes of water polluting including Water treatment (if any)
 2. No. of outlets for discharge of effluent
 3. Quantity of effluent in KLD
 4. Status of effluent treatment plant (ETP) Sewage Treatment plant (STP)

- (a) Required or Not
- (b) Installed or Not
- (c) Detail of STP/ETP provided (if required) with detail of all components and technology used
- (d) Whether structurally adequate or not.
- (e) Whether operating STP/ETP satisfactorily.
- (f) Whether provided online chemical dosing system: pH meter
5. Mode of discharge of effluent
6. Name of water recipient body (if any)
7. Detail of land in case effluent is discharged for pre-cultivation/irrigation Purpose with justification for its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of ETP/STP
10. Whether provided separate electricity meter on ETP/STP
11. Whether maintained log book for consumption of Electricity/chemicals/quantity of effluent
12. Status of online monitoring system, if applicable
13. General Remarks

N/A
Domestic Sewer
Trade: n/a

- E. Hazardous Waste Management
1. Category of Hazardous waste generated as per Rules
 2. Type & Qty. of Hazardous Waste Generated

N/A
Electronic Industry, Process Residue and waste
(i) Incinerable
(ii) Recyclable
(iii) Disposable
(iv) Total
300 kg Approx sent to GSEPL Provided Made

3. Stock-pile quantity of Hazardous waste
4. Mode of Disposal & treatment of Hazardous Waste
5. Size of Hazardous waste storage site
6. Drip Tray for Hazardous waste at factory Gate Provided or not
7. Whether agreement made with the service provider for disposal of hazardous Waste (if yes, give detail with validity)
8. Detail of Hazardous Waste Transported to service Provider

last sent in 2023

F. Hazardous Chemicals Handling & Management under PLI Act, 1995

1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
2. Whether prepared on-site emergency plan and taken insurance policy under PLI Act, 1995
3. Name of insurer agency with date & validity of policy
4. Whether Hazardous chemicals handling & storage Facility is adequate
5. Remarks

N/A

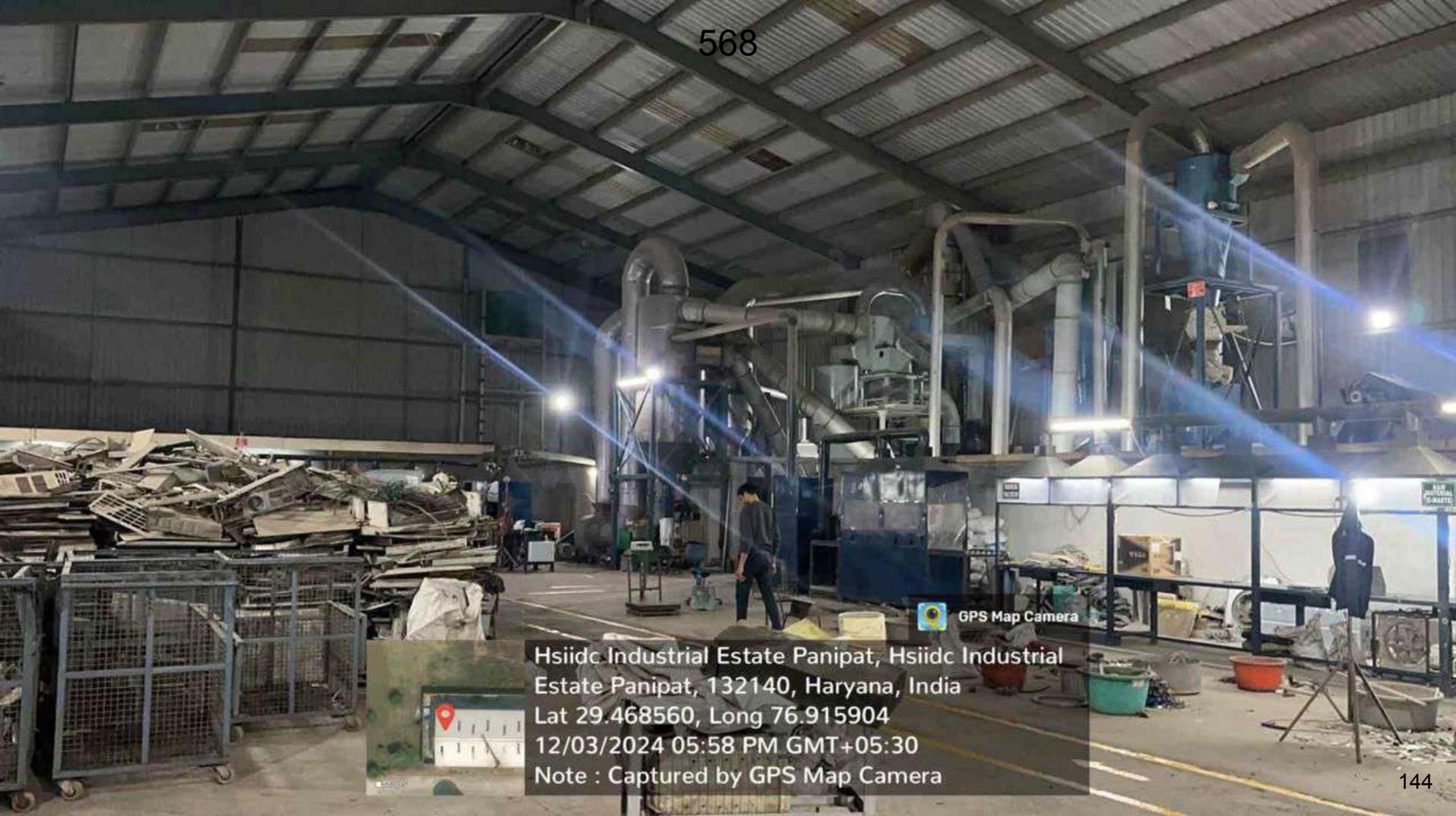
Unit is a E-waste Recycler notified at time for CRD. Approx. CCE-Expenditure Unit has installed generation of capacity 3500kwh the operation hours of unit are 12 hrs.

Signature of the responsible officer of the unit
Name, Designation & Address
Inspector

Signature of the Officer in Charge of the Board who conducted inspection
Name, Designation
Date: 10/04/2024

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568



 GPS Map Camera

Hsiidc Industrial Estate Panipat, Hsiidc Industrial
Estate Panipat, 132140, Haryana, India
Lat 29.468560, Long 76.915904
12/03/2024 05:58 PM GMT+05:30
Note : Captured by GPS Map Camera



569



GPS Map Camera



Hsiidc Industrial Estate Panipat, Hsiidc Industrial
Estate Panipat, 132140, Haryana, India
Lat 29.468455, Long 76.915998
12/03/2024 05:58 PM GMT+05:30
Note : Captured by GPS Map Camera

570

DUST
COLLECTOR
SYSTEM



GPS Map Camera



Hsiidc Industrial Estate Panipat, Hsiidc Industrial
Estate Panipat, 132140, Haryana, India
Lat 29.468600, Long 76.916155
12/03/2024 05:57 PM GMT+05:30
Note : Captured by GPS Map Camera

571

Adinath Recyclotronix Pvt. Ltd.

Plot # 181, HSIIDC Pathriya Road, Panipat

Waste up to: 10/09/2024
 Valid up to: 09/09/2024
 Valid up to: 09/09/2024

Waste Collected in In Garding Monthly Cumulative

Quality of Effluent and mode of Discharge

- 1) Effluent Treated Water
- 2) Used Treated Oil (Category-2.1)
- 3) Motor Oil/Used Lubricating Oil (Category-2.2)
- 4) Filter Oil/Used Shock Absorber Oil (Category-2.3)
- 5) Pneumatic Oil (Category-2.4)
- 6) Spent Solvent Waste (Other) (Category-2.5)
- 7) Process Waste / Residue (Spent Filter) (Category-3.1)
- 8) Process Waste / Residue (Spent Sludge) (Category-3.2)
- 9) Adhesive Waste / Latex Waste / Spent Latex / Spent Glue / Spent Ink (Category-3.3)
- 10) Spent Chemicals / Spent Acid / Spent Base / Spent Solvent / Spent Resin (Category-3.4)
- 11) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.5)
- 12) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.6)
- 13) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.7)
- 14) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.8)
- 15) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.9)
- 16) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.10)
- 17) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.11)
- 18) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.12)
- 19) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.13)
- 20) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.14)
- 21) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.15)
- 22) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.16)
- 23) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.17)
- 24) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.18)
- 25) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.19)
- 26) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.20)
- 27) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.21)
- 28) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.22)
- 29) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.23)
- 30) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.24)
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- 34) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.28)
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- 36) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.30)
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- 88) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.82)
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- 101) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.95)
- 102) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.96)
- 103) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.97)
- 104) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.98)
- 105) Spent Chemicals / Spent Solvent / Spent Resin (Category-3.99)
- 106) Spent Chemicals / Spent Solvent / Spent Resin (Category-4.00)

Small # Hazardous Waste Storage Facility Provided

The RCC Floor Room Provided in Storage Yard



Hsiidc Industrial Estate Panipat, Hsiidc Industrial Estate Panipat, 132140, Haryana, India
 Lat 29.468583, Long 76.916504
 11/15/2024 06:51 PM GMT+05:30
 Note : Captured by GPS Map Camera

 GPS Map Camera

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GPS Map Camera



HSIIDC Industrial Estate Panipat, HR, India

HSIIDC Industrial Estate Panipat, HSIIDC
Industrial Estate Panipat, 132140, HR, India

Lat 29.468622, Long 76.916621
09/22/2023 11:43 AM GMT+05:30

Note : Captured by GPS Map Camera

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

Annexure - A

A. General Information of Unit

- M/s Exigo Recycling Private Limited
 Barsat Road, Panipat
1. Name & Address of the unit :
 2. Email id of the unit/occupier :
 3. Telephone nos. : 9996106300
 4. Fax Nos. :
 5. Date & Time of inspection : 29/08/2024
 6. Category of Unit : Red/Orange/Green
 7. Type of units : 17 Cat./Seriously Pollution Other
 8. Size of unit based upon investment cost of plant & Machinery : Large/Medium/Small
 9. Name of the representative of the unit : Sh. Sachin Kumar (Manager)
 With designation present at the time of The inspection. :
 10. Name of the directors/Partners/Proprietor /Manager/Occupier etc. : Sh. Ashok Sharma (Director)
 11. Detail of products/by the product manufactured with capacity of installation & quantity per annum : Non Ferrous/ferrous, Plastic, Granules/flakes
 12. Detail of raw material used (with quantity per annum) : Electric & Electronic waste, IT & Telephonic waste
 13. Manufacturing process (in brief) : raw material → sorting → cutting → melting → washing → product
 14. Detail of machinery installed involving polluting process. : Melting, washing
 15. Date of commissioning of the unit : As per record
 16. Status of Consent to Establish : As per record
 17. Status of Consent to Operate :
 18. Status of Authorization under HWM Rules : obtained
 B. Air Pollution
 1. Sources of air emissions from process of unit Including fugitive emissions with type of Boilers /Furness.capacity & stack height. : Common stack attached to electric fired furnace for aluminium scrap
 2. Status of online monitoring system : NA
 3. Detail about deviation in the details/stack of air emission/type of fuel if any already provided to Board : NA
 4. Detail of Stacks/Chimneys/Vents : Common stack attached to furnace
 5. Whether height of all stacks/Chimneys as per norms : Yes
 6. Capacity of D.G. Sets : No DG set
 7. Stack height of D.G. Sets above programme and Whether as per norms : NA
 8. Status of Acoustic Enclosure on D.G. Sets : NA
 9. Noise results of D.G. Sets Monitores during onspction : NA
 10. Type & quantity of fuel used (Separate for each source) : NA
 11. Status of air Pollution Control Devices (APCD) :
 (a) Required or Not : Required
 (b) Provided or Not : Provided
 (c) Details of APCD provided with detail of all components : stack with wet scrubber
 (d) Whether strucurally adequate or Not : Adequate
 (e) Whether operating APCD satisfactorily : can be ascertain after analysis
 12. Whether provided spearate flow meter in case of wet scrubber : NA
 13. Whether maintained Log book for consumption of Electricity/Chemicals/Water for APCD :
 14. detail of treatment of effluent in case of wet scrubber & its mode of disposal : reuse
 15. Whether provided sampling arrangements on all Stacks/Chimneys including DG Sets : Yes
 16. General Remarks :
 C. Water Consumption
 1. Sources of water supply : Borewell
 2. Detail of measuring devices provided if any such as Flor Meters. V-notch etc. : Yes
 3. Whether measuring devices has been sealed : Yes
 4. Whether maintained the log book for supply of water from all sources & consumption for various used. : Yes
 5. Detail of water consumption per day/month :
 (a) Domestic purpose : 2KL
 (b) Boiler/cooling : =
 (c) Industrial use (Easily Biodegradable) :
 (d) Industrial use (Not Easily Biodegradable) : 2KL
 (e) Other :
 (f) General Remarks : NA

For EXIGO RECYCLING PVT. LTD.

MANAGER

- D. Water Pollution
- 1. Source & processes of water polluting including raw Water treatment if any
- 2. No of outlets for discharge of effluent
- 3. Quantity of effluent in KLD
- 4. Status of effluent treatment plant (ETP)/ Sewage Treatment plant (STP)

: Domestic & Trade Effluent

: Domestic 0
Trade : 0

: Domestic ; 2
Trade : 2

: STP ETP

- (a) Required or Not
- (b) Installed or Not
- (c) Detail of STP/ETP provide (if required) with detail of all components and technology used
- (d) Whether structurally adequate or not
- (e) Whether operating STP/ETP satisfactorily
- (f) Whether provided online chemical dizing system/ pH meter
- 5. Mode of discharge of effluent
- 6. Name of water recipient body if any
- 7. Detail of land in case effluent is discharged for percolation/irrigation Purpose with justification for its 100% utilization.
- 8. Status of ZLD as per CPCB directions if applicable
- 9. Whether provided flow meters on outlet & inlet of ETP/STP
- 10. Whether provided separate electricity meter on ETP/STP
- 11. Whether maintained log book for consumption of Electricity/chemicals/quantity of effluent
- 12. Status of online monitoring system, if applicable
- 13. General Remarks

: Required
Installed
Collection tank, Tube settler,
Filtration
Adequate
Can be ascertain after analysis

: NA

: Domestic ; septic tank
Trade : ZLD - Reuse

: NA
NA

: Yes
Yes

: Yes
maintain

: -

- E. Hazardous Waste Management
- 1. Category of Hazardous waste generated as per Rules
- 2. Type & Qty. of Hazardous Waste Generated

: 35.3

- (i) Incinerable
- (ii) Recyclable
- (iii) Disposable
- (iv) Total

- 3. Stock-pile quantity of Hazardous waste
- 4. Mode of Disposal & treatment of Haz. Waste
- 5. Size of Hazardous waste storage site
- 6. Disply Board for Hazardous waste at factory Gate Provided or not
- 7. Whether agreement made with the service provider for display of hazardous Waste (if yes. give detail with validity)
- 8. Detail of Hazardous Waste Transported to service Provided

: 50 kg approx

: Sent to C&PL

: 5X 8X10 feet

: Yes
made

- F. Hazardous Chemicals Handling & Management and PLI Act, 1991
- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991
- 3. Name of insurer agency with date & validity of policy
- 4. Whether Hazardous chemicals handling & storage Facility is adequate

: NA

- 5. Remarks

The unit has been inspected on 29/08/2024 under mandatory inspection. The unit is engaged in processing of STWaste & IT waste & Electronic waste. The unit has installed purer stick height of 10cm and ETP plant for treatment of trade effluent

For EXIGO RECYCLING PVT. LTD.

Signature of the representative of the unit
Name, Designation & Address
Inspection

[Signature]
MANAGER

[Signature]
29/08/2024

Signature of the Officer/Officers of the Board who conducted the inspection
Name
Designation

Ajay Ahlawat
AEE

575



Panipat Region Hspcb <hspcbropr@gmail.com>

Re : Shutdown of Plant situated of Opposite Kirpal Ashram Main Barsat Road

2 messages

Sachin Bajaj <sachinbajaj@exigorecycling.com>
To: hspcbropr@gmail.com

Wed, Nov 6, 2024 at 6:02 PM

Dear Sir,

We have Inform you that we have shut our Ewaste plant M/s Exigo Recycling Pvt. Ltd. situated at Opposite Kirpal Ashram Main Barsat Road Noorwala panipat - 132103. We also surrender our Authorisation, CTO of our plant and for tomorrow on ward we will not work in this plant because we have start already our new plat at Karnal on same name.

Thanks & Regards
Sachin Bajaj
M : 9996106300

Sachin Bajaj <sachinbajaj@exigorecycling.com>
To: Panipat Hspcb <hspcbropr@gmail.com>

Wed, Jun 18, 2025 at 11:46 AM

Pls find below mail sir
Sent from my iPhone

Begin forwarded message:

From: Sachin Bajaj <sachinbajaj@exigorecycling.com>
Date: 6 November 2024 at 6:02:39 PM IST
To: hspcbropr@gmail.com
Subject: Re : Shutdown of Plant situated of Opposite Kirpal Ashram Main Barsat Road

Dear Sir,
(Quoted text hidden)

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

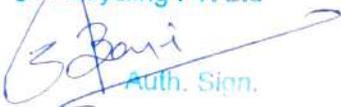
A General Information of unit

1. Name & Address of the unit : M/S Exigo Recycling Pvt Ltd village
Bansat, Bahad Road
Gharasunda Karnal
2. Email id of the unit/occupier : ashoksharma@exigorecycling.com
3. Telephone Nos. : 89 5902020
4. Fax Nos. : —
5. Date & Time of Inspection : 16/10/2024
6. Category of Unit : Red/Orange/Green
7. Type of Units : 17 Category/Seriously
Polluting /others
8. Size of unit based upon investment cost
of Plant & Machinery : Large/ Medium/ Small
9. Name of the representative of the unit with
designation present at the time of the inspection. : Mr Sachin Bajaj
Mr Ashok Sharma
10. Name of the Directors/partners/Proprietor/
Manager/Occupier etc. : —
11. Detail of products/by product manufactured
(with capacity of installation &
quantity per annum) : Lead Plate 75MT/D
Plastic 20 MT/D
Others 5 MT/D
12. Detail of Raw Material used
(with quantity per annum) : Lead Acid Battery 100 MT/D
13. Manufacturing Process (in brief) : Battery cutting → separation of
Plastic Box, Grid and Paste →
Cushing, Granulation; separation
14. Detail of Machinery installed involving
polluting process : Washing of plastic → extraction
into plastic pellet and lead
paste
15. Date of Commissioning of the unit : —
16. Status of Consent to Establish : CTE
Obtained
17. Status of Consent to Operate : and applied for 7th time CTO
18. Status of Authorization under HWM Rules. : —

B Air Pollution

1. Sources of air emissions from process of
unit including fugitive emissions with type
of Boilers/Furness, capacity & stack height. : No Direct source of air emission
2. Status of online monitoring System (Stacks/ AAQ):
if applicable : —NA—
3. Details about deviation in the details/ stack of Air :
emission/ type of fuel if any already provided to
Board. : —NA—

For Exigo Recycling Pvt Ltd


Auth. Sign.

- 4. Detail of Stacks/ Chimneys/ Vents : ~~NA~~
- 5. Whether Height of all stacks/ Chimneys as per norms : ~~NA~~
- 6. Capacity of D.G. Sets : ~~NA~~
- 7. Stack height of D.G. Sets above programme and whether as per norms : ~~NA~~
- 8. Status of Acoustic Enclosure on D. G. Sets : ~~NA~~
- 9. Noise results of DG Sets Monitored during inspection : ~~NA~~
- 10. Type & Quantity of Fuel used (Separate for each source) : ~~NA~~
- 11. Status of Air Pollution Control Devices (APCD) : ~~NA~~
 - (a) Required or Not : ~~NA~~
 - (b) Provided or Not : ~~NA~~
 - (c) Detail of APCD provided with detail of all Components. : ~~NA~~
 - (d) Whether Structurally adequate or Not : ~~NA~~
 - (e) Whether operating APCD Satisfactorily : ~~NA~~
- 12. Whether provided separate flow meters in case of wet scrubber : ~~NA~~
- 13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : ~~NA~~
- 14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : ~~NA~~
- 15. Whether provided Sampling arrangements on all stacks /chemneys including DG Sets. : ~~NA~~
- 16. General Remarks : ~~NA~~

NA
 NA
 DG set not installed

C Water Consumption

- 1. Sources of water supply : Borewell
- 2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. : Yes
- 3. Whether measuring devices has been sealed : Yes
- 4. Whether maintained the log book for supply of water from all sources & consumption for various uses. : Yes
- 5. Detail of Water Consumption per day/ month :
 - (a) Domestic Purpose : 2KLD
 - (b) Boiler / Cooling : 0KLD
 - (c) Industrial use (Easily Biodegradable) : 0KLD
 - (d) Industrial use (Not Easily Biodegradable) : 0.5KLD
 - (e) Other : -
- 6. General Remarks : -

D Water Pollution

- 1. Source & processes of Water Pollution including raw water treatment if any : Trade Effluent from Washing Process

For Exigo Recycling Pvt Ltd
 [Signature]
 Auth. Sign.

- 2. No. of outlets for discharge of effluent
- 3. Quality of Effluent in KLD
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
 - (a) Required or Not
 - (b) Installed or Not
 - (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used
 - (d) Whether structurally adequate or not
 - (e) Whether operating STP/ETP Satisfactorily
 - (f) Whether provided online chemical dosing system/ pH meter

: Domestic: 1
Trade: 1
: Domestic: 1 KLD
Trade: 0.5 KLD

- 5. Mode of Discharge of effluent
- 6. Name of Water recipient body if any
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.
- 8. Status of ZLD as per CPCB directions if applicable :
- 9. Whether provided flow meters on outlet & inlet of ETP/STP
- 10. Whether provided separate electricity meter on ETP/STP
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent.
- 12. Status of online monitoring System, if applicable
- 13. General Remarks

STP ETP
: ETP is Required
: ETP is installed
: phytochemical based ETP
: Yes
: Yes
: Ph meter

: Domestic: septic tank
Trade: reuse in process

: - NA -

- NA -

: provided

: provided

: Yes

: -

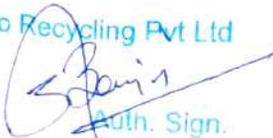
E Hazardous Waste Management

- 1. Category of Hazardous Waste generated as per rules
- 2. Type & Qty. of Hazardous Waste generated
- 3. Stock-Pile Quantity of Hazardous Waste
- 4. Mode of Disposal & treatment of Haz. Waste
- 5. Size of Hazardous waste storage site
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not
- 7. Whether agreement made with the service provider

: ETP Sludge

: (i) incinerable
(ii) recyclable 100%
(iii) disposable for landfill
(iv) Total -

: Nil
: The unit has applied for 1st time ETO and is under process of making agreement with NEPIC

For Exigo Recycling Pvt Ltd

Auth. Sign.

for disposal of hazardous waste (if yes, give detail with validity

8. Details of Hazardous Waste transported to service provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used :
(if any) with threshold quantity
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. :
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage :
facility is adequate
- 5. Remarks

-NA-

Signature of the representative of the unit
Name Designation & Address
inspection

Signature of the Officer/Officers
of the Board who conducted the

Name & Designation

For Exigo Recycling Pvt Ltd

[Handwritten Signature]
Auth. Sign.

[Handwritten Signature]
16/10/2024

Abhijeet Singh Kamdar
AE E, HSPCB

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

- A General Information of unit : M/S Grauwins Green Management
 Put Ud villoge Harsinghpura,
 Karnal
1. Name & Address of the unit :
 2. Email id of the unit/occupier : Sahilchugh21215@gmail.com
 3. Telephone Nos. : 9812721215
 4. Fax Nos. : —
 5. Date & Time of Inspection : 09/12/2024
 6. Category Unit : Red/ Orange/ Green
 7. Type of Units : 17 Cat./ Seriously Polluting/ others
 8. Size of unit based upon investment cost of Plant & Machinery : Large/ Medium/ Small
9. Name of the representative of the unit with designation present at the time of the inspection. : Mr Sahil chugh
 10. Name of the Directors/partners/Proprietor/Manager/Occupier etc. : Mr Sahil chugh
 11. Detail of products/by product manufactured (with capacity of installation & quantity per annum) :
 ① Ferrous, Non ferrous metal, gold, silver
 : Plastic 65MT/Day
 ② Refurbished Products From E Waste
 : (JFEW, CFEW) 8MT/Day
 12. Detail of Raw Material used (with quantity per annum) :
 All type of E waste
 ③ Refurbished Product from E Waste
 : (LSEEW, EETW, TLSEW) 2MT/Day
 13. Manufacturing Process (in brief) :
 ④ Puff gas, oil, residue, rubber, glass
 and other waste 0MT/Day
 14. Detail of Machinery installed involving polluting process:
 15. Date of Commissioning of the unit :
 16. Status of Consent to Establish : Obtained CTE expansion
 17. Status of Consent to Operate : and applied for CTO
 18. Status of Authorization under HWM Rules. : after obtaining CTE expansion
 Stack attached to:-
- B Air Pollution
1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height. : ① Electric Furnance small
 ② gas furnance small
 ③ chimney/Dust collector
 attached to dismantling
 section.
2. Status of online monitoring System (Stacks/ AAQ) if applicable

3. Details about deviation in the details/ stack of air emission/ type of fuel if any already provided to Board. : - NA -
4. Detail of Stacks/ Chimneys/ Vents : M.C. Round
5. Whether Height of all stacks/ Chimneys as per norms : provided
6. Capacity of D.G. Sets : 82.5 kVA - [EPCB-4]
7. Stack height of D.G. Sets above programme and whether as per norms : provided
8. Status of Acoustic Enclosure on D. G. Sets : provided
9. Noise results of DG Sets Monitored during inspection : Data not available
10. Type & Quantity of Fuel used : LPG ; Electricity
(Separate for each source)
11. Status of Air Pollution Control Devices (APCD) :
- (a) Required or Not : APCD is required
- (b) Provided or Not : APCD is provided
- (c) Detail of APCD provided with detail of all Components. :
→ 2 No of Wet Scrubber
→ 1 No of Dust collector
- (d) Whether Structurally adequate or Not : Yes
- (e) Whether operating APCD Satisfactorily : Yes
12. Whether provided separate flow meters in case of wet scrubber : Yes
13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : Yes
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : Through ETP
15. Whether provided Sampling arrangements on all stacks /chemneys including DG Sets. : provided
16. General Remarks :
- C Water Consumption :
1. Sources of water supply : Borewell
2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. : Yes

3. Whether measuring devices has been sealed : Yes
4. Whether maintained the log book for supply of water from all sources & consumption for various uses. : Yes
5. Detail of Water Consumption per day/ month
- (a) Domestic Purpose : 3KLD
- (b) Boiler / Cooling : 0KLD
- (c) Industrial use (Easily Biodegradable) : 0KLD
- (d) Industrial use (Not Easily Biodegradable) : 2KLD
- (e) Other : —

6. General Remarks :

D Water Pollution

1. Source & processes of Water Pollution including raw water treatment if any :

Trade Effluent only

2. No. of outlets for discharge of effluent :

Domestic: 1
Trade: 0

3. Quality of Effluent in KLD :

Domestic: 3KLD
Trade: 2KLD

4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :

STP ETP

(a) Required or Not :

ETP is Required

(b) Installed or Not :

ETP is installed

(c) Detail of STP/ETP Provided (if required) with detail of all components and technology used :

Yes [Physicochemical Based]

(d) Whether structurally adequate or not :

Yes

(e) Whether operating STP/ETP Satisfactorily :

Yes

(f) Whether provided online chemical dosing system/ pH meter :

Yes

5. Mode of Discharge of effluent :

Domestic: Septic tank

Trade: Horizontally

6. Name of Water recipient body if any :

7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization. :

Yes

- 8. Status of ZLD as per CPCB directions if applicable : - Nil
- 9. Whether provided flow meters on outlet & inlet of ETP/STP : Yes
- 10. Whether provided separate electricity meter on ETP/STP : Yes
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. : Yes
- 12. Status of online monitoring System, if applicable : -
- 13. General Remarks :

0.1

E Hazardous Waste Management

- 1. Category of Hazardous Waste generated as per rules : ETP sludge, waste oil from etc
- 2. Type & Qty. of Hazardous Waste generated : (i) incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total
- 3. Stock-Pile Quantity of Hazardous Waste : Nil
- 4. Mode of Disposal & treatment of Haz. Waste : Through GTP/STP
- 5. Size of Hazardous waste storage site : Drums & sludge room provided
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not : Yes
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) : Yes
- 8. Details of Hazardous Waste transported to service provider : -

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. : - Nil
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage facility is adequate :
- 5. Remarks :

Signature of the representative of the unit
Name Designation & Address
inspection

For Gaurav Green Management Pvt. Ltd.

(Signature)
Director

Signature of the Officer/Officers
of the Board who conducted the

Name & Designation

(Signature)
09/12/2024
Abhijeet Singh
AEE, H-IPCB
Tanwar

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1	Name & Address of the Unit	:	M/s. Ingram Micro India Pvt. Ltd. Plot No 45 Phase I, Sec-37, Gurgaon
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	29/01/2024
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Satyanshayan Patel, fault Exchange
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Sh. Sanjay Achwal, Director
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Dismantling of E-Waste
12	Detail of Raw Material used (with quantity per annum)	:	Used electronic items
13	Manufacturing Process (in brief)	:	Sorting, testing, Select cleaning, packaging
14	Detail of Machinery	:	Process tables, dust collector.
15	Date of Commissioning of the unit.	:	08/2023
16	Status of Consent to Establish	:	05/07/2023 - 04/09/2028
17	Status of Consent to Operate	:	09/08/2023 to 3/03/2024
18	Status of Authorization under HWM Rules.	:	11/09/2023 - 31/03/2024

B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	Decor, cleaning process
2	Status of online monitoring System (Stack/AAQ) if applicable	:	No
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	Nil.
4	Detail of Stacks/ Chimneys/Vents	:	Stack to dust collector.
5	Whether Height of all stacks/ Chimneys as per norms.	:	Yes.
6	Capacity of D.G. Sets	:	10 KVA.
7	Stack height of D.G. Sets above programme and whether as per norms.	:	Yes
8	Status of Acoustic Enclosure on D.G. Sets	:	Yes
9	Noise results of D.G. Sets Monitored during inspection	:	Not operational.
10	Type & Quantity of Fuel used (Separate for each source)	:	Electricity.
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	Dust collector.
12	Whether provided separate flow meters in case of wet scrubber	:	NA
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	No
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	Yes.
16	General Remarks	:	

C Water Consumption

1	Sources of Water Supply	:	MCG
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	Yes
3	Whether measuring devices has been sealed	:	Yes

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	Bills
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	3 KLD approx ^
6	General Remarks	:	

D Water Pollution

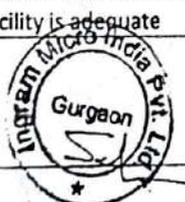
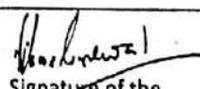
1	Source & processes of Water Pollution including raw water treatment if any	:	Domestic
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: NA
3	Quality of Effluent in KLD	:	Domestic: 0.9 KLD Trade: NA
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP NA
5	Mode of Discharge of effluent	:	Domestic: Sewer Trade: -
6	Name of Water recipient body if any	:	NA
7	Detail of land in case effluent is discharged for percolation/ Irrigation purpose with justification for its 100% utilization.	:	NA
8	Status of ZLD as per CPCB directions if applicable.	:	NA
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	NA
10	Whether provided separate electricity meter on ETP/STP	:	NA

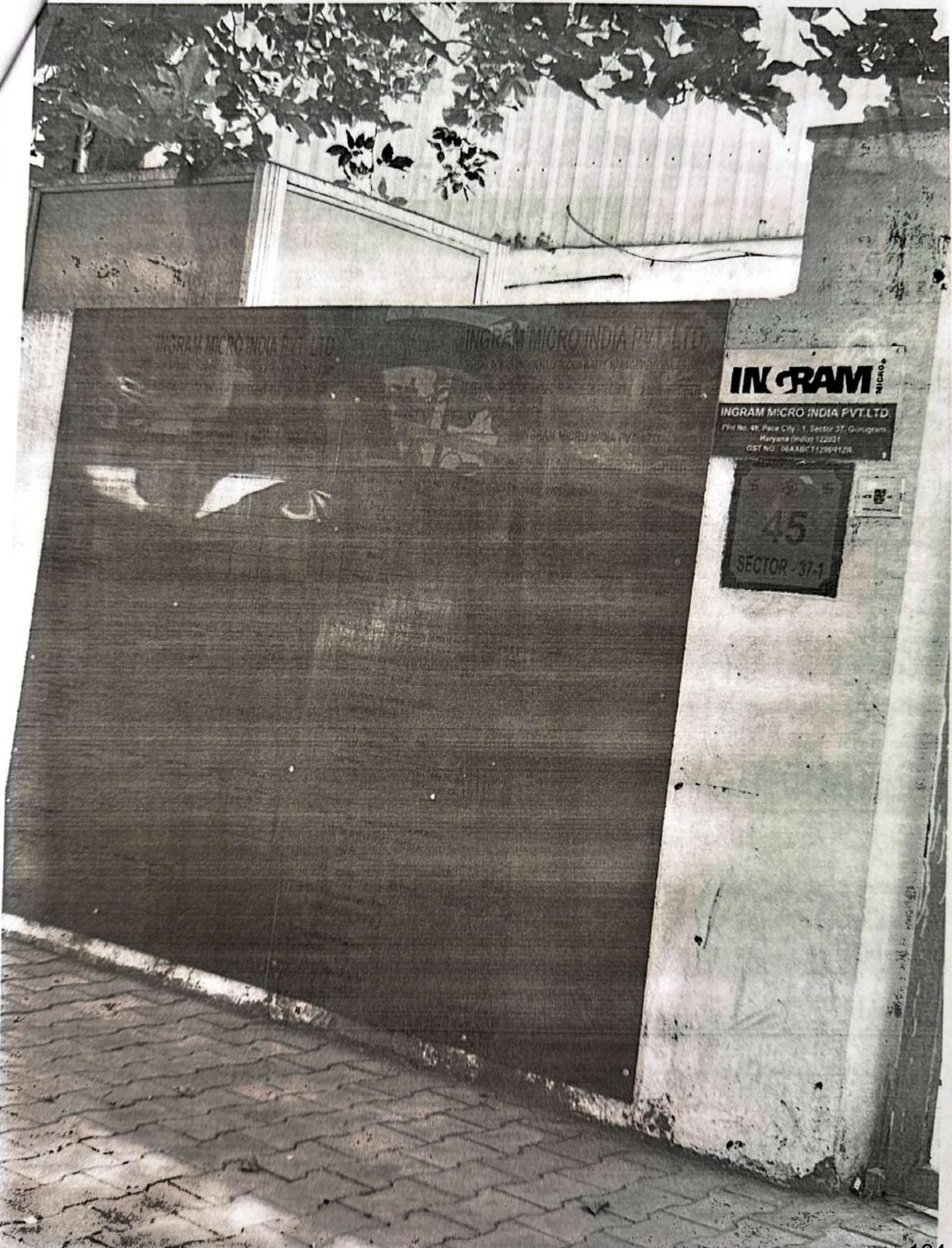
11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	NA
12	Status of online monitoring system, if applicable.	:	NA
13	General Remarks.	:	-

E Hazardous Waste Management

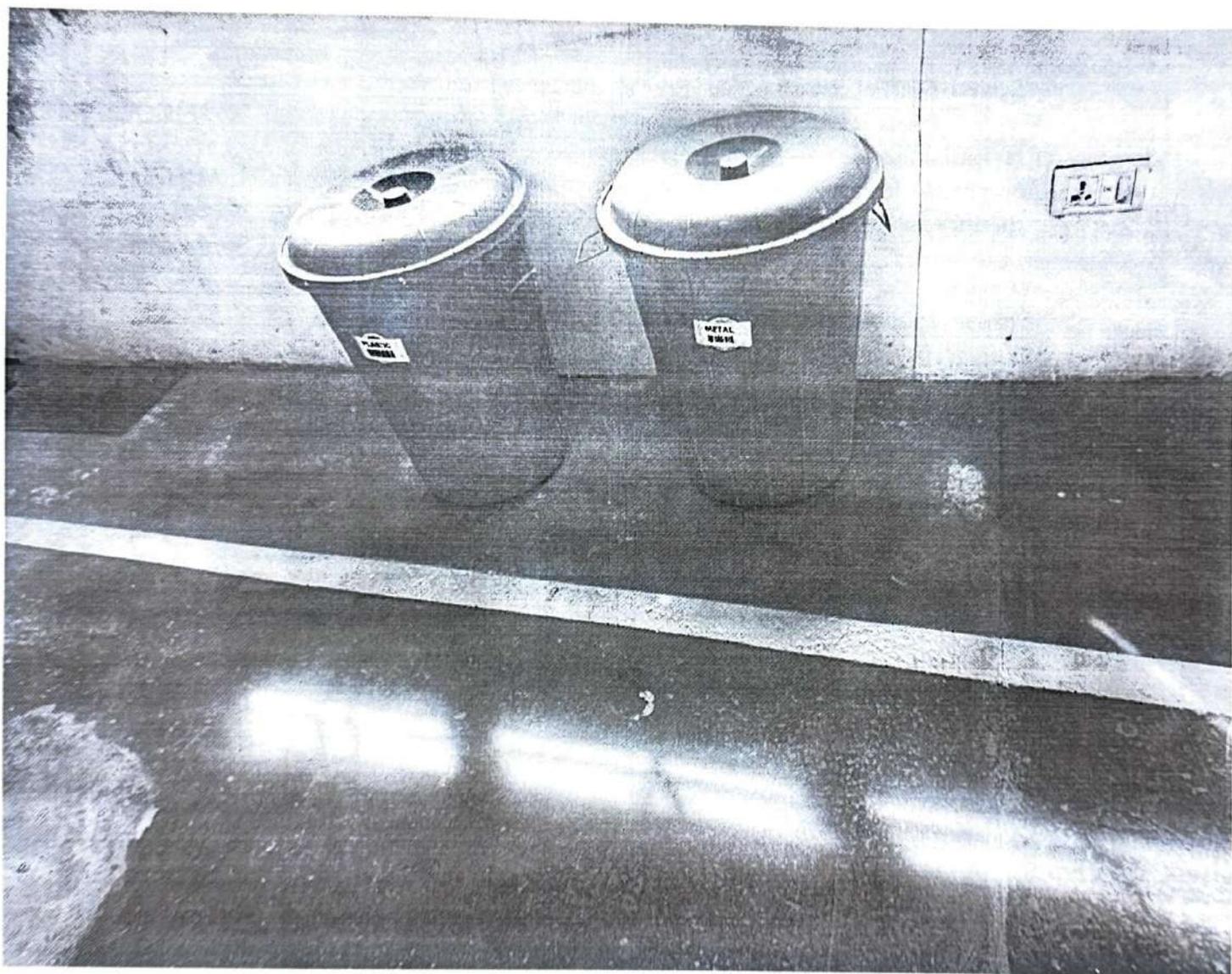
1	Category of Hazardous Waste generated as per rules.	:	Used oil, used rags
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable 0.2 kg/Annun (iii) Disposable For landfill 0.0033 T/Annun (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	NA
4	Mode of Disposal & treatment of Hazardous Waste	:	GEPIL
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	yes
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	GEPIL
8	Details of Hazardous Waste transported to service provider	:	NA

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	No
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks	:	
	Signature of the representative of the unit Name Designation & Address Inspection		  Signature of the Officer/Officers of the Board who conducted Name & Designation







HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1	Name & Address of the Unit	:	M/S Green PC World Pvt. Ltd. P.No. 14, Racecity 1, Sec 37 Gurgaon
2	Email ID of the Unit/Occupier	:	vinod@greenpcworld.com
3	Telephone Nos.	:	9643269481
4	Fax Nos.	:	
5	Date & Time of Inspection	:	30.9.21
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Sh. Vinod, Director
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Ms. Babita Yadav Director
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Dismantling of E-waste
12	Detail of Raw Material used (with quantity per annum)	:	E-waste
13	Manufacturing Process (in brief)	:	Dismantling and refurbishing of E-waste
14	Detail of Machinery	:	Dismantling Section
15	Date of Commissioning of the unit.	:	Fresh Care (expected date) 1.11.2021
16	Status of Consent to Establish	:	obtained
17	Status of Consent to Operate	:	Applied
18	Status of Authorization under HWM Rules.	:	do

Vinod

B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	Dismantling section
2	Status of online monitoring System (Stack/AAQ) if applicable	:	N.A
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	NO
4	Detail of Stacks/ Chlmneys/Vents	:	Attached to cyclone and dust collector
5	Whether Height of all stacks/ Chimneys as per norms.	:	yes
6	Capacity of D.G. Sets	:	Not installed
7	Stack height of D.G. Sets above programme and whether as per norms.	:	N.A
8	Status of Acoustic Enclosure on D.G. Sets	:	Provided N.A
9	Noise results of D.G. Sets Monitored during inspection	:	N.A
10	Type & Quantity of Fuel used (Separate for each source)	:	N.A
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	Required Provided Cyclone, Bag Filters with proper stack height may be ascertained after sampling
12	Whether provided separate flow meters in case of wet scrubber	:	N.A
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	yes
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	N.A
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	yes
16	General Remarks	:	

C Water Consumption

1	Sources of Water Supply	:	MCG / GMDA supply
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	Flow meter
3	Whether measuring devices has been sealed	:	yes

mmoy

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	/
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	2 KLD — —
6	General Remarks	:	

D Water Pollution

1.	Source & processes of Water Pollution including raw water treatment if any	:	Domestic Effluent
2	No. of outlets for discharge of effluent	:	Domestic: 01 Trade: Nil
3	Quality of Effluent in KLD	:	Domestic: 1.5 KLD Trade: N.A
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP / ETP N.A
5	Mode of Discharge of effluent	:	Domestic: Public Sewer Trade: N.A
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	/
8	Status of ZLD as per CPCB directions if applicable.	:	N.A
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	/
10	Whether provided separate electricity meter on ETP/STP	:	/

Wing

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	N.A
12	Status of online monitoring system, if applicable.	:	NA
13	General Remarks.		

E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	31.1
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable <input checked="" type="checkbox"/> (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Nil
4	Mode of Disposal & treatment of Hazardous Waste	:	Through Authorized agency
5	Size of Hazardous Waste storage site	:	10'x12'x15'
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	Yes
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Fresh case
8	Details of Hazardous Waste transported to service provider	:	N.A

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	N.A
5	Remarks	:	
Signature of the representative of the unit Name Designation & Address inspection Authorized Signatory			Signature of the Officer/Officers of the Board who conducted Name & Designation

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SPOT INSPECTION REPORT OF THE INDUSTRIESA.General Information of the unit

1. Name & Address of the unit : M/s Deshwal Waste Management Pvt Ltd, Plot no, 15, Sector 5, IMT Manesar
2. Email ID of the unit/ occupier : anil.narang@dwmpl.com
3. Telephone No. : 9910055057
4. Fax Nos. : -
5. Date & Time of Inspection : 04-04-2025
6. Category of the unit : Red/ Orange/ Green
7. Type of Industries : 17Cat/Seriously Polluting/Others
8. Size of unit based upon investment cost of plant & machinery : Large
9. Name of representative of unit with designation present at the time of inspection : Anil Narang (COO)
Raju Yadav
10. Name of Directors/partners/proprietor/ Manger/ Occupier etc. : As per CTO (exp) app'n form
11. Detail of products/ by product manufactured (with capacity of installation & quantity per annum) : " " " " "
12. Detail of raw material used (with quantity per annum) : " " " " "
13. Manufacturing process : As per project report submitted in CTE/CO
14. Detail of Machinery installed involving polluting process : Plastic Waste Recycling, Lithium Battery Recycling, Metal Recovery Area, Chemical Lab.
15. Date of Commissioning of the unit : as per record
16. Status of Consent to Establish : obtained CTE exp.
17. Status of Consent to Operate : applied for CTO (exp)
18. Status of Authorization under HWM Rules : valid till 30/09/2027

B.Air Pollution

1. Source of air emission from the process of the unit including fugitive emission with type boilers/ Furness, capacity & stack height : Plastic Waste Recycling section
Lithium Battery Recycling
Metal Recovery area, Lab.
2. Status of online monitoring status system (Stack/AAQ) if applicable : -
3. Detail about derivation in the details/ stack of Air emission/ type of fuel if any already provided to Board : -
4. Detail of Stacks/ Chimneys/ Vente : Stack to Plastic Waste Recycling section
" " Lithium Ion Battery Recycling
" " Metal Recovery Area & chemical Lab.
" " PNG Generator
5. Whether Height of all stacks/ chimney as per norms : Yes
6. Capacity of DG sets : 250 KVA (PNG generator)

For Deshwal Waste Management Pvt. Ltd.

Authorized Sign
Authorized Sign

- 7. Stack Height of DG sets above programmed and whether as per norms : Yes
- 8. Status of Accoustic Enclosure on DG Sets : Provided
- 9. Noise results DG sets Monitored during inspection : No Noise , Generator non operational
- 10. Type of Quantity of Fuel Used (Separate for each source) : PNG.
- 11. Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not : Required
 - (b) Provided or Not : Provided
 - (c) Details of APCD provided with detail of all components : Wet scrubber , Dust collector
 - (d) Whether structurally adequate or Not :] can be ascertained after operation
 - (e) Whether operating APCD satisfactorily
- 12. Whether provided separate flow meters in case of wet scrubber : Yes
- 13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD : Directions given
- 14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal : ETP.
- 15. Whether provided Sampling arrangements on all stacks/ chimneys including DG sets : Yes
- 16. General Remarks : The details are mentioned above only w.r.t. expansion under taken by unit

C

Water Consumption

- 1. Source of Water Supply : HSIIDC
- 2. Detail of measuring devices provided if any such as Flow Meters, V-notch etc. : meter installed
- 3. Whether measuring devices has been sealed : Yes
- 4. Whether maintained the log book for supply of water from all sources & consumption for various uses : Yes
- 5. Detail of water consumption per day/month :
 - (a) Domestic Purpose : → 0.3 KLD (w.r.t. expansion)
 - (b) Boiler/ Cooling : —
 - (c) Industrial use (Easily Biodegradable) : —
 - (d) Industrial use (Not easily Biodegradable) : —
 - (e) Other : —

- 6. General Remarks : Details are mentioned only for expansion portion. Moreover unit has already taken permission for higher trade effluent & domestic effluent till in its previous ETO which is valid 30/09/2027.

D

Water Pollution

1. Source & processes of water pollution including raw water treatment if any
2. No. of outlet for discharge of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
 - (a) Required or Not
 - (b) Installed or Not
 - (c) Detail of STP/ETP provided (if required) with detail of all components and technology used
 - (d) Whether structurally adequate or not
 - (e) Whether operating STP/ETP satisfactorily
 - (f) Whether provided online chemical dosing system/pH meter
5. Mode of Discharge of Effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization
8. Status of ZLD as per CPCB direction if applicable
9. Whether provided flow meters on outlet & inlet of ETP/ STP
10. Whether provided separate meter on ETP/ STP
11. Whether maintained log book for consumption of Electricity/ Chemicals/ Quantity of effluent
12. Status of online monitoring system, if applicable
13. General Remarks

Metal Recovery Area, Plastic Recycling area, Lithium Ion Battery Area, Wet Scrubbers etc.

Domestic: 1
Trade: N.A.
Domestic: 0.2 KLD
Trade: -

ETP
STP
Not Regd
Required Installed
Collection tank
Reaction tank, Tube settler, Filter's etc
Yes
Yes
Yes

Domestic: Public Sewer
Trade: CETP, INT Manholes

-
-
Yes
Yes
Yes
-

effluent mentioned above : Details of trade & domestic are only w.r.t. CTO expansion for which unit has applied

E.

Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules : S1, 35.3
2. Type & Qty of Hazardous Waste :
 - (i) Incinerable
 - ~~(ii) Recyclable~~
 - ~~(iii) Disposable~~ for landfills
 - (iv) Total

For Dehwal Waste Management Pvt. Ltd.

Atkennomg
Authorized Signatory

599

- 3. Stock-Pile Quantity of Hazardous Waste : ETP ^{budget} ^ 400-410 Kg approx
- 4. Mode of disposal & treatment of Hazardous Waste : GEPIL, Lubri Sales
- 5. Size of Hazardous Waste storage site : Hazardous Room provided
- 6. Display Board for Hazardous Waste at Factory gate provided or not : Yes
- 7. Whether agreement made with the service provider for disposal of Hazardous Waste (if yes, give detail with validity) : Yes
- 8. Details of Hazardous Waste Transported to service provider : as per Manifest

F Hazardous Chemical Handling & Management and PLI Act, 1991

- 1. List of Qty. of Hazardous chemical handled & used (if any) with threshold quantity : - as per project report submitted
- 2. Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : - Yes
- 3. Name of Insurer agency with date & validity of policy : - TATA AIG, ICICI Lombard
- 4. Whether Hazardous Chemicals handling & storage facility is adequate : - Yes
- 5. Remarks : Unit is visited in reference to first CTO (expansion) appⁿ. The all the details are mentioned w.r.t. expansion undertaken by unit. Further unit has not increased any land / built up area.

Signature of the representative of the unit
Name, Designation & Address

Signature of the Officer/ Officers of the Board who conducted the inspection

For Deshwal Waste Management Pvt. Ltd.


 Authorized Signatory



600







HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

Lat - 29.021923

Long - 76.909805

A General Information of unit

- 1 Name & Address of the unit : Fine Recycling Pvt. Ltd
village Shahgagan, Dugran, Sub.
- 2 Email id of the unit/ occupier : finetechewaste@gmail.com
- 3 Telephone Nos. : 9896107211
- 4 Fax Nos. : —
- 5 Date & Time of Inspection : 08/10/24
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat. / Seriously Polluting/ other ✓
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small ✓
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Ashish Patel, Director
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : As above
- 11 Detail of products /by product manufactured : mention in CTO
- 12 Detail of Raw Material used (with quantity per annum) : mention in CTO
- 13 Manufacturing Process (in brief) : As per Product
- 14 Detail of Machinery installed involving polluting process: As per Process
- 15 Date of commissioning of unit : 15/10/24
- 16 Status of Consent to Establish : obtained
- 17 Status of Consent to Operate : Applied
- 18 Status of Authorization under HWM Rules :

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Process emission
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : N/A
- 3 Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board : NO

4	Detail of Stacks/ Chimney /Vents	:	Stacks attached to wet scrubber
5	Whether Height of all stacks /Chimneys as per norms	:	As per norms
6	Capacity of D.G Sets	:	ND
7	Stack height of D.G Sets above programme and Whether as per norms	:	N.A
8	Status of Acoustic Enclosure on D.G Sets	:	N.A
9	Noise results of DG Sets Monitored during inspection	:	N.A
10	Type & Quantity of Fuel used Separate for each source)	:	Electricity
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	wet scrubber
	(d) Whether Structurally adequate or Not	:	yes
	(e) Whether operating APCD Satisfactorily	:	yes
12	Whether provided separate flow meters in case of wet scrubber	:	Flow meter
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	After Ist CTO
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	reuse
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	yes
16	General Remarks	:	—
0			
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Borewell
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	Flowmeter
3	Whether measuring devices has been sealed	:	yes
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Maintained after Ist C.T.O.
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	1.2 KL/D
	(b) Boiler / Cooling	:	—

(C) Industrial use (Easily Biodegradable) : _____

(d) Industrial use (Not Easily Biodegradable) : _____ 0-3

(e) Other : _____

6 General Remarks : _____

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any : Trade & Domestic effluent

2 No. of outlets for discharge of effluent : Domestic 01 Nos
Trade 01 Nos

3 Quantity of Effluent in KLD : Domestic 0-2 KLD
Trade 0-3 KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) : _____

STP ETP

(a) Required or Not: _____ Required

(b) Installed or Not : _____ Installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used : _____ Physicochemical

(d) Whether structurally adequate or Not : _____ yes

(e) Whether operating STP/ETP Satisfactorily : _____ yes

(f) Whether provided online chemical dosing system/ pH meter : _____ yes

5 Mode of Discharge of effluent : Domestic septic Tank
Trade Reuse

6 Name of Water recipient body if any : _____ N.A

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization. : _____ N.A

8 Status of ZLD as per CPCB directions if applicable : _____ N.A

9 Whether provided flow meters on outlet & inlet on ETP/ STP : _____ yes

10 Whether provided separate electricity meter on ETP/ STP : _____ yes

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. : _____ IST CTD

12 Status of online monitoring System, if applicable : _____ N.A

13 General Remarks : _____

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : E-waste residue

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable _____
(ii) ~~Recyclable~~ _____
(iii) Disposable for landfill _____
(iv) Total _____

3 Stock-pile Quantity of Hazardous Waste : nil

4 Mode of Disposal & treatment of Haz. Waste : Through GEPIL

5 Size of Hazardous waste storage site : 8x8'

6 Display board for Hazardous Waste at Factory Gate Provided or Not : yes

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : To be executed

8 Details of Hazardous Waste transported to service Provider : ~~Service~~ N.A

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : _____

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : _____

3 Name of insurer agency with date & validity of policy : _____

4 Whether Hazardous chemicals handling & storage : _____

Facility is adequate

5 Remarks : The said unit has been inspected on dt - 08/10/24. in compliance of 78th CTO.

AShm w
Director

Signature of the representative of the unit
Name Designation & Address

Suddeep Kumar J-S
Signature of the Officer / Officers of the Board who conducted the Inspection
Suddeep Kumar J-S
Name & Designation

607





609





**CRM-PCB
Components
Removing
Machine**

GAS BURNER SEQUENCE CONTROLLER
VC
VIRAJ COMBUSTION

POWER G1
CAUTION G2
RESET G3
AL

VIRAJ COMBUSTION **VC**
MODEL: 8000A
RATED: 240 V, 50 Hz, 1.5 kW
MAX. GAS PRESSURE: 0.1 MPa
FUEL: SLP/100% L.P.G.
2007-2010 V. 10/10

PK/19/PT/1/30554

801

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

- A General Information of unit**
1. **Name & Address of the unit** : Global Waste Solution Unit II
: Village Dhaturi Distt. Sonapat
2. **Email id of the unit/occupier** : Support@globalwaste-solution.in
3. **Telephone Nos.** : 9 66 799 2120
4. **Fax Nos.** :
5. **Date & Time of Inspection** : 16/2/2021
6. **Category Unit** : Red/Orange/Green
7. **Type of Units** : 17 Cat./Seriously Polluting/others
8. **Size of unit based upon investment cost of Plant & Machinery** : Large/ Medium/ Small
9. **Name of the representative of the unit with designation present at the time of the inspection.** : Dharmender Kumar manager
10. **Name of the Directors/partners/Proprietor/Manager/Occupier etc.** : Manish Agarwal Prop.
11. **Detail of products/by product manufactured (with capacity of installation & quantity per annum)** : E-waste Recycling Aluminium ingots
12. **Detail of Raw Material used (with quantity per annum)** : E waste Aluminium scrap ITPD
13. **Manufacturing Process (in brief)** : Melting - Solidification
14. **Detail of Machinery installed involving polluting process:** Furnace.
15. **Date of Commissioning of the unit** : Applied first CTO
16. **Status of Consent to Establish** : obtained from the Board
17. **Status of Consent to Operate** : Applied first CTO
18. **Status of Authorization under HWM Rules.** : Applied first CTO
- B Air Pollution**
1. **Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.** : Stack attached to furnace ITPD
2. **Status of online monitoring System (Stacks/ AAQ) if applicable** : N/A

- 80
3. Details about deviation in the details/ stack of Air emission/ type of fuel if any already provided to Board. : NO
 4. Detail of Stacks/ Chimneys/ Vents : one stack attached to furnace
 5. Whether Height of all stacks/ Chimneys as per norms : Yes
 6. Capacity of D.G. Sets : NO
 7. Stack height of D.G. Sets above programme and whether as per norms : —
 8. Status of Acoustic Enclosure on D. G. Sets : —
 9. Noise results of DG Sets Monitored during inspection : —
 10. Type & Quantity of Fuel used : LPG / PNG 50 Kg / Day
(Separate for each source)
 11. Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not : Required
 - (b) Provided or Not : Provided
 - (c) Detail of APCD provided with detail of all Components. : Wet scrubber
 - (d) Whether Structurally adequate or Not : Applied first CTO
 - (e) Whether operating APCD Satisfactorily : Applied first CTO
 12. Whether provided separate flow meters in case of wet scrubber : NA
 13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : NA
 14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : NA
 15. Whether provided Sampling arrangements on all stacks /chimneys including DG Sets. : Yes
 16. General Remarks :
- C. Water Consumption**
1. Sources of water supply : Bore well
 2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. : NA

3. Whether measuring devices has been sealed **613** : *NA*
4. Whether maintained the log book for supply of water from all sources & consumption for various uses. : *NA*
5. Detail of Water Consumption per day/ month
- (a) Domestic Purpose : *IKLD*
- (b) Boiler / Cooling : *0*
- (c) Industrial use (Easily Biodegradable) : *0*
- (d) Industrial use (Not Easily Biodegradable) : *0*
- (e) Other

6. General Remarks :

D Water Pollution

1. Source & processes of Water Pollution including raw water treatment if any : *Domestic Effluent*
2. No. of outlets for discharge of effluent : Domestic: *-1*
Trade: *-0*
3. Quality of Effluent in KLD : Domestic: *IKLD*
Trade: *0*
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :

- | | STP | ETP |
|--|------------|------------|
| (a) Required or Not | <i>N/R</i> | <i>N/R</i> |
| (b) Installed or Not | | |
| (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used | | |
| (d) Whether structurally adequate or not | | |
| (e) Whether operating STP/ETP Satisfactorily | | |
| (f) Whether provided online chemical dosing system/ pH meter | | |

5. Mode of Discharge of effluent : Domestic: *Septic Tank*
Trade: *NA*
6. Name of Water recipient body if any : *NA*
7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization. : *NA*

- 8. Status of ZLD as per CPCB directions if applicable : **614** : NA
- 9. Whether provided flow meters on outlet & inlet of ETP/STP : **Yes**
- 10. Whether provided separate electricity meter on ETP/STP : **Yes**
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. : **Applied first CTO**
- 12. Status of online monitoring System, if applicable : **N/A**
- 13. General Remarks :

E Hazardous Waste Management

- 1. Category of Hazardous Waste generated as per rules : **Applied first CTO**
- 2. Type & Qty. of Hazardous Waste generated : (i) incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total
- 3. Stock-Pile Quantity of Hazardous Waste :
- 4. Mode of Disposal & treatment of Haz. Waste :
- 5. Size of Hazardous waste storage site :
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not :
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) :
- 8. Details of Hazardous Waste transported to service provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : **NA**
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991 :
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage facility is adequate :
- 5. Remarks : **Unit has Applied first CTO**

Signature of the representative of the unit
Name Designation & Address
inspection

Signature of the Officer/Officers
of the Board who conducted the



DHARMINDER KUMAR

SANJIV KUMAR

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

Let: 29.086839 Long: 77.082439

A General Information of unit

- | | | |
|-----|---|---|
| 1. | Name & Address of the unit | : MIS Global waste solution
Tehsildar no 71/22/2, 23/2/1, 74/3/2/1
Fehardanow vill: Romnagar, SPT |
| 2. | Email id of the unit/occupier | : support@globalwastesolution.in |
| 3. | Telephone No | : 9650457454 |
| 4. | Fax Nos. | : |
| 5. | Date & Time of Inspection | : 22/12/22 |
| 6. | Category Unit | : Red / Orange / Green |
| 7. | Type of Units | : 17 Cat. / Seriously Polluting / others |
| 8. | Size of unit based upon investment cost of Plant & Machinery | : Large / Medium / Small |
| 9. | Name of the representative of the unit with Designation present at the time of the inspection | : Sh. D.K. Sharma
Plant manager |
| 10. | Name of the Directors/partners/Proprietor/ Manager / Occupier etc. | : Sh. Manish Kumar |
| 11. | Detail of products / by product manufactured (with capacity of installation & quantity per annum) | : E-waste and plastic waste
Recycling |
| 12. | Detail of Raw Material used (with quantity per annum) | : E-waste and plastic waste |
| 13. | Manufacturing Process (in brief) | : E-waste and plastic waste
Recycling |
| 14. | Detail of Machinery installed involving polluting Process | : Dismantling section and
washing section |
| 15. | Date of Commissioning of the unit | : 12-6-2019 |
| 16. | Status of Consent to Establish | : obtained |
| 17. | Status of Consent to Operate | : obtained upto 30.9.23 |
| 18. | Status of Authorization under HWM Rules | : do |

B. Air Pollution

- | | | |
|----|--|--|
| 1. | Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height. | : Dismantling section (DS)
Incinerator section (IS) |
| 2. | Status of online monitoring System (Stacks/AAQ) :
If applicable | : N/A |
| 3. | Details about deviation in the details/ stack of Air :
Emission /type of fuel if any already provided to Board. | : NO |
| 4. | Detail of Stacks / Chimneys / Vents | : Attached to DS and IS |
| 5. | Whether Height of all stacks / Chimneys as per norms: | : Yes as per norms |
| 6. | Capacity of D.G. Sets | : Not installed |



- 7. Stack height of D.G. Sets above programme and Whether as per norms : N.A
- 8. Status of Acoustic Enclosure on D.G. Sets : N.A
- 9. Noise results of DG Sets Monitored during inspection: N.A
- 10. Type of Quantity of Fuel used (Separate for each source) : Electricity
- 11. Status of Air Pollution Control Devices (APCD)
 - (a) Required or Not : Required
 - (b) Provided or Not : Provided
 - (c) Detail of APCD provided with detail of all Components: cyclone, Bag House, wet Scrubber
 - (d) Whether Structurally adequate or Not : yes
 - (e) Whether operating APCD Satisfactorily : yes
- 12. Whether provided separate flow meters in case of wet: Scrubber yes
- 13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD. : yes
- 14. Detail of treatment of effluent in case of wet scrubber: & its mode of disposal. ETD installed
- 15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets. : yes
- 16. General Remarks : Sample Collected

C Water Consumption

- 1. Sources of water supply : Borewell
- 2. Detail of measuring devices provided if any such as flow: Meters, V-notch etc. Flow meter
- 3. Whether measuring devices has been sealed : yes
- 4. Whether maintained the log book for supply of water: From all sources & consumption for various uses. -
- 5. Detail of Water Consumption per day / month
 - (a) Domestic Purpose : 1.0 KLD
 - (b) Boiler / Cooling : -
 - (c) Industrial use (Easily Biodegradable) : -
 - (d) Industrial use (Non Easily Biodegradable) : 3.0 KLD
 - (e) Other : -
- 6. General Remarks :

D Water Pollution

- 1. Source & processes of Water Pollution including raw: Water treatment if any Washing of plastic Components
- 2. No. of outlets for discharging of effluent
 - Domestic: nil
 - Trade : nil



3. Quantity of Effluent in KLD

Domestic: 0.5 KLD
Trade : 2.0 KLD

4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :
- (a) Required or Not :
(b) Installed or Not :
(c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used :
(d) Whether structurally adequate or not :
(e) Whether operating STP / ETP Satisfactorily :
(f) Whether provided online chemical dosing system/ pH meter :
5. Mode of Discharge of effluent Domestic :
Trade :
6. Name of Water recipient body if any :
7. Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization. :
8. Status of ZLD as per CPCB directions if applicable :
9. Whether provided flow meters on outlet & inlet of ETP / STP :
10. Whether provided separate electricity meter on ETP / STP :
11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. :
12. Status of online monitoring System, if applicable :
13. General Remarks :

STP
Not
/
N/A
/
/
/
/

ETP
Required
Installed with
all relevant
components
yes
yes
yes

Septic Tank
Horticulture and Floor
washing

No
N/A
N/A
yes
yes
yes
N/A

Sample Collected

E. Hazardous Waste Management

5.1, 35.3

1. Category of Hazardous Waste generated as per rules:
2. Type & Qty. of Hazardous Waste generated : (i) incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total
3. Stock-Pile Quantity of Hazardous Waste :
4. Mode of Disposal & treatment of Haz. Waste :
5. Size of Hazardous waste storage site :
6. Display Board for Hazardous Waste at Factory Gate : Provided or not

100kg ETP sludge
Authorized agency
7'x6'x8'
yes



7. Whether agreement made with the service provider:
for disposal of hazardous waste (if yes, give detail with
validity)

yes

8. Details of Hazardous Waste transported to service provider :

50 kg STD Sludge to GEPDL on 21.8.22
1 MT Dust and 1.5 MT Ash to GEPDL on 9.11.22

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used :
(if any) with threshold quantity
2. Whether prepared on site emergency plan and taken :
Insurance policy under PLI Act, 1991.
3. Name of insurer agency with date & validity of policy:
4. Whether Hazardous chemicals handling & storage :
Facility is adequate.

N.A

Signature of the representative of the unit
Name Designation & Address



Signature of the Officer / Officers
of the Board who conducted the
inspection

Ramniwas s.c.r.

Name & Designation



12-Aug-2024 12:50:22 pm
29°5'12.778"N 77°4'58.585"E

Ramnagar Road
Ramnagar
Rohtak Division
Haryana

620

GLOBAL WASTE SOLUTION
Authorized E-Waste & Plastic Waste Recycler
Authorization No. HSPCB/2019/6642877EWREF02
GSTIN - 06AHEPA8125H1ZP
KRISHNA, 79/20/1, 22/2/1, 79/2/1, Village Ram Nagar, Tehsil Gurgaon, Distt. Sonapat, Haryana

PLEASE PROCEED
THIS WAY

12-Aug-2024 12:15:40 pm
29°5'12.54"N 77°4'56.964"E
Ramnagar Road
Ramnagar
Rohtak Division
Haryana



HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

- A. General Information of unit**
1. Name & Address of the unit : M/s Grandeur Recycling Private Limited
Kila No-28/21/2, Village Bagru, Sonapat
 2. Email id of the unit/occupier :
 3. Telephone No : 9818713839
 4. Fax Nos. :
 5. Date & Time of Inspection : 26/06/24
 6. Category Unit : Red / Orange / Green
 7. Type of Units : 17 Cat. / Seriously Polluting / others
 8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
 9. Name of the representative of the unit with Designation present at the time of the inspection : Mukesh Sakhuja, Director
 10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : Mukesh Sakhuja, Director
 11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) : Dismantling, Recycling & Refurbishing of E-waste
 12. Detail of Raw Material used (with quantity per annum) : E-waste
 13. Manufacturing Process (in brief) : Recycling
 14. Detail of Machinery installed Involving polluting Process : Dismantling section
 15. Date of Commissioning of the unit : 01/07/24
 16. Status of Consent to Establish : obtained
 17. Status of Consent to Operate : Applied first CTO
 18. Status of Authorization under HWM Rules : Applied
- B. Air Pollution**
1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furnace, Capacity & stack height. : Gas fired Melting furnace & Dismantling sec & D.G set
 2. Status of online monitoring System (Stacks/AAQ) : N.A
If applicable
 3. Details about deviation in the details/ stack of Air Emission /type of fuel if any already provided to Board. : NO
 4. Detail of Stacks / Chimneys / Vents : Stack attached to water scrubber on gas fired Melting furnace.
 5. Whether Height of all stacks / Chimneys as per norms. : As per Norms.

6. Capacity of D.G. Sets : 82.5 KV/A
7. Stack height of D.G. Sets above programme and
Whether as per norms : AS per norms
8. Status of Acoustic Enclosure on D.G. Sets : yes
9. Noise results of DG Sets Monitored during inspection: NO
10. Type of Quantity of Fuel used : Gas
(Separate for each source)
11. Status of Air Pollution Control Devices (APCD)
(a) Required or Not : Req.
(b) Provided or Not : Provided.
(c) Detail of APCD provided with detail
of all components: water scrubber & cyclone
with Bag house.
12/10/20
- (d) Whether Structurally adequate or Not : yes
- (e) Whether operating APCD Satisfactorily : yes.
12. Whether provided separate flow meters in case of wet:
Scrubber : NO
13. Whether maintained Log Book for consumption of :
Electricity / Chemicals / water for APCD. : —
14. Detail of treatment of effluent in case of wet scrubber:
& its mode of disposal. : —
15. Whether provided Sampling arrangements on all :
Stacks / Chimney including DG Sets. : yes.
16. General Remarks :

C Water Consumption

1. Sources of water supply : Borewell
2. Detail of measuring devices provided if any such :
as flow Meters, V-notch etc. : NO
3. Whether measuring devices has been sealed : N.A
4. Whether maintained the log book for supply of water:
From all sources & consumption for various uses : N.A
5. Detail of Water Consumption per day / month
- (a) Domestic Purpose : 1.5 KID
- (b) Boiler / Cooling : —
- (c) Industrial use (Easily Biodegradable) : —
- (d) Industrial use (Non Easily Biodegradable) : —
- (e) Other : —
6. General Remarks :

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules: 5-1, used oil & 6-2 Ash
2. Type & Qty. of Hazardous Waste generated : (i) Incinerable :
 (ii) Recyclable :
 (iii) Disposable :
 for landfill :
 (iv) Total :
 GEPLL & Authorized Recycler
 8'x8'
3. Stock-Pile Quantity of Hazardous Waste :
4. Mode of Disposal & treatment of Haz. Waste : N.A
5. Size of Hazardous waste storage site :
6. Display Board for Hazardous Waste at Factory Gate :
 Provided or not :
7. Whether agreement made with the service provider: Agreement with Authorized Recycler & under process GEPLL Agreement.
 for disposal of hazardous waste (If yes, give detail with validity) :
8. Details of Hazardous Waste transported to service provider :

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used :
 (if any) with threshold quantity :
2. Whether prepared on site emergency plan and taken :
 Insurance policy under PLI Act, 1991. : N.A
3. Name of Insurer agency with date & validity of policy:
4. Whether Hazardous chemicals handling & storage :
 Facility is adequate. :

The unit has been inspected on dt 26/06/24 in reference to C.T.O applied by the unit after obtaining permission from the competent authority. During inspection unit has installed water scrubber on Gas fired Melting furnace & cyclone with bag house on dismentalling section (APCM) to control air emissions. Unit also installed 82.5KVA DG set with Acoustic enclosure. The unit has domestic effluent discharge into septic tank.

Signature of the representative of the unit

Name Designation & Address

For Grandeur Recycling Private Limited

Mukesh Sakhujia

Director

MUKESH SAKHUJA (DIRECTOR)

9810137440

Signature of the Officer / Officers of the Board who conducted the inspection

Sandeep Kumar

Sandeep Kumar
J.S.S

Name & Designation

625



Bagru, Haryana, India
2W5P+26V, Bagru, Haryana 131001, India
Lat 29.006813°
Long 76.93556°
24/07/24 02:56 PM GMT +05:30



 GPS Map Camera



Bagru, Haryana, India
2W5P+26V, Bagru, Haryana 131001, India
Lat 29.007006°
Long 76.935135°
12/08/24 11:46 AM GMT +05:30

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

- A** General Information of unit
1. Name & Address of the unit : M/s Mobitech E-waste Recycler
: run under Mobitech LLP
vill. Bhatgaon Durgam, Gohana
Road, Sonapat
 2. Email id of the unit/occupier : somdev@mobitechewaste-recycler.com
 3. Telephone No : 9813168486
 4. Fax Nos. : -
 5. Date & Time of Inspection : 14/11/2023
 6. Category Unit : Red / Orange / Green
 7. Type of Units : 17 Cat. / Seriously Polluting / others ✓
 8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small ✓
 9. Name of the representative of the unit with Designation present at the time of the inspection : Sh. Somdev Sharma, Director
 10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : Sh. Sushil Aggarwal, Partner
 11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) : E-Waste Recycling
 12. Detail of Raw Material used (with quantity per annum) : As per list attached
 13. Manufacturing Process (in brief) : E-Waste Recycling
 14. Detail of Machinery installed involving polluting Process : Dismantling section, Pulverizer
 15. Date of Commissioning of the unit : 14/11/2023
 16. Status of Consent to Establish : obtained
 17. Status of Consent to Operate : Applied first time
 18. Status of Authorization under HWM Rules : Yet to be applied
- B.** Air Pollution
1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height. : Dismantling section, Pulverizer
 2. Status of online monitoring System (Stacks/AAQ) : N/A
If applicable
 3. Details about deviation in the details/ stack of Air Emission /type of fuel if any already provided to Board. : no
 4. Detail of Stacks / Chimneys / Vents : stack attached to Dismantling section
 5. Whether Height of all stacks / Chimneys as per norms: → Yes

6. Capacity of D.G. Sets : not installed
7. Stack height of D.G. Sets above programme and :
Whether as per norms : |
8. Status of Acoustic Enclosure on D.G. Sets : N/A
9. Noise results of DG Sets Monitored during inspection: |
10. Type of Quantity of Fuel used :
(Separate for each source)
11. Status of Air Pollution Control Devices (APCD)
- (a) Required or Not : Required
- (b) Provided or Not : Provided
- (c) Detail of APCD provided with detail : Bag filter House Inlet scrubber
of all components:
- (d) Whether Structurally adequate or Not : Yes
- (e) Whether operating APCD Satisfactorily : Yet to be operated
12. Whether provided separate flow meters in case of wet: no
Scrubber
13. Whether maintained Log Book for consumption of : Yet to be maintained
Electricity / Chemicals / water for APCD.
14. Detail of treatment of effluent in case of wet scrubber: ETP installed
& its mode of disposal.
15. Whether provided Sampling arrangements on all : Yes
Stacks / Chimney including DG Sets.
16. General Remarks : —
- C** Water Consumption
1. Sources of water supply : Borewell
2. Detail of measuring devices provided if any such : no
as flow Meters, V-notch etc.
3. Whether measuring devices has been sealed : no
4. Whether maintained the log book for supply of water: no
From all sources & consumption for various uses
5. Detail of Water Consumption per day / month
- (a) Domestic Purpose : 1.5 KLD
- (b) Boiler / Cooling : Nil
- (c) Industrial use (Easily Biodegradable) : Nil
- (d) Industrial use (Non Easily Biodegradable) : 2.0 KLD
- (e) Other : —
6. General Remarks : —

Water Pollution

1. Source & processes of Water Pollution including raw: *Wet scrubber and Hand Wash.*
Water treatment if any
2. No. of outlets for discharging of effluent
Domestic: *one*
Trade : *one*
3. Quantity of Effluent in KLD
Domestic: *1.0 KLD*
Trade : *2.0 KLD*
4. Status of Effluent Treatment Plant (ETP)/
Sewage Treatment Plant (STP) : STP ETP
- (a) Required or Not : *ETP required*
- (b) Installed or Not : *Installed*
- (c) Detail of STP/ETP Provided (if required) with
Detail of all components and technology used : *collection tank, reaction tank,
Equalization tank, Tube settler,
AOP and MGP*
- (d) Whether structurally adequate or not : *Yes*
- (e) Whether operating STP / ETP Satisfactorily : *Yet to be operated*
- (f) Whether provided online chemical dosing
system/pH meter : *pH meter*
5. Mode of Discharge of effluent Domestic : *septic tank*
Trade : *Recycled/Reused in Wet scrubber*
6. Name of Water recipient body if any : *N/A*
7. Detail of land in case effluent is discharged for
Percolation / irrigation purpose with justification for
its 100% utilization. : *N/A*
8. Status of ZLD as per CPCB directions if applicable : *N/A*
9. Whether provided flow meters on outlet & inlet of
ETP / STP : *outlet*
10. Whether provided separate electricity meter on
ETP / STP : *Yes*
11. Whether maintained Log Book for consumption of
Electricity / Chemicals / Quantity of effluent. : *Yes*
12. Status of online monitoring System, if applicable : *N/A*
13. General Remarks : *—*

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules: *51 and 357*
2. Type & Qty. of Hazardous Waste generated : (i) Incinerable :
(ii) Recyclable :
(iii) Disposable :
for landfill
(iv) Total :
3. Stock-Pile Quantity of Hazardous Waste : *Nil*
4. Mode of Disposal & treatment of Haz. Waste : *CEPSL and Authorized Recycler*
5. Size of Hazardous waste storage site : *Bovialad*
6. Display Board for Hazardous Waste at Factory Gate :
Provided or not *Yes*
7. Whether agreement made with the service provider:
for disposal of hazardous waste (if yes, give detail with
validity) *Yet to be made*
8. Details of Hazardous Waste transported to service provider : *Service provider*

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used :
(if any) with threshold quantity *1*
2. Whether prepared on site emergency plan and taken :
Insurance policy under PLI Act, 1991. *N/A*
3. Name of insurer agency with date & validity of policy: *1*
4. Whether Hazardous chemicals handling & storage :
Facility is adequate.

The Unit has been inspected regarding Inst CTO after obtaining CTE from the Board. The Unit has installed dismantling section with Bag filter House and Wet scrubber as APCM, Unit has installed ETP to treat the effluent generated from wet scrubber and Hand wash, shredder, magnetic separator, centrifuge machine, pulverizer, PCB shoring and crimping machine, CRM.

Signature of the representative of the unit
Name Designation & Address

Sd. Shree
Somdev Sharma
Director.

Signature of the Officer / Officers
of the Board who conducted the
inspection

Ravi
14/11/2023
Ravinder Yadav, IRE

Name & Designation

631



 GPS Map Camera



Sonipat, Haryana, India
Unnamed Road, Haryana 131001, India
Lat 29.025695°
Long 76.910149°
12/08/24 12:20 PM GMT +05:30



HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit *Lab! - 28.891609* *Log: 77.095837*

1	Name & Address of the Unit	: Pythonic waste services Pvt Ltd - KH NO. 37122 MIN 1312 MIN 1832.9 ESTATE NATHOPUR, SONIPAT - 131029.
2	Email ID of the Unit/Occupier	: <i>pws.e.waste@gmail.com</i>
3	Telephone Nos.	: <i>9560408456</i>
4	Fax Nos.	: -
5	Date & Time of Inspection	: <i>03/12/2022</i>
6	Category Unit	: <input checked="" type="checkbox"/> Red/Orange/Green
7	Type of Unit	: 17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	: Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	: <i>Sh. Prateek Yadav Manager</i>
10	Name of the Directors/Partners/ Proprietor/ Manager/ Occupier etc.	: <i>Sh. Atishay Jain</i>
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	: products <i>ie (metal & non metals) Plastics & its residu,</i>
12	Detail of Raw Material used (with quantity per annum)	: <i>E-waste</i>
13	Manufacturing Process (in brief)	: <i>E-waste recycler</i>
14	Detail of Machinery	: <i>Shredder, PCB recycling, component recycling</i>
15	Date of Commissioning of the unit.	: <i>Established in Feb 2022. Yet to</i>
16	Status of Consent to Establish	: <i>Obtained</i>
17	Status of Consent to Operate	: <i>Applied for 1st CO</i>
18	Status of Authorization under HWM Rules.	: <i>NOT applied yet</i>

*metal separation
compressor
recycling
IT recycling
wire recycling*

B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:-	Stack attached PCB recycling machine component recycling & material dismantling line
2	Status of online monitoring System (Stack/AAQ) if applicable	:-	NA
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	NA
4	Detail of Stacks/ Chimneys/Vents	:	Stack attached to Dust collector with Bag house & cyclone filter (3 No.)
5	Whether Height of all stacks/ Chimneys as per norms.	:	As per Norms
6	Capacity of D.G. Sets	:	No D.G. Set
7	Stack height of D.G. Sets above programme and whether as per norms.	:	-NA
8	Status of Acoustic Enclosure on D.G. Sets	:	-NA
9	Noise results of D.G. Sets Monitored during inspection	:	-NA
10	Type & Quantity of Fuel used (Separate for each source)	:	N.A
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	Required installed Dust collector with Bag house & cyclone self carting cleaning system Yes Yes
12	Whether provided separate flow meters in case of wet scrubber	:	-NA
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	-NA
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	-NA
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	NA
16	General Remarks	:	

C Water Consumption

1	Sources of Water Supply	:	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	No Yes
3	Whether measuring devices has been sealed	:	Yes

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	Not Start operation yet
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	2.5 KLD NA
6	General Remarks	:	
D Water Pollution			

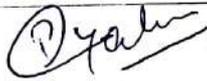
1	Source & processes of Water Pollution including raw water treatment if any	:	Domestic								
2	No. of outlets for discharge of effluent	:	Domestic: 01 Trade:								
3	Quality of Effluent in KLD	:	Domestic: 2.5 KLD Trade:								
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	<table style="width: 100%; border: none;"> <tr> <td style="width: 50%; text-align: center;">STP</td> <td style="width: 50%; text-align: center;">ETP</td> </tr> <tr> <td style="text-align: center;"> </td> <td style="text-align: center;"> </td> </tr> <tr> <td style="text-align: center;">NA</td> <td style="text-align: center;">NA</td> </tr> <tr> <td style="text-align: center;"> </td> <td style="text-align: center;"> </td> </tr> </table>	STP	ETP			NA	NA		
STP	ETP										
NA	NA										
5	Mode of Discharge of effluent	:	Domestic: Septic tank & soak Pit Trade: NA								
6	Name of Water recipient body if any	:									
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:									
8	Status of ZLD as per CPCB directions if applicable.	:	NA								
9	Whether provided flow meters on outlet & inlet of ETP/STP	:									
10	Whether provided separate electricity meter on ETP/STP	:									

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	NA
12	Status of online monitoring system, if applicable.	:	-
13	General Remarks.		

E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	N.A
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	NA
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

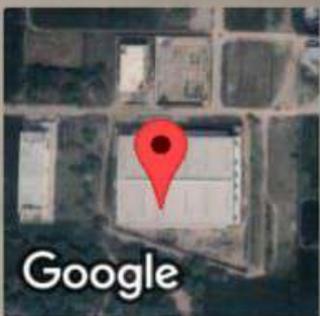
F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	NA
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks : unit inspected in compliance of 1st CTO. unit is a E-waste recycler. Dust collector with bag house was installed as APCM. APCM		
	 Signature of the representative of the unit Name Designation & Address inspection Manoj Pythoric		 Signature of the Officer/Officers of the Board who conducted (Bhawan Kumar AEE) Name & Designation

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GPS Map Camera

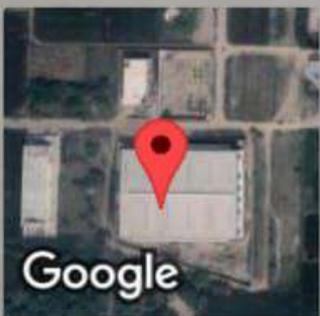


Sonipat, Haryana, India
V4R3+225, Sector 49, Sonipat, Haryana 131029, India
Lat 28.888682° Long 77.102942°
GMT +05:30

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 GPS Map Camera



Sonipat, Haryana, India
V4R3+225, Sector 49, Sonipat, Haryana 131029, India
Lat 28.888773° Long 77.102923°
GMT +05:30

Verification report for registration for recycling/dismantling of E-Waste.

1	Name of the unit	RBH E-Waste Recycle Hub Pvt. Ltd.
2	Address of the unit	130, HSIDC, Rai Industrial Estate Sonapat, Haryana-131029
3	Date of Receipt of application	16/07/2022
4	Capital Investment Coast of the unit	136 Crd.
5	Category of E-Waste to be processed (as per schedule-1)	Attached with online Application.
6	No. & Date of NOC (consent to establish)	Vide No. 3909-10 dated 31/08/2017.
7	Date of completion of the project	
8	Date of inspection	06/08/2022
9	Name & designation of the officers conducted inspection	DR. VISHAL APORA, AEE
10	Name of the representative of the unit present at the time of inspection	Himanshu Chabra, Director, 9999289635
11	The source of E-Waste to be procured	From Open Market and Govt. Agencies.
12	Quantity of E-Waste to be reprocessed with detail of reprocessing, i.e. <input checked="" type="checkbox"/> Recycling <input checked="" type="checkbox"/> Dismantling	500 MT / Annum 4000 MT / Annum
13	Detail of collection & storage facility for bag filter residue Bag filter residue and floor cleaning dust, ETP sludge and other hazardous material	Not Applicable
14	Mode of disposal of Hazardous waste & Non recyclable/ non recoverable components	Through TSDF (GEPIL)
15	Detail of membership/agreement with TSDF operators for disposal of hazardous Waste	GEPIL Agreement.
16	Component wise detail of ETP with comments on adequacy.	Not Applicable
17	Component wise detail of APCM with comments of adequacy as per CPCB guidelines.	Bag House, Cyclone, Dust Collector with Stack/Chimney attached.
18	Status of energy meter installed on PCB'S.	Yes, Installed
19	Final mode of disposal of effluent with quantity.	N.A
20	Height of Stacks/chimneys for all sources/APCM	As per Norms
21	Status of acoustic enclosures on DG sets with stack height	Provided, Adequate
22	Type of operation of dismantling (semi manual/automatic/mechanized)	Semi-Manual
23	Detail of operations involved in dismantling	Opening covers, removing PCB and Recycled PCBs
24	Detail of segregation operations.	Manual Segregation Component wise.
25	Detail of gas recovery equipment & arrangement/ facilities for storage reuse & disposal (for CFCs and HCF's in case of refrigerator & air conditioners).	N/A
26	Detail of arrangement for handling/storage disposal of hazardous electronic components such as Hg switches, PCBs etc.	PCB Recycling machine and storage in wooden forms/places.
27	Detail of collection boxed with capacity for dismantled components (in case of manual dismantling)	Not Applicable due to use of Semi-Manual dismantling.

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28	Detail of equipments for use of workers to dismantle e-waste:	Special Drills, Auto Hammers and Automatic Removal Kit.
29	Detail of hood, ducting, bag dust collectors and chimney (in case of manual dismantling)	Yes Provided
30	Detail of bag house & chimney on crusher (in case of mechanized dismantling)	As per Norms
31	Detail of storage facilities of dissembled spare parts with adequacy	Full Adequacy
32	Detail of containers for storage of batteries and capacitor containing PCBs or PCTs with adequacy	Yes Stored at ground floor PCB around Area is about 2500 Sq-feet.
33	Detail regarding weather proof paving and impermeable surfaces and pavements with detail of area and spillage collections facilities decanters	Adequate
34	Detail of storage facility with adequacy: <input checked="" type="checkbox"/> Raw material <input checked="" type="checkbox"/> Segregated material & Dismantled parts <input checked="" type="checkbox"/> Dismantling operation <input checked="" type="checkbox"/> Office and other utilities.	4000 Sq-ft. 2000 Sq-ft. 2500 Sq-ft. 1000 Sq-ft.
35	Detail of specific arrangements made for recycling of CRTs and TVs (as Per CPCB guidelines)	CRT Segregation Tables used for screen with use of different kinds of Tools.
36	Other details of arrangements and facilities provided at site as per CPCB guidelines (not covered above)	Nil
37	Detail of shortcomings/ deficiencies in the facility at site (as per CPCB guidelines).	Not Yet
38	Comments of the team regarding installation of facility for handling, dismantling/recycling of e-waste with Environmental sound technology in environment sound manner with adequacy of pollution control measures as per provision of e-waste (M & H) Rules, 2011 & guidelines issued there under by CPCB.	Well Adequacy After Approval and Renewal of Authorization of E-waste of Dismantling and Recycling.
39	Recommendation:	The unit is inspected today on 06/08/2022 and unit is found satisfactory for the Renewal of Authorization of E-waste

For RBH E-Waste Recycle Hub Pvt. Ltd.

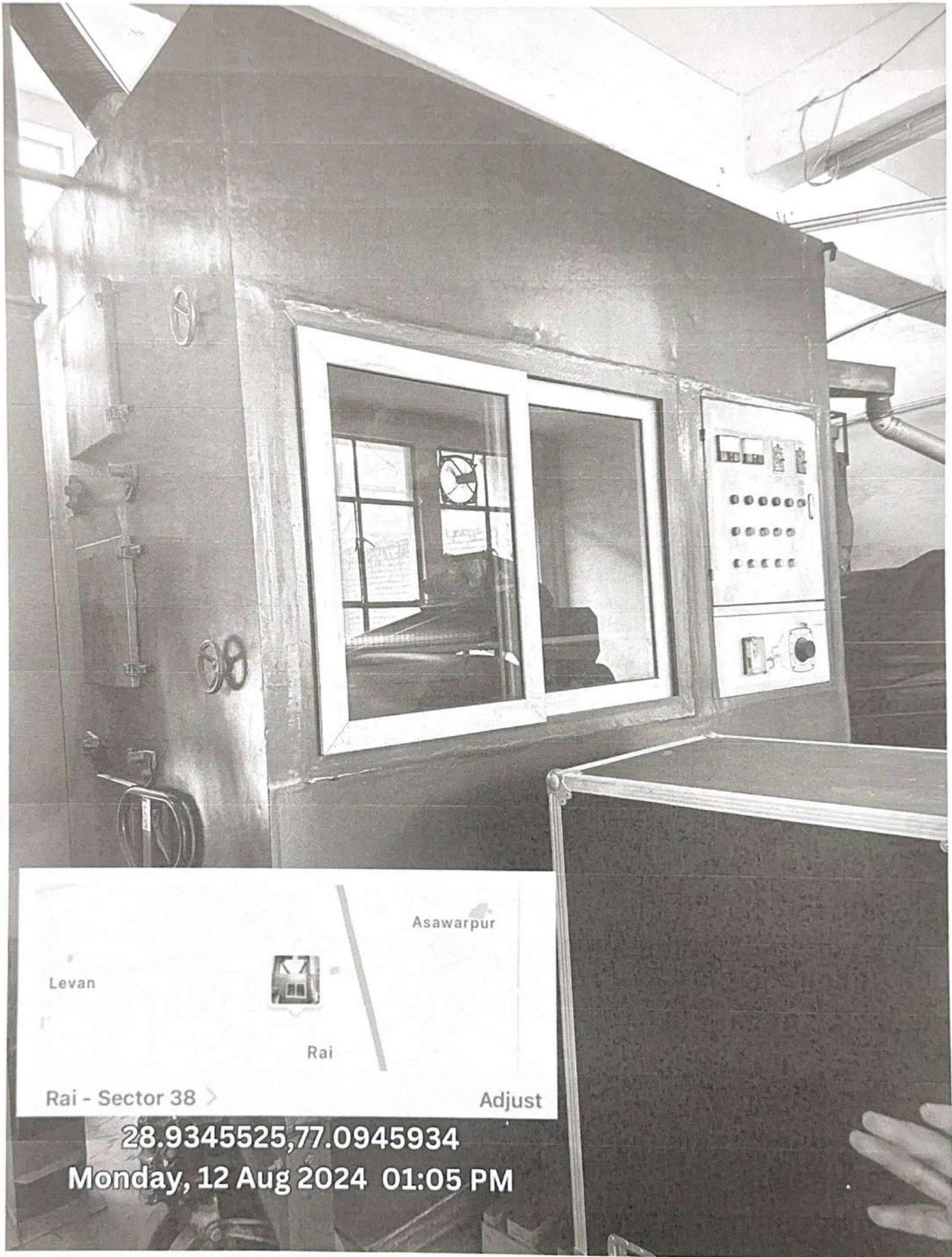
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Director

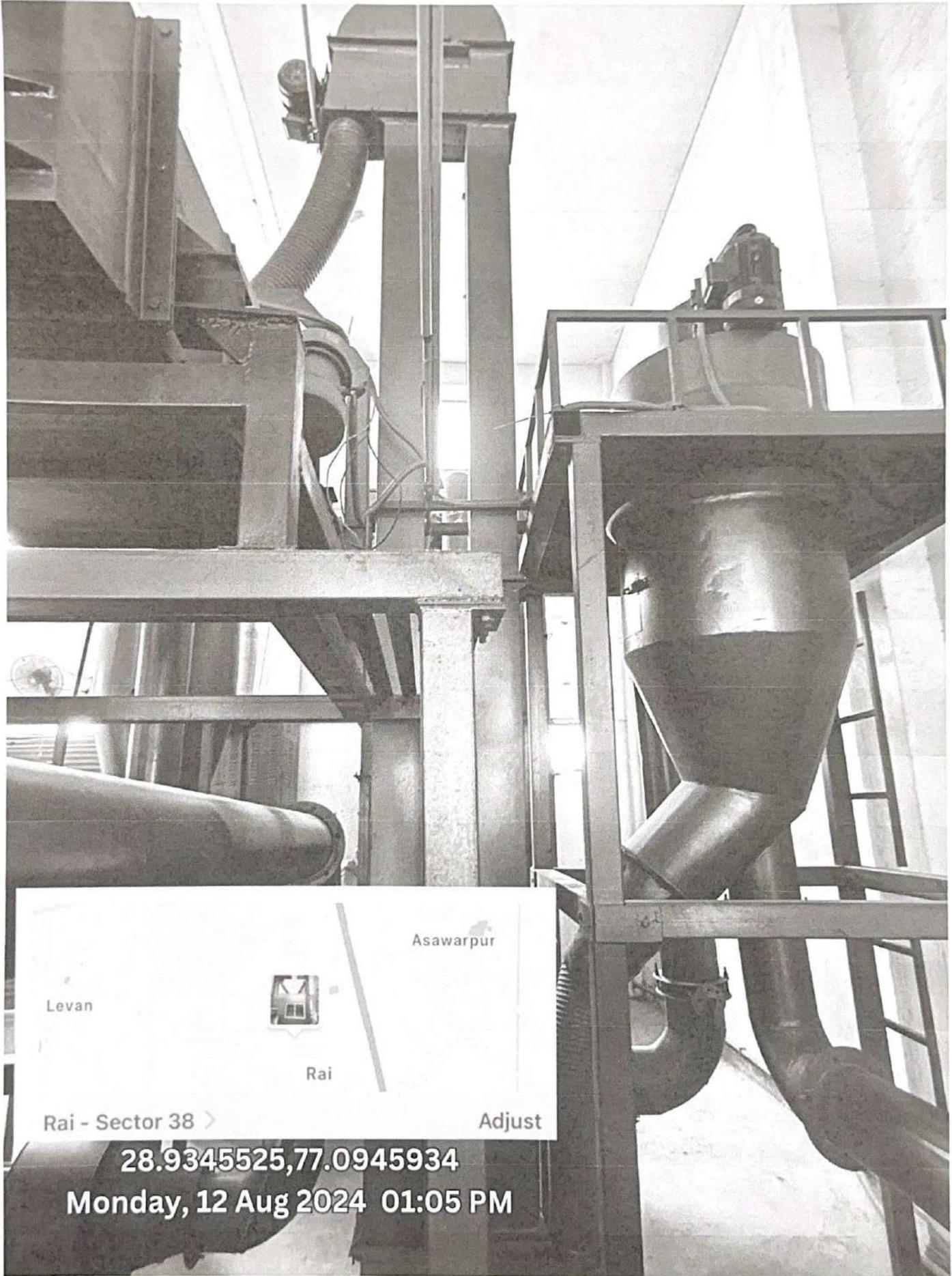
HIMANSHU CHARRA
(DIRECTOR)
9909259635

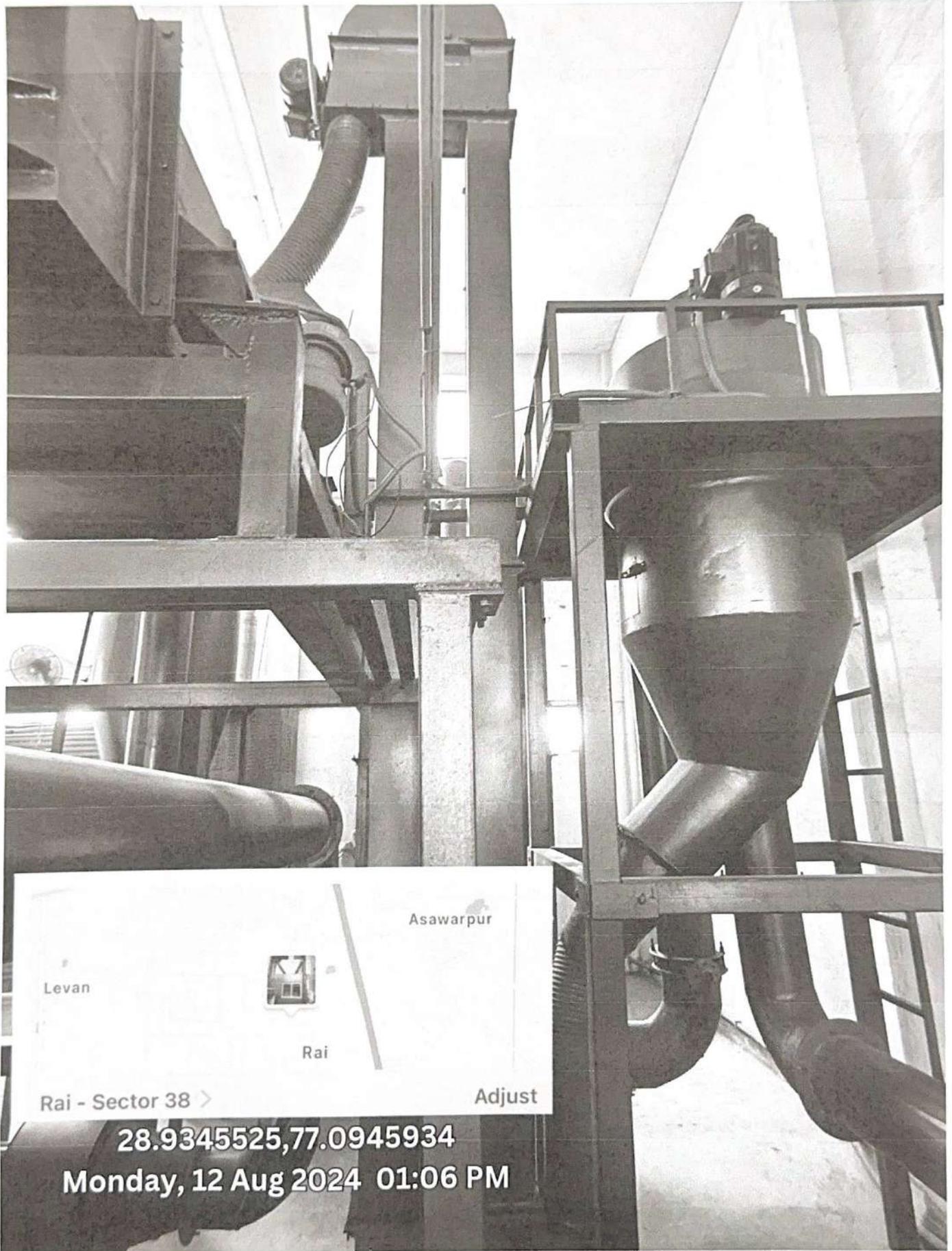
[Signature]
DR. VISHAL AGRA
ASST.

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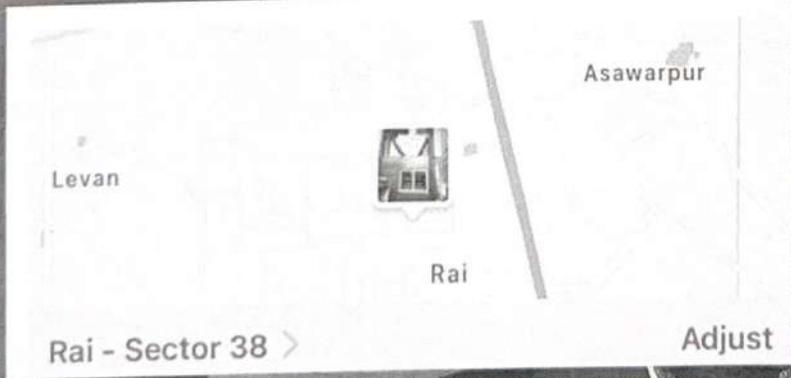
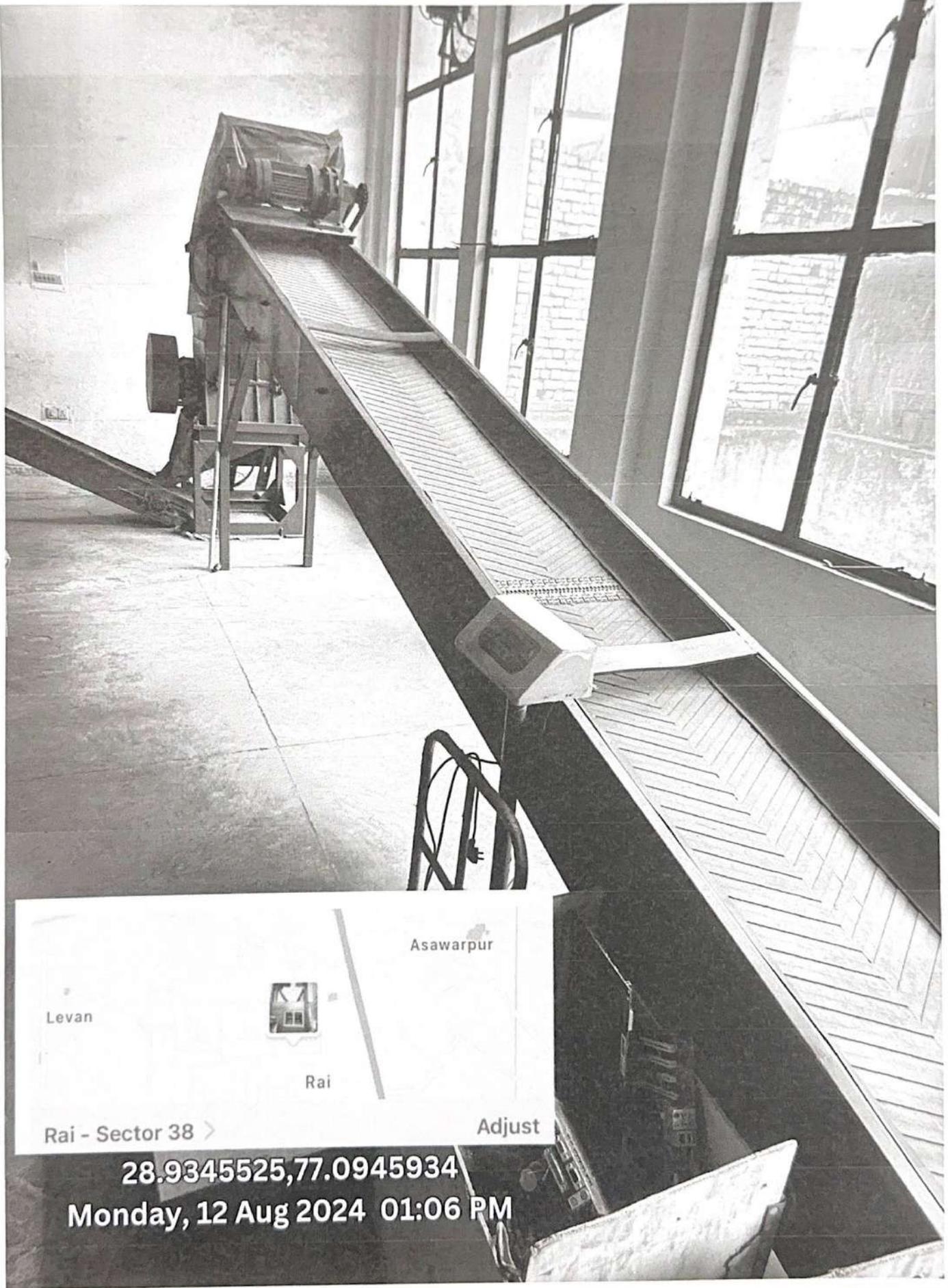




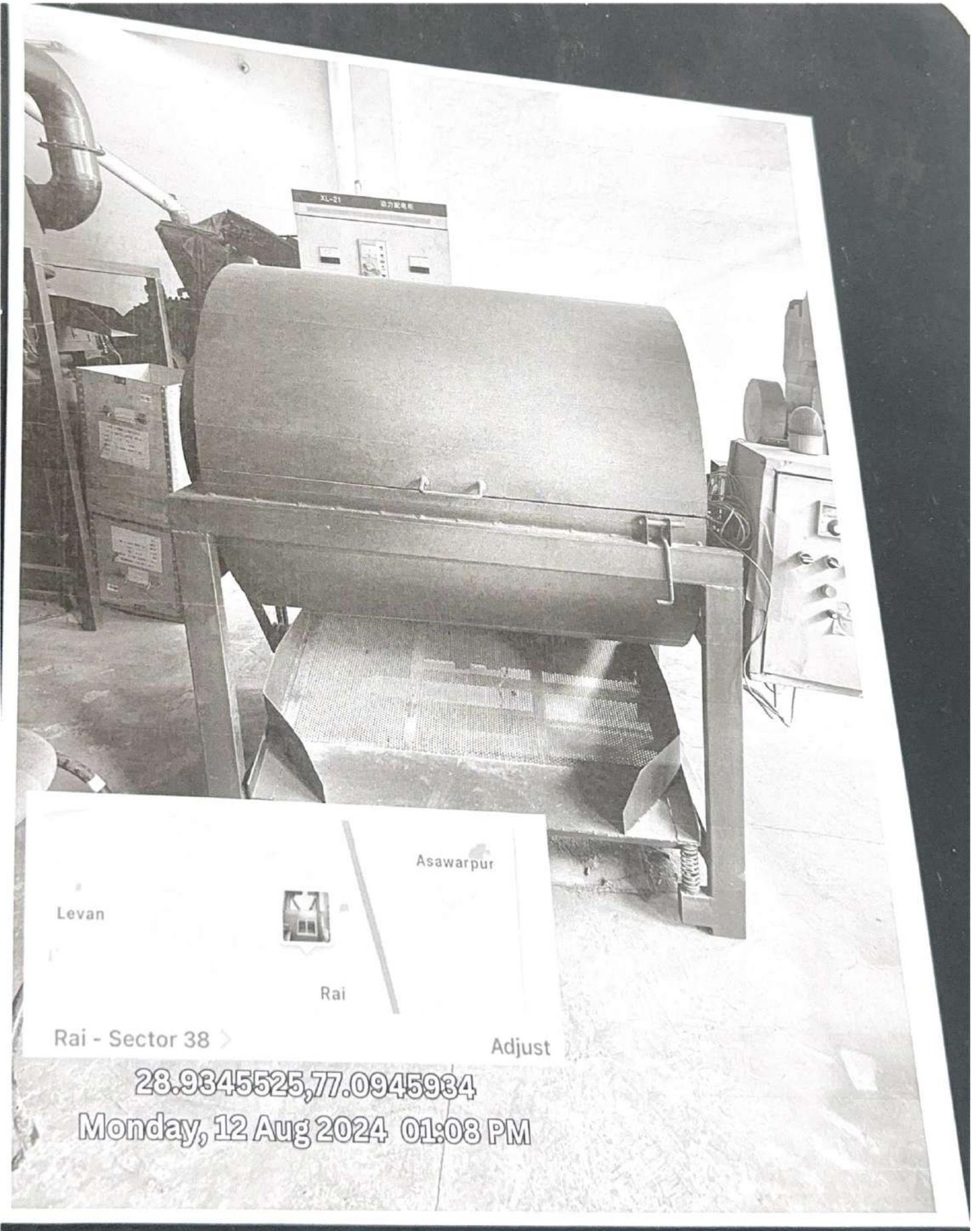




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Asawarpur

Levan



Rai

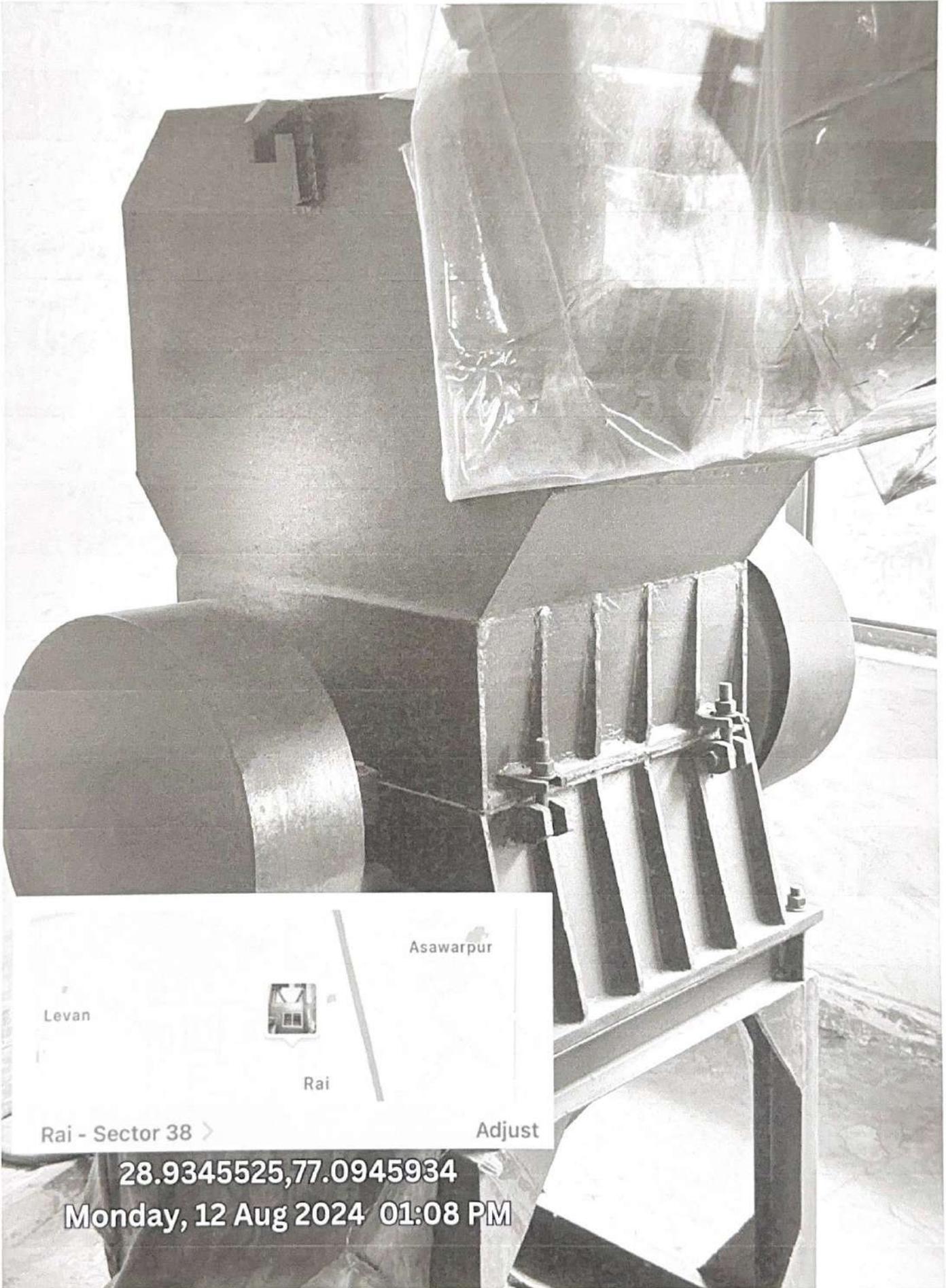
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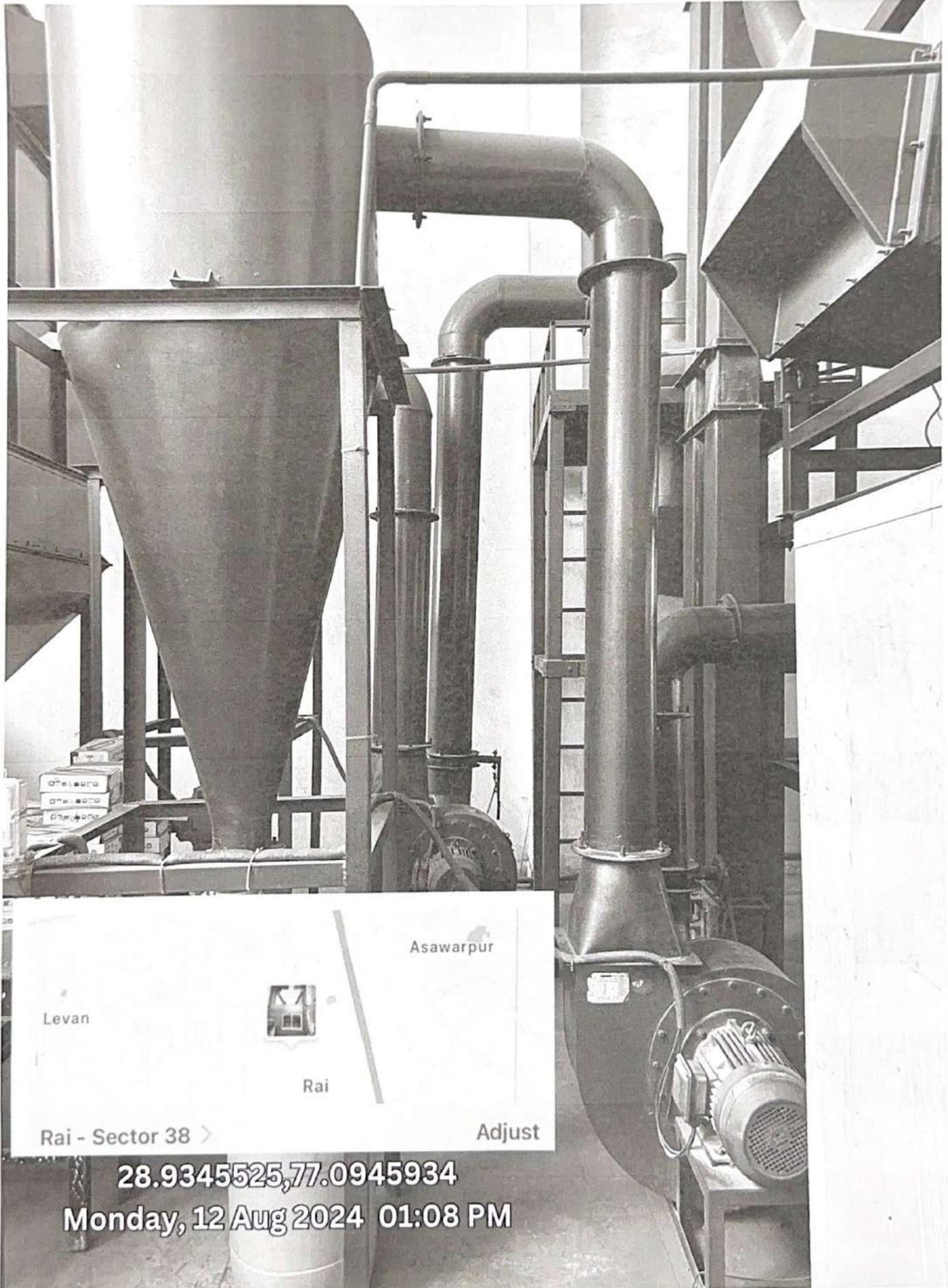
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Asawarpur

Levan



Rai

Rai - Sector 38 >

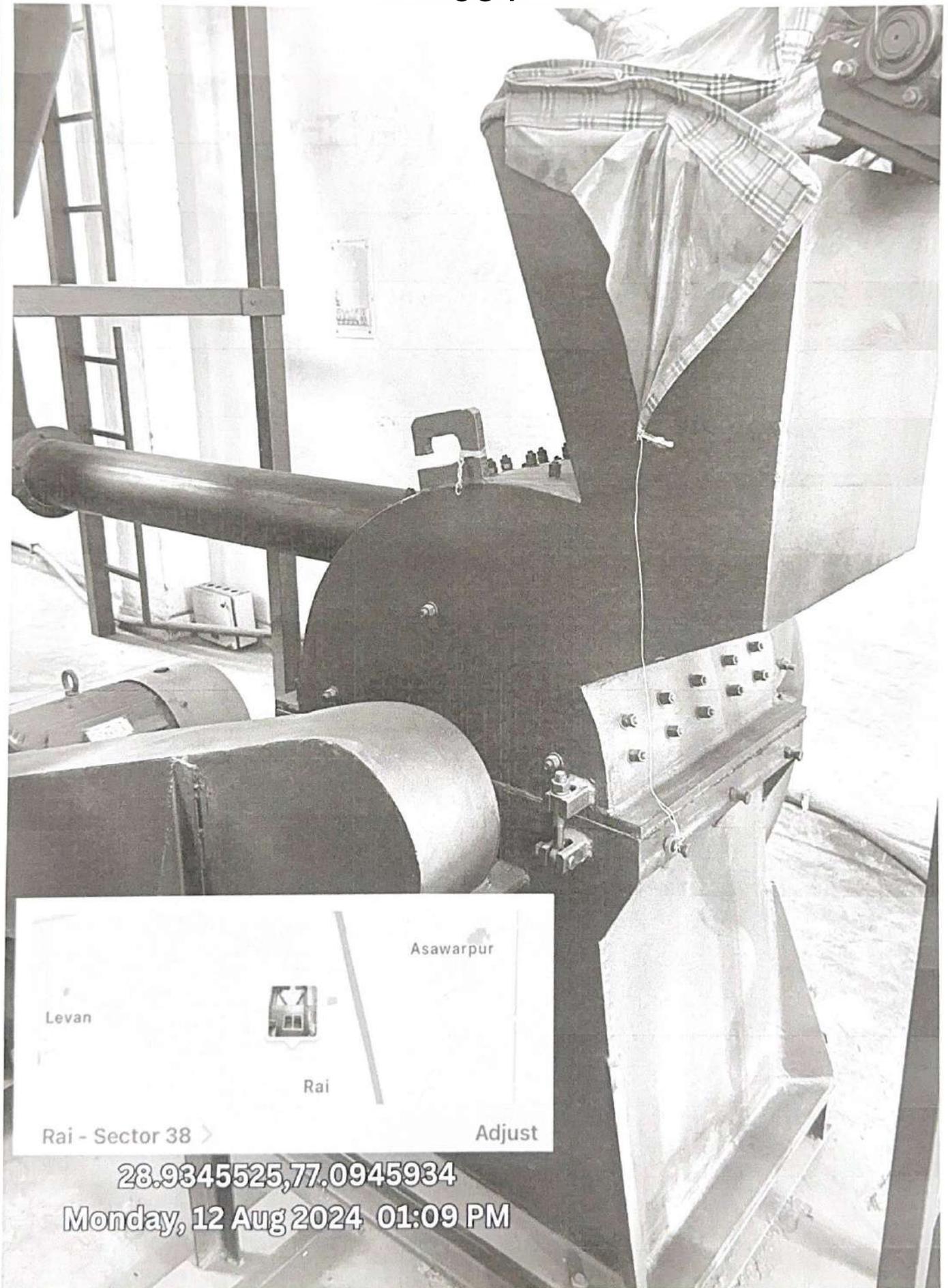
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Authorized Signatory

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : M/s Teva Recyclotronics Pvt. Ltd.
Vill. Jhundpur, Teh. Rai, Sonapat.

2 Email id of the unit/ occupier : teva-recyclotronics.pvt.ltd@gmail.com

3 Telephone Nos. : 9810248003

4 Fax Nos. : -

5 Date & Time of Inspection : 03/03/2025

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon Investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Randeep Kumar Belera, CEO

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Sunil Yadav, Director

11 Detail of products /by product manufactured : E- Waste Recycling

12 Detail of Raw Material used (with quantity per annum) : E- Waste

13 Manufacturing Process (In brief) : E- Waste recycling process.

14 Detail of Machinery Installed involving polluting process: Dismantling and Recycling process, furnace

15 Date of commissioning of unit : 05/03/2025

16 Status of Consent to Establish : Obtained

17 Status of Consent to Operate : Applied Int time

18 Status of Authorization under HWM Rules : Yet to applied

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Bollers / Furnace, Capacity & stack height. : melting furnace, dismantling

2 Status of online monitoring System (Stacks/ AAQ) If applicable : N.A

3 Details about deviation in the details / stack of Air : No

	Emission / type of fuel If any already provided to Board	
4	Detail of Stacks/ Chimney /Vents	Stacks attached to dismantling and melting furnace
5	Whether Height of all stacks /Chimneys as per norms	Not installed
6	Capacity of D.G Sets	As per norms
7	Stack height of D.G Sets above programme and Whether as per norms	Provided
8	Status of Acoustic Enclosure on D.G Sets	-
9	Noise results of DG Sets Monitored during inspection	LSPS in furnace not installed
10	Type & Quantity of Fuel used Separate for each source)	
11	Status of Air Pollution Control Devices (APCD)	
	(a) Required or Not	Required
	(b) Provided or Not	Provided
	(c) Detail of APCD provided with detail of all Components.	filter bag house on dismantling section and lifelifters on melting furnace
	(d) Whether Structurally adequate or Not	Yes
	(e) Whether operating APCD Satisfactorily	Yet to operate
12	Whether provided separate flow meters in case of wet scrubber	No
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	Provided
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	RTP installed
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	Yes
16	General Remarks	
0		
C	<u>Water Consumption</u>	
1	Sources of water supply	Borewell
2	Detail of measuring devices provided If any such as flow Meters, V- notch etc.	No
3	Whether measuring devices has been sealed	No
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	No
5	Detail of Water Consumption per day / month	
	(a) Domestic Purpose	4.5 KLD
	(b) Boiler / Cooling	Nil

(C) Industrial use (Easily Biodegradable) : Nil

(d) Industrial use (Not Easily Biodegradable) : 2.0 KLD

(e) Other : -

6 General Remarks : -

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any : Washing process.

2 No. of outlets for discharge of effluent : Domestic one
Trade one

3 Quality of Effluent in KLD : Domestic 4.0 KLD
Trade 1.0 KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

(a) Required or Not : STP ETP
ETP required

(b) Installed or Not : Installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used : collection tank, Dosing tanks, Equalization tank, Tapered screen clarifier

(d) Whether structurally adequate or Not : Yes

(e) Whether operating STP/ETP Satisfactorily : Yet to operate

(f) Whether provided online chemical dosing system/ pH meter : pH meter

5 Mode of Discharge of effluent : Domestic Septic tank.
Trade Recycled / Reused

6 Name of Water recipient body if any : N.A.

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization. : N.A.

8 Status of ZLD as per CPCB directions if applicable : N.A.

9 Whether provided flow meters on outlet & inlet on ETP/STP : flow meter outlet

10 Whether provided separate electricity meter on ETP/STP : Yes

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. : Provided

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Signature

12 Status of online monitoring System, If applicable : N.A

13 General Remarks : -

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : 35:3

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable.....

(ii) Recyclable.....

(iii) Disposable for landfill [checked].....

(iv) Total.....

3 Stock-pile Quantity of Hazardous Waste : Nil

4 Mode of Disposal & treatment of Haz. Waste : G&PIL

5 Size of Hazardous waste storage site : Provided

6 Display board for Hazardous Waste at Factory Gate Provided or Not : Provided

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : Yet to made

8 Details of Hazardous Waste transported to service Provider : Service provider

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : |

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : N.A

3 Name of insurer agency with date & validity of policy : |

4 Whether Hazardous chemicals handling & storage : |

Facility is adequate

5 - Remarks The Unit has been inspected regarding Ist CTO applied by the Unit. Unit has installed ETP to treat the trade effluent to be generated and provided APCM on dismantling section and melting furnace.

Signature of the representative of the unit

For TEVA RECYCLOTRONICS PVT. LTD.

[Handwritten Signature]

Authorised Signatory

PRADDEEP KUMAR BEHERA Founder & CEO 9910807137

Signature of the Officer / Officers of the Board who conducted the Inspection

[Handwritten Signature] 03/03/2025

Name & Designation



Shot on OnePlus



 Shot on OnePlus



Shot on OnePlus



HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

- 1 Name & Address of the unit : Ananya Ewaste Solution (P) Ltd.
Vill. Dornalia 11B, Sample Beri
Road, Rohtak
- 2 Email id of the unit/ occupier : ananyaewaste.solution.pvt.ltd@gmail.com
- 3 Telephone Nos. : 9812113336
- 4 Fax Nos. : -
- 5 Date & Time of Inspection : 15/03/25
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Sanjeet, Manager
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Vijay, Director
- 11 Detail of products /by product manufactured : E waste recycler
- 12 Detail of Raw Material used (with quantity per annum) : E waste
- 13 Manufacturing Process (in brief) : E waste recycling
- 14 Detail of Machinery installed involving polluting process: Electric furnace.
- 15 Date of commissioning of unit : March, 2025
- 16 Status of Consent to Establish : Obtained
- 17 Status of Consent to Operate : Applied
- 18 Status of Authorization under HWM Rules : -

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Furnace
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : -

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	-
4	Detail of Stacks/ Chimney /Vents	:	Stack attached to furnace
5	Whether Height of all stacks /Chimneys as per norms	:	Yes
6	Capacity of D.G Sets	:	250 KVA (UPCB IVT)
7	Stack height of D.G Sets above programme and Whether as per norms	:	Yes
8	Status of Acoustic Enclosure on D.G Sets	:	Yes
9	Noise results of DG Sets Monitored during inspection	:	Non Operational during inspection
10	Type & Quantity of Fuel used Separate for each source)	:	50 litre/day for DG set.
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	Wet scrubber
	(d) Whether Structurally adequate or Not	:	Yes
	(e) Whether operating APCD Satisfactorily	:	Non Operational during inspection (1st CT6)
12	Whether provided separate flow meters in case of wet scrubber	:	-
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	N/A
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	ETP installed
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Yes
16	General Remarks	:	-
C	<u>Water Consumption</u>		
1	Sources of water supply	:	By tanker
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	-
3	Whether measuring devices has been sealed	:	-
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	-
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	3.0 KLD
	(b) Boiler / Cooling	:	-

(C) Industrial use (Easily Biodegradable) : -----

(d) Industrial use (Not Easily Biodegradable) : -----

(e) Other : 1.0 KLD

6 General Remarks : -----

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any : Effluent from wet scrubber

2 No. of outlets for discharge of effluent : Domestic -----
Trade -----

3 Quantity of Effluent in KLD : Domestic 2.5 KLD
Trade 1 KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

	STP	ETP
(a) Required or Not:	Septic tank installed	Installed
(b) Installed or Not		
(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used	Yes (ETP)	
(d) Whether structurally adequate or Not	Yes	
(e) Whether operating STP/ETP Satisfactorily	Not operational during inspection	
(f) Whether provided online chemical dosing system/ pH meter	-	

5 Mode of Discharge of effluent : Domestic Septic tank
Trade ETP

6 Name of Water recipient body if any : -----

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization. : -----

8 Status of ZLD as per CPCB directions if applicable : -----

9 Whether provided flow meters on outlet & inlet on ETP/ STP : -----

10 Whether provided separate electricity meter on ETP/ STP : -----

11 Whether maintained Log Book for consumption of : ✓

Electricity / Chemicals / Quantity of effluent

- 12 Status of online monitoring System, if applicable : -
- 13 General Remarks : -

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules :
- 2 Type & Qty. of Hazardous Waste generated : (i) Incinerable
(ii) Recyclable
(iii) Disposable for landfill
(iv) Total
- 3 Stock-pile Quantity of Hazardous Waste :
- 4 Mode of Disposal & treatment of Haz. Waste :
- 5 Size of Hazardous waste storage site :
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not : *NA*
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity) :
- 8 Details of Hazardous Waste transported to service Provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 :
- 3 Name of insurer agency with date 7 validity of policy :
- 4 Whether Hazardous chemicals handling & storage Facility is adequate :

5 **Remarks**

1/1/08

Sanjeet Singh

Signature of the representative of the unit
Name Designation & Address
SANJEET SINGH
8527872017

Ashish Gahlawat

Signature of the Officer / Officers
of the Board who conducted the
Inspection
Ashish Gahlawat
AE
Name & Designation

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : MIS Endeavor Recyclers
India Pvt Ltd. - Vill. Harsenjan
Distt. Rohtak.

2 Email id of the unit/ occupier : endeavorrecyclers India@gmail.com

3 Telephone Nos. : 9873903306.

4 Fax Nos. : —

5 Date & Time of Inspection : 09.12.2022

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Amit Singla

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Amit Singla

11 Detail of products /by product manufactured : Integrated e-waste recycling
factory & Plastic waste recycling
facilities

12 Detail of Raw Material used (with quantity per annum) : Electric & Electronic waste
other waste

13 Manufacturing Process (in brief) : e-waste & Plastic waste Recycler

14 Detail of Machinery installed involving polluting process: 1. Trade effluent generated for process
2. OT No. stacks attached to segregation,
dismantling, refurbishing section etc.

15 Date of commissioning of unit : 15-01-2023

16 Status of Consent to Establish : obtained

17 Status of Consent to Operate : bt CTO in process

18 Status of Authorization under HWM Rules : bt CTO in process

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : emissions
OT No. generated from stacks
attached to segregation, dismantling,
refurbishing, shredding, recycling,
washing section etc.

2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3 Details about deviation in the details / stack of Air : No deviation found

nit includ
face,

4	Emission / type of fuel if any already provided to Board Detail of Stacks/ Chimney /Vents	: 07 No. stacks attached to Refrigen dismantling, refurbishing section etc.
5	Whether Height of all stacks /Chimneys as per norms	: 125 KVH 3.0 meters
6	Capacity of D.G Sets	: Provided
7	Stack height of D.G Sets above programme and Whether as per norms	: -
8	Status of Acoustic Enclosure on D.G Sets	: Diesel & Elect/Motors
9	Noise results of DG Sets Monitored during inspection	: -
10	Type & Quantity of Fuel used Separate for each source)	: Required yes
11	Status of Air Pollution Control Devices (APCD)	: - dismantling, refrigeration & refurbishing section - dust collector - Recycle, Roasting section - wet scrubber - furnace - cable battery recycle - cyclone separator
	(a) Required or Not	: Adequate
	(b) Provided or Not	: 1st CTD in process
	(c) Detail of APCD provided with detail of all Components.	: NO
	(d) Whether Structurally adequate or Not	: 1st CTD in process
	(e) Whether operating APCD Satisfactorily	: Recirculation
12	Whether provided separate flow meters in case of wet scrubber	: yes, Provided
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	: -
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	: -
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	: -
16	General Remarks	: -
C	Water Consumption	
1	Sources of water supply	: Through tanker
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	: No
3	Whether measuring devices has been sealed	: No
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	: No
5	Detail of Water Consumption per day / month	
	(a) Domestic Purpose	: 20.0 KLD
	(b) Boiler / Cooling	: 0.0

(C) Industrial use (Easily Biodegradable)

: 0.0

(d) Industrial use (Not Easily Biodegradable)

: 17.0 KLD

(e) Other

: -

6 General Remarks

:

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

Trade effluent generated from process

2 No. of outlets for discharge of effluent

: Domestic 01

Trade 01

3 Quantity of Effluent in KLD

: Domestic 16.0 KLD

Trade 15.0 KLD

4 Status of Effluent Treatment Plant (ETP)/

Sewage Treatment Plant (STP)

STP

ETP

(a) Required or Not:

: yes

(b) Installed or Not

: yes

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

ETP - collection tank, chemical dosing, Reaction tank, settling tank, sludge beds, labor filter collection tank, Reaction tank, settling tank, sludge beds filter press
STP - Adequate

(d) Whether structurally adequate or Not

: 1st CTD in process

(e) Whether operating STP/ETP Satisfactorily

: P. meter & flow meter provided at outlet

(f) Whether provided online chemical dosing system/ pH meter

: Partial

5 Mode of Discharge of effluent

: Domestic Recycle / Reuse & Percolator

Trade Recycle / Reuse

6 Name of Water recipient body if any

: NA

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

: NA

8 Status of ZLD as per CPCB directions if applicable

: NA

Whether provided flow meters on outlet & inlet on

: at outlet

ETP/ STP

Whether provided separate electricity meter on ETP/ STP

: Combined meter

Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

: 1st CTD in process

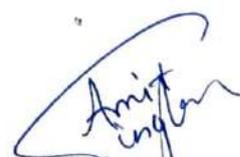
12 Status of online monitoring System, if applicable : -NA
 13 General Remarks :

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : Used oil & ETP Sludge
 2 Type & Qty. of Hazardous Waste generated : (i) Incinerable... 0.0
 (ii) Recyclable... 0.1 KLPA
 (iii) Disposable for landfill... 1.0 TPA
 (iv) Total... 0.1 KLPA & 1.0 TPA
 3 Stock-pile Quantity of Hazardous Waste : 0.0
 4 Mode of Disposal & treatment of Haz. Waste : Through GEPDL & Recycle
 5 Size of Hazardous waste storage site : Provided
 6 Display board for Hazardous Waste at Factory Gate Provided or Not : Provided
 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : 1st CTO in process
 8 Details of Hazardous Waste transported to service Provider : 1st CTO in process

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : NA
 3 Name of insurer agency with date & validity of policy :
 4 Whether Hazardous chemicals handling & storage Facility is adequate :
 5 Remarks :


 Signature of the representative of the unit
 Name Designation & Address


 Signature of the Officer / Officers
 of the Board who conducted the
 Inspection

Name & Designation

HARYANA STATE POLLUTION CONTROL BOARD, NUH
SPOT INSPECTION REPORT OF THE INDUSTRIES

A**General Information of unit**

1 Name & Address of the unit : M/s E green Dust
Vill- Goyala, Taluk, Dist - Nuh

2 Email id of the unit/ occupier : egreen.dust@gmail.com

3 Telephone Nos. : 9935816666

4 Fax Nos. :

5 Date & Time of Inspection : 12/05/2025

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Deepak Khurana

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Deepak Khurana

11 Detail of products /by product manufactured : Metal-Iron, Copper, Aluminium, Silver, Gold

12 Detail of Raw Material used (with quantity per annum) : All types of Electronic & electric waste

13 Manufacturing Process (in brief) : E-waste recycling

14 Detail of Machinery installed involving polluting process: emissions from furnace

15 Date of commissioning of unit : as per record

16 Status of Consent to Establish : obtained CTE Expansion

17 Status of Consent to Operate : applied CTO

18 Status of Authorization under HWM Rules : obtained

Status of operation of the unit during the inspection : Operational / Non Operational

B**Air Pollution**

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : emissions from furnace

2 Status of online monitoring System (Stacks/ AAQ) If applicable : Provided/ Not provided/ Not applicable

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	No deviation
4	Detail of Stacks/ Chimney /Vents	:	Chimney Yes
5	Whether Height of all stacks /Chimneys as per norms	:	
6	Capacity of D.G Sets	:	No DG set at site
7	Stack height of D.G Sets above programme and Whether as per norms	:	NA
8	Status of Acoustic Enclosure on D.G Sets	:	NA
9	Noise results of DG Sets Monitored during inspection	:	NA
10	Type & Quantity of Fuel used Separate for each source)	:	LPG, Electricity
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	cyclone dust collector
	(d) Whether Structurally adequate or Not	:	Seems adequate
	(e) Whether operating APCD Satisfactorily	:	As per latest A/R parameter Complying
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	-
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	-
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets	:	✓ Provided/Not Provided
16	General Remarks	:	
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Tubewell
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc	:	No
3	Whether measuring devices has been sealed	:	No
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	No

5 Detail of Water Consumption per day / month

- (a) Domestic Purpose
- (b) Boiler / Cooling
- (c) Industrial use (Easily Biodegradable)
- (d) Industrial use (Not Easily Biodegradable)
- (e) Other

1 KLD

6 General Remarks

D **Water Pollution**

1 Source & processes of Water Pollution Including raw water treatment if any

domestic effluent generation only

2 No. of outlets for discharge of effluent

Domestic 01

Trade Nil

3 Quantity of Effluent in KLD

Domestic 0.5 KLD

Trade Nil

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

STP		ETP
-----	--	-----

(a) Required or Not:

(b) Installed or Not

NA

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

5 Mode of Discharge of effluent

Domestic Septic tank

Trade NA

6 Name of Water recipient body if any
7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization.

8 Status of ZLD as per CPCB directions if applicable
9 Whether provided flow meters on outlet & inlet on ETP/ STP

NA

10 Whether provided separate electricity meter on ETP/ STP

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

Partner

12 Status of online monitoring System, if applicable

Provided/ Not provided/ Not applicable

13 General Remarks

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules : Electronic hazardous waste 31-1

2 Type & Qty of Hazardous Waste generated : (i) Incinerable.....
(ii) Recyclable 0.03 MT
(iii) Disposable 0.07 MT
for landfill.....
(iv) Total..... 0.1 MT

3 Stock-pile Quantity of Hazardous Waste : 0.1 MT

4 Mode of Disposal & treatment of Hazardous Waste : TSDF GEPIL

5 Size of Hazardous waste storage site : Provided separate storage room

6 Display board for Hazardous Waste at Factory Gate Provided or Not : Yes

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : Yes

8 Details of Hazardous Waste transported to service Provider : Nil

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : /

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : NA

3 Name of insurer agency with date & validity of policy : /

4 Whether Hazardous chemicals handling & storage Facility is adequate : /

5 Remarks:

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For Egrendust



Partner

Signature of the representative of the unit
Name Designation & Address



Signature of the Officer / Officers of the Board who conducted the inspection

Name

Designation.....













HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : M/s E-waste Recycles India
 Shed No - 15, P.O. Ka Meer Industrial
 Area, Dist - Nuh (Meerut)

2 Email id of the unit/ occupier :

3 Telephone Nos. : 9311122287

4 Fax Nos. :

5 Date & Time of Inspection : 07/02/2024

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other ✓

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small ✓

9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Govind Das (Executive)

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Smt. Sunita Arora (Prop.)

11 Detail of products /by product manufactured : Parts from dismantled E-waste

12 Detail of Raw Material used (with quantity per annum) : E-waste

13 Manufacturing Process (in brief) : Dismantling of E-waste

14 Detail of Machinery installed involving polluting process: Process emissions

15 Date of commissioning of unit : as per record

16 Status of Consent to Establish : obtained

17 Status of Consent to Operate : obtained CTO upto 30/09/2028

18 Status of Authorization under HWM Rules : obtained upto 30/09/2028

Auth. under E-waste (Hard copy) HSPCB/GRN/2018/677 dated 12/06/2018
 Valid from 11/06/18 to 10/06/2023

B Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Process emissions

2 Status of online monitoring System (Stacks/ AAQ) If applicable : NA

3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board	:	No deviation
4	Detail of Stacks/ Chimney /Vents	:	Yes, stack
5	Whether Height of all stacks /Chimneys as per norms	:	Yes, 15 m
6	Capacity of D.G Sets	:	No DG set at site
7	Stack height of D.G Sets above programme and Whether as per norms	:	NA
8	Status of Acoustic Enclosure on D.G Sets	:	NA
9	Noise results of DG Sets Monitored during inspection	:	NA
10	Type & Quantity of Fuel used Separate for each source)	:	Electricity
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required
	(b) Provided or Not	:	Provided
	(c) Detail of APCD provided with detail of all Components.	:	Suction hood with with exhaust at proper height of stack
	(d) Whether Structurally adequate or Not	:	
	(e) Whether operating APCD Satisfactorily	:	Unit is temporarily non-operational due to financial reasons
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	NA
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Yes
16	General Remarks	:	
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Through tanker
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	No
3	Whether measuring devices has been sealed	:	No
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	No
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	2 KLD
	(b) Boiler / Cooling	:	Nil

Electricity / Chemicals / Quantity of effluent.

12 Status of online monitoring System, if applicable :

NA

13 General Remarks :

Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules :

Part A - A2 - A2010 & Part B - B1 - B1110

2 Type & Qty. of Hazardous Waste generated :

- (i) Incinerable.....
- (ii) Recyclable.....
- (iii) Disposable for landfill.....
- (iv) Total.....

3 Stock-pile Quantity of Hazardous Waste :

Nil

4 Mode of Disposal & treatment of Haz. Waste :

TSDf

5 Size of Hazardous waste storage site :

Provided

6 Display board for Hazardous Waste at Factory Gate Provided or Not :

Yes

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity :

Yes

unit is lying non-operational for some time

8 Details of Hazardous Waste transported to service Provider :

Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :

2 Whether prepared on site emergency plan and taken. Insurance Policy under PLI Act, 1991 :

NA

3 Name of insurer agency with date & validity of policy :

4 Whether Hazardous chemicals handling & storage Facility is adequate :

5 **Remarks**

Signature of the representative of the unit
Name Designation & Address
Inspection

Signature of the Officer / Officers
of the Board who conducted the

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HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

- 1 Name & Address of the unit : M/s Pamp Precision Manufacturing
India Pvt. Ltd, Roz ka Mus Ind. Area, N2
- 2 Email id of the unit/ occupier : ankur.seivastara@mmte.pamp.com
- 3 Telephone Nos. : 7007172602
- 4 Fax Nos. :
- 5 Date & Time of Inspection : 22/11/2024
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Ankur Seivastara (DGM)
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Ankur Goyal
- 11 Detail of products /by product manufactured : Gold, silver, platinum, alloys, copper, palladium, etc.
- 12 Detail of Raw Material used (with quantity per annum) : Low grade precious metal waste/ash,
Spent catalyst, Circuit Board, etc.
- 13 Manufacturing Process (in brief) : Electric & electronic waste recycling,
recovery
- 14 Detail of Machinery installed involving polluting process: Emissions from furnace & refining
process
- 15 Date of commissioning of unit : as per record
- 16 Status of Consent to Establish : obtained
- 17 Status of Consent to Operate : obtained upto 30/09/2022
- 18 Status of Authorization under HWM Rules : obtained upto 30/09/2022

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Emissions from furnace
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : Yes, installed

- 3 Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board : No deviation
- 4 Detail of Stacks/ Chimney /Vents : Chimney, metal (Round)
- 5 Whether Height of all stacks /Chimneys as per norms : Yes
- 6 Capacity of D.G Sets : 500 KVA (RECO Installed)
- 7 Stack height of D.G Sets above programme and Whether as per norms : Yes
- 8 Status of Acoustic Enclosure on D.G Sets : Yes
- 9 Noise results of DG Sets Monitored during inspection : Not operational
- 10 Type & Quantity of Fuel used Separate for each source :
- 11 Status of Air Pollution Control Devices (APCD) :
- (a) Required or Not : Required
- (b) Provided or Not : Provided
- (c) Detail of APCD provided with detail of all Components. : Wet scrubber & Jet baghouse filter
- (d) Whether Structurally adequate or Not : Yes
- (e) Whether operating APCD Satisfactorily : Yes
- 12 Whether provided separate flow meters in case of wet scrubber : Yes
- 13 Whether maintained Log Book for consumption of / Chemicals / water for APCD. : Yes
- 14 Detail of treatment of effluent in case of wet scrubber its mode of disposal. : Recirculation
- 15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets. : Yes
- 16 General Remarks :
- C** Water Consumption
- 1 Sources of water supply : Borewell
- 2 Detail of measuring devices provided if any such as flow Meters, V- notch etc. : Yes
- 3 Whether measuring devices has been sealed : Yes
- 4 Whether maintained the log book for supply of water From all sources & consumption for various uses : Yes
- 5 Detail of Water Consumption per day / month
- (a) Domestic Purpose : 30 KL

(C) Industrial use (Easily Biodegradable)

(d) Industrial use (Not Easily Biodegradable)

(e) Other

6 General Remarks

D **Water Pollution**

1 Source & processes of Water Pollution Including raw water treatment if any

2 No. of outlets for discharge of effluent

3 Quality of Effluent in KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

(a) Required or Not

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

5 Mode of Discharge of effluent

6 Name of Water recipient body if any

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for Its 100% utilization.

8 Status of ZLD as per CPCB directions if applicable

9 Whether provided flow meters on outlet & inlet on ETP/ STP

10 Whether provided separate electricity meter on ETP/ STP

30 KLD

Domestic effluent & trade effluent

Domestic 01

Trade 01

Domestic 30 KLD

Trade 30 KLD

STP

ETP

STP Required

ETP Required

STP Installed

ETP Installed

o/g-equalization-oxidation settling-A/F,MGF, UF, sludge

o/g-equalization-chemical dosing-oxidation settling-A/F& MGF, UF

Yes

Yes

Yes

Yes

Domestic Reused in gardening

Trade Reused in gardening & floor washing

NA

NA

Yes

Yes



- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. : Yes
- 12 Status of online monitoring System, if applicable : Yes
- 13 General Remarks :

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules : ETP Sludge, Used oil
- 2 Type & Qty. of Hazardous Waste generated :
 - (i) Incinerable -
 - (ii) Recyclable Used oil
 - (iii) Disposable for landfill ETP Sludge
 - (iv) Total -
- 3 Stock-pile Quantity of Hazardous Waste : 350 kg approx
- 4 Mode of Disposal & treatment of Haz. Waste : TSD & authorized recycler
- 5 Size of Hazardous waste storage site : Yes adequate
- 6 Display board for Hazardous Waste at Factory Gate Provided or Not : Yes
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity : Yes
- 8 Details of Hazardous Waste transported to service Provider : Yes

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : No
- 3 Name of insurer agency with date 7 validity of policy :
- 4 Whether Hazardous chemicals handling & storage Facility is adequate :

5 Remarks



Signature of the representative of the unit
Name Designation & Address
Inspection

Signature
PEE

Signature of the Officer / Officers
of the Board who conducted the

Name & Designation



HARYANA STATE POLLUTION CONTROL BOARD

Near the Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala. Email:- hspcbroamb@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220923AMBCTO35036675

Dated:17/04/2023

To.

M/s :Thapar Disposal Industries
902A/5/6, Chara Mandi Road

Subject: Grant of consent to operate to M/s Thapar Disposal Industries.

Please refer to your application no. 35036675 received on dated 2023-03-22 in regional office Ambala. With reference to your above application for consent to operate, M/s Thapar Disposal Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	17/04/2023 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	99.714996
Total Land Area(Sq. meter)	1128.0
Total Builtup Area(Sq. meter)	1100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public sewer
2. Trade	
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH 5.5-9.0	
5. Oil and Grease	10 mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	

1. Stack	13.5 Meter
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Recycling of E Waste/All Electronic Waste	2.25 Metric Tonnes/day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	. Kilowatt/day
Raw Material Details	
Electronic Waste	2.25 Metric Tonnes/Day

Digitally signed
 by NITIN MEHTA
 Regional Office Ambala
 MEHTA
 Date: 2023.04.19 13:03:03
 Haryana State Pollution Control Board.

Terms and conditions

HARYANA STATE

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. Unit will maintain and operate APCM regularly and effectively to achieve prescribed environmental standards/norms.
2. Unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
3. Unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
4. Unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
5. Unit will use only Legal fuels.
6. In case, any violations found at any stage, then this CTO shall be revoked without giving any SCN and action will be initiated as per policy of the Board.
7. The unit will keep all the parameters within prescribed limits.
8. Unit Unit will comply with the all the Rules/ Regulations/ Guidelines for e waste recycler/dismantler/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC from time to time.
9. The unit will submit the analysis report within 03 month after obtaining the CTO.

Regional Officer, Ambala
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD



Near the Orion Banquet, Naraingarh Road, Baldev
Nagar, Ambala. Email:- hspcbroamb@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 320220925AMBCTO88829415

Dated:18/02/2025

To.

M/s :TOTAL WASTE SOLUTION

Khasra No. 30//10/1,11/1,12/2 Village Majri ,AMBALA-DURANA ROAD
,Lakhnour sahib - Mardon sahib road , Tehsil Ambala Cantt , Ambala

Subject: Grant of consent to operate to M/s TOTAL WASTE SOLUTION.

Please refer to your application no. 88829415 received on dated 2025-01-13 in regional office Ambala. With reference to your above application for consent to operate, M/s TOTAL WASTE SOLUTION is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	17/02/2025 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	117.6
Total Land Area(Sq. meter)	7360.0
Total Builtup Area(Sq. meter)	2050.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to Cyclone Dust Collector connected with Bag Filter	13 Meter

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Recycling of E waste	30 Metric Tonnes/day
2. SCRAPPING OF END OF LIFE VEHICLES	40 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
E waste	30 Metric Tonnes/Day
END OF LIFE VEHICLES (PREMATURE OR NATURAL)	40 Numbers/Day

HARYANA STATE

**AJAY
SINGH**
Regional Officer, Ambala

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AJAY SINGH
Date: 2025.02.18
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Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.

8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will maintain and operate APCM regularly and effectively to achieve prescribed environmental standards/norms.
2. Unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
3. Unit will apply for renewal of consent to operate before 90 days from the expiry of this

CTO.

4. Unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
5. Unit will use only Legal fuels.
6. In case, any violations found at any stage, then this CTO shall be revoked without giving any SCN and action will be initiated as per policy of the Board.
7. The unit will keep all the parameters within prescribed limits.
8. Unit will comply with the all the Rules/ Regulations/ Guidelines for ELV (END OF LIFE VEHICLES), E-waste recycler/dismantler/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC from time to time.
9. That the unit will not discharge any untreated effluent inside and outside its premises.
10. The unit will submit the analysis report within 03 month after obtaining the CTO.
11. Unit will not operate without obtaining necessary authorization and permission as EPR under E-waste Rules, 2016 (as amended further in year 2022) and for End of life vehicle recycling from the competent authority i.e. CPCB/HSPCB.

AJAY
SINGH

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AJAY SINGH
Date: 2025.02.18
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Regional Officer, Ambala

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220924JHACTO79092719

Dated:21/09/2024

To.

M/s :E WASTE WARRIORS PRIVATE LIMITED
VILLAGE UNTLODHA DISTRICT JHAJJAR HARYANA 124103

Subject: Grant of consent to operate to M/s E WASTE WARRIORS PRIVATE LIMITED.

Please refer to your application no. 79092719 received on dated 2024-09-14 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s E WASTE WARRIORS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	21/09/2024 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	950.0
Total Land Area(Sq. meter)	14160.0
Total Builtup Area(Sq. meter)	14160.0
Quantity of effluent	
1. Trade	4.5 KL/Day
2. Domestic	4.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	Recycling/Reuse/floor washing
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. oil & Grease	10 mg/l
5. pH	5.5-9.0
6. Iron	3 mg/l

7. Total Metal	5 mg/l
8. Phosphate	5 mg/l
9. Sulphate	400 mg/l
10. Copper	3 mg/l
11. Total Chrome	2 mg/l
Number of stacks	6
Height of stack	
1. Stack attached to D.G.Set	15 meter
2. Stack attached to dismantling section	15 meter
3. Stack attached to shredding section	15 meter
4. Stack attached to Furnance and melting	15 meter
5. Stack attached to PCB Recycling	15 meter
6. Stack attached to Dust Collector and Scrubber	15 meter
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
4. SPM	150 mg/m ³
Product Details	
1. Iron Scrap	30 Metric Tonnes/day
2. Copper	3 Metric Tonnes/day
3. Aluminium	3 Metric Tonnes/day
4. Plastic	10 Metric Tonnes/day
5. Other Scrap	2 Metric Tonnes/day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. Electric furnance	5 T/day
2. Electric furnance	5 T/day
Type of Fuel	
1. Diesel	0.05 KL/day
2. Electricity	Kilowatt/day
Raw Material Details	
Electronic Waste	70 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will run and maintain it's ETP & APCM regularly and properly will provide separate energy meter on their ETP & APCM and maintain the Log Book for energy consumption of ETP & APCM and chemicals used daily for the ETP.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will adopt cleaner technology thereby reducing pollution load.
4. That the unit will provide inter locking arrangement of DG set with ETP & APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. Unit will provide separate flow meter at Inlet/ Outlet of ETP for which separate log book will be maintained if required.
7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis.
9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
10. Unit will obtain Authorization under Ewaste Recycler, Dismantler and Plastic Waste Management Rules.
11. Unit will submit analysis report from recognized laboratory under air /water act every year as applicable.
12. Unit will take prior permission from CGWA before extracting ground water.
13. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy.
14. Unit will submit copy of authorization under HWM rules issued by the board within 30 days.
15. The Ewaste recycling for Integrated E-waste recycling facility (70 TPD ie 23100 TPA) plant at 24 hour working operational capacity as per Ewaste Rules, 2022 and CPCB

Guidelines.

16. The Consent to operate is granted for e-waste recycling of following items :- ITEW 1 to ITEW 16, CEEW 1 to CEEW 5 , ITEW 17 to ITEW 27 , CEEW 6 to CEEW 13 , CEEW 14 , CEEW 15 to CEEW 19 , LSEEW 1 to LSEEW8 , LSEEW 9, LSEEW1 10 to LSEEW13 , LSEEW14, LSEEW15 to LSEEW34, EETW1 to EETW8 , TLSEW1 to TLSEW6, MDW1 to MDW10, LIWI to LIW2 .

17. The unit to comply the provisions of E Waste management Rules.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2024.09.21 19:59:59 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220925JHACTO99689337

Dated:18/04/2025

To.

M/s :GREENECOLINK PRIVATE LIMITED
Plot No. 1881-P, MIE, Part II, Industrial Estate, Bahadurgarh

Subject: Grant of consent to operate to M/s GREENECOLINK PRIVATE LIMITED.

Please refer to your application no. 99689337 received on dated 2025-04-07 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s GREENECOLINK PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	18/04/2025 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	90.459999
Total Land Area(Sq. meter)	744.44
Total Builtup Area(Sq. meter)	744.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1 . S T A C K ATTACHED TO GAS FIRED FURNACE SECTION	30 meter

2 . S T A C K A T T A C H E D T O D I S M A N T L I N G S E C T I O N	11 meter
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1 . P l a s t i c (HDPE/PP/LDPE/ABS/ PET)	2.3 Metric Tonnes/day
2. Refurbish/Reusable Electronic Equipment	0.75 Metric Tonnes/day
3. Glass	0.014 Metric Tonnes/day
4. Ferrous Metals	1.4 Metric Tonnes/day
5. Non Ferrous Metals	2 Metric Tonnes/day
6. Waste Batteries	0.25 Metric Tonnes/day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. Furnance	
Type of Fuel	
1. Diesel	0.05 KL/day
Raw Material Details	
Electric and Electronic Waste	6 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will apply next CTO 90 days before expiry of present CTO.
- 2 Unit will not change the process without prior permission from the board.
3. Unit will comply the Ewaste management Rules, 2022.

SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.

Digitally signed by SHAKTI SINGH
Date: 2025.04.18 17:55:42
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HARYANA STATE POLLUTION CONTROL BOARD

Regional Office, Ballabhgarh Sec.16-A, Opp. Hewo
Apartment, Faridabad Ph 0129-2225314 Email:-

hspcbprobr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 344653823FDBBCTO39996490

Dated:20/07/2023

To.

M/s :RE CHAKRA WASTE MANAGEMENT LLP
PLOT NO- 18, SECTOR- 6, FARIDABAD

Subject: Grant of consent to operate to M/s RE CHAKRA WASTE MANAGEMENT LLP.

Please refer to your application no. 39996490 received on dated 2023-06-28 in regional office Ballabhgarh. With reference to your above application for consent to operate, M/s RE CHAKRA WASTE MANAGEMENT LLP is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	242.60001
Total Land Area(Sq. meter)	12000.0
Total Builtup Area(Sq. meter)	14980.0
Quantity of effluent	
1. Trade	5.8 KL/Day
2. Domestic	2.2 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	Public Sewer after treatment through ETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.0-9.0
5. Oil & Grease	10 mg/l
Number of stacks	3

Height of stack	
1. STACK ATTACHED TO CRM, COMPRESSOR CUTTING AND WET SCRUBBER DUCT	30 Mtrs
2. STACK ATTACHED TO DISMANTLING TABLE AREA	15 Mtrs
3. Stack attached to 125 KVA Dg Set	3 Mtrs above roof level
Emission parameters	
1. NA	
Product Details	
1. PLASTIC, PCB, FE, NO N FE, IT CE RELATED HAZARDOUS	26 Metric Tonnes/day
2. REFURBISHED IT AND CE EQUIPMENT	4 Metric Tonnes/day
Capacity of boiler	
1. na	
Type of Furnace	
1. na	
Type of Fuel	
1. Electricity	0.02 Megawatt/day
Raw Material Details	
CE AND IT E WASTE (AS SCHEDULE 1)	30 Metric Tonnes/Day

*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

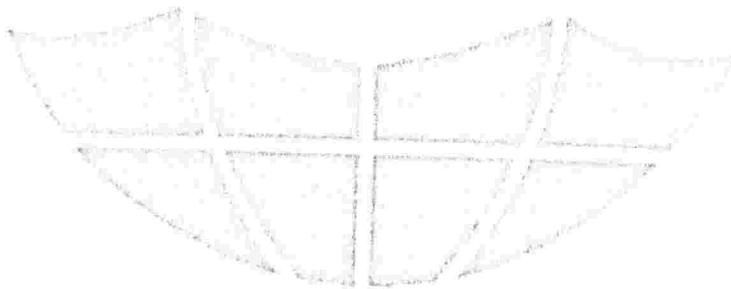
Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.
3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of

- the consent/Authorization.
5. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/ recyclers / Refiners of hazardous waste.
 6. Unit will apply and obtained for authorization under HWM Rules immediately, if applicable.
 7. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.
 8. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.
 9. Unit will liable to pay environmental compensation at any stage imposed by the Board.
 10. Unit will installed only PNG fired dg sets, if available.
 11. Unit will not add any production capacity/polluting process/ under take expansion without taking CTE expansion.
 12. Unit will install & connect OMD to CPCB and HSPCB server for trade effluent, if required, if your OMD found offline and exceeding prescribed limits, CTO will be revoked, if required.
 13. Unit will comply with all the directions issued by HSPCB/CPCB/CAQM. **DINESH KUMAR** Digitally signed by DINESH KUMAR Date: 2023.07.20 23:23:21 +05'30'

Regional Officer, Ballabgarh
Haryana State Pollution Control Board.

HARYANA STATE





HARYANA STATE POLLUTION CONTROL BOARD
 Regional Office, Ballabgarh Sec.16-A, Opp. Hewo
 Apartment, Faridabad Ph 0129-2225314 Email:-
 hspcbrobr@gmail.com
 E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220923FDBBCTO8223189

Dated:05/07/2023

To.

M/s :Naturevolt Recyclers India Pvt Ltd
 Plot No. 323, Part-IV, Sector-24, Faridabad

Subject: Grant of consent to operate to M/s Naturevolt Recyclers India Pvt Ltd.

Please refer to your application no. 8223189 received on dated 2023-06-21 in regional office Ballabgarh. With reference to your above application for consent to operate, M/s Naturevolt Recyclers India Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Common treatment and disposal facilities (CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	48.5
Total Land Area(Sq. meter)	10126.43
Total Builtup Area(Sq. meter)	9011.59
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. Stack attached to dust collector	18 Mtrs
2. Stack attached to 250 KVA Dg Set	5 Mtrs above roof level

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. PCB PLASTIC METAL GLASS RESIDUE	47.5 Metric Tonnes/day
Capacity of boiler	
1. na	
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.01 KL/day
Raw Material Details	
ALL IT WASTE MOBILE TV AC PC FREEZ WM PCB OTHER EWASTE	47.5 Metric Tonnes/Day

*Regional Officer, Ballabhgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

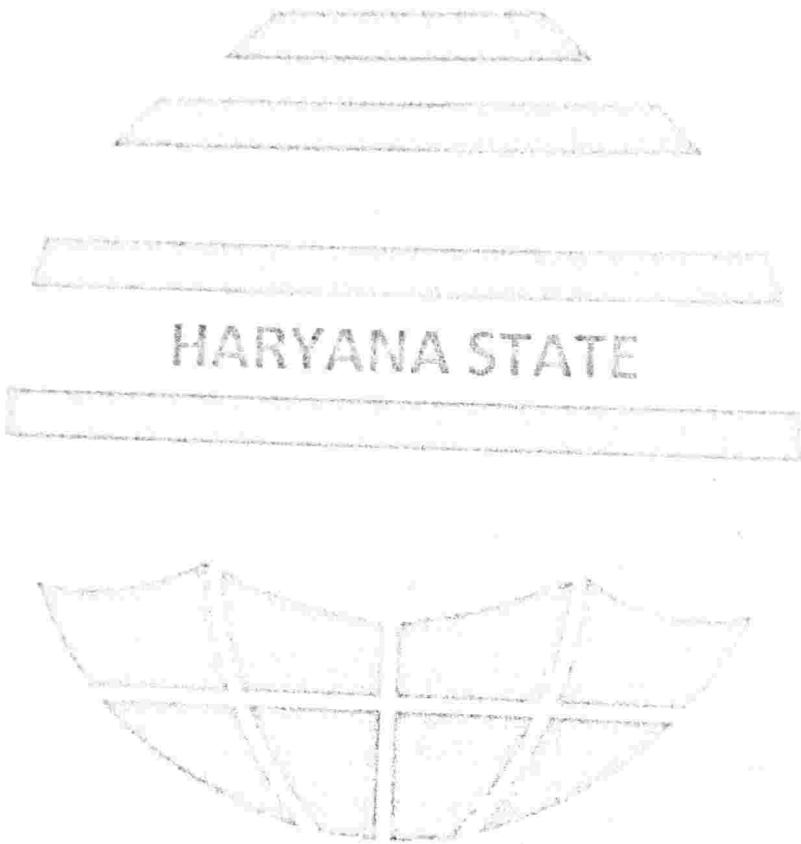
1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.
3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
5. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/ recyclers / Refiners of hazardous waste.
6. Unit will apply and obtained for authorization under HWM Rules immediately, if applicable.
7. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.
8. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.
9. Unit will liable to pay environmental compensation at any stage imposed by the Board.
10. Unit will installed only PNG fired dg sets, if required.

General Info
Name & A

- 11. Unit will not add any production capacity/polluting process/ under take expansion without taking CTE expansion.
- 12. Unit will install & connect OMD to CPCB and HSPCB server for trade effluent, if required, if your OMD found offline and exceeding prescribed limits, CTO will be revoked, if required.
- 13. Unit will comply with all the directions issued by HSPCB/CPCB/CAQM

DINESH KUMAR
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 Date: 2023.07.05 14:01:35 +05'30'

*Regional Officer, Ballabhgarh
 Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD
Regional Office ,Ballabhgarh Sec.16-A, Opp. Hewo Apartment, Faridabad Ph 0129-2225314 Email:- hspcbrobr@gmail.com E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220924FDBBCTO63499868

Dated:08/05/2024

To.

M/s :Naturevolt Recyclers India Private Limited Unit II
 Subhadra Estate, Sector-58, Ballabgarh, Faridabad

Subject: Grant of consent to operate to M/s Naturevolt Recyclers India Private Limited Unit II.
 Please refer to your application no. 63499868 received on dated 2024-03-28 in regional office Ballabhgarh. With reference to your above application for consent to operate, M/s Naturevolt Recyclers India Private Limited Unit II is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	08/05/2024 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	43.0
Total Land Area(Sq. meter)	33352.19
Total Builtup Area(Sq. meter)	18900.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	3.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	SEWER
2. Trade	0
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	2
Height of stack	
1. S T A C K ATTACHED TO DUST COLLECTOR	18 MTR.

2. STACK ATTACHED TO ELECTRIC FURNACE	18 MTR.
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. E WASTE RECYCLING	37 Metric Tonnes/day
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. ELECTRIC FURNACE	08 T/H
Type of Fuel	
1. Electricity	50 Kilowatt/day
Raw Material Details	
Electronics, electrical, telecom, battery items	37 Metric Tonnes/Day

HARYANA STATE

Regional Officer, Ballabgarh
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic

effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB,CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

AKANSHA Digitally signed by
AKANSHA TANWAR
TANWAR Date: 2024.05.08
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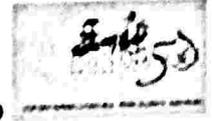
*Regional Officer, Ballabhgarh
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

Regional Office, Ballabgarh Sec.16-A, Opp. Hewo Apartment, Faridabad Ph 0129-2225314 Email:-
hspcbprobr@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220925FDBBCTO101537384

Dated:27/05/2025

To.

M/s :Universal Power Solutions Unit II
Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and
Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-
Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad

Subject: Grant of consent to operate to M/s Universal Power Solutions Unit II.

Please refer to your application no. 101537384 received on dated 2025-04-26 in regional office Ballabgarh. With reference to your above application for consent to operate, M/s Universal Power Solutions Unit II is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	27/05/2025 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	99.120003
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.8 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. Stack attached to 62.5 KVA CPCB IV	5 Mtrs above roof level

2. Common stack attached to electric furnace	30 Mtrs
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. Dismantling and recycling of all Ewaste items	53 Metric Tonnes/day
Capacity of boiler	
1. na	
Type of Furnace	
1. Electric furnace	
Type of Fuel	
1. Electricity	
Raw Material Details	
All Electronics, electrical, telecom, battery items	53 Metric Tonnes/Day

HARYANA STATE

*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab

& Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

**HARISH
KUMAR**

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*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-**

hspcbrofr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220922FDBDCTO23049105

Dated:22/04/2022

To.

M/s :NAMO EWASTE MANAGEMENT LTD
14/1, MATHURA ROAD, FARIDABAD

Subject: Grant of consent to operate to M/s NAMO EWASTE MANAGEMENT LTD.

Please refer to your application no. 23049105 received on dated 2022-04-12 in regional office Faridabad. With reference to your above application for consent to operate, M/s NAMO EWASTE MANAGEMENT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	22/04/2022 - 30/09/2026
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	485.20001
Total Land Area(Sq. meter)	7026.0
Total Builtup Area(Sq. meter)	5500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack with Dust collector to grinding section	15 m
Emission parameters	

1. SPM	150 mg/m ³
Product Details	
1. E waste	14 Metric Tonnes/day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Electricity	0.5 Megawatt/day
Raw Material Details	
E waste	14 Metric Tonnes/Day

Regional Officer, Faridabad
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable within a period of 03 months of grant of this Consent to Operate / Authorization for collection of samples of effluent/air emission/noise as applicable.

2. Unit will install & connect OMD to CPCB and HSPCB server for trade effluent, if required.

3. In case the analysis report of samples of Air/effluent/noise so collected are found complying the standards prescribed under EP Rules, 1986, the 1st CTO so granted will remain valid for the period of CTO for which it has been granted based upon the category of the unit or as was demanded by the unit in case of failure of sample the 1st CTO so granted will be revoked.

4. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.

5. Unit will not discharge any trade effluent without permission of the Board.

6. Unit will comply the all directions / guidelines issued by CPCB / NGT.

7. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management in compliance of Hon'ble NGT order dated 23-08- 2019 in the matter of O.A. No. 1038/2018.

8. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.

9. Unit will liable to pay environmental compensation at any stage imposed by the Board.

10. Unit will installed only PNG fired dg sets if required.

11. Unit will apply for authorization under Hazardous waste Rules, E-waste rules Plastic waste Rules etc. whichever applicable.

DINESH
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Regional Officer, Faridabad

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc.Sohna Road, Near
Hanuman Mandir,Dharuhera Ph. 01274-244440-

41(O) Email:- hspcbrodr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220922REWCTO30392306

Dated:19/12/2022

To.

M/s :Vorgoo Recycling Pvt. Ltd

Plot No-214, Sector-3, Phase-1, IMT Bawal, Rewari, Haryana

Subject: Grant of consent to operate to M/s Vorgoo Recycling Pvt. Ltd.

Please refer to your application no. 30392306 received on dated 2022-11-13 in regional office Dharuhera. With reference to your above application for consent to operate, M/s Vorgoo Recycling Pvt. Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	13/11/2022 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	100.0
Total Land Area(Sq. meter)	525.0
Total Builtup Area(Sq. meter)	315.0
Quantity of effluent	
1. Trade	8.0 KL/Day
2. Domestic	0.3 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Public sewer
2. Trade	reuse and public sewer
Domestic Effluent Parameters	
1. BOD	350 mg/l
2. TSS	600 mg/l
3. pH	5.5.9.0
4. O&G	10
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. Total Chromium	2 mg/l
5. Cyanide (as CN)	2 mg/l
6. Dissolved phosphates (as P)	5 mg/l
7. Sulphide	2 mg/l
8. Copper (as Cu)	3 mg/l
9. Iron (as Fe)	3 mg/l
10. Nickel (as Ni)	3 mg/l
11. Zinc (As Zn.)	5 mg/l
12. O&G	10
Number of stacks	1
Height of stack	
1. Process stack	11 Meters
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Ferrous metal alloys	0.11 Metric Tonnes/day
2. Non ferrous metal	0.11 Metric Tonnes/day
3. Rare earth	0.0005 Metric Tonnes/day
4. Plastic	0.052 Metric Tonnes/day
5. Resuable items	0.18 Metric Tonnes/day
6. Glass	0.01 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. small furnace 20 KG *3 Nos	11 Meters
Type of Fuel	
1. Electricity	Kilowatt/day
2. Gas	50 KG/day
Raw Material Details	
E waste as per rule 2016	0.4725 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance

of the terms and conditions of his consent order.

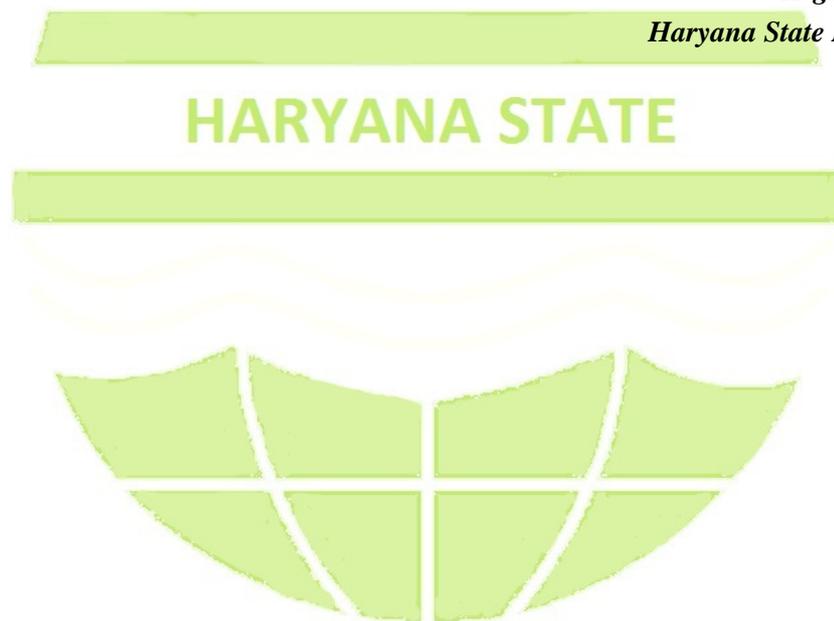
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will make agreement with authorized TSDF/Recycler for disposal of hazardous waste i.e. used oil of DG set before start of operation of the unit and will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will not discharge any untreated effluent inside and

outside its premises. 4. Unit will deposit balance consent fee if any found due at any stage. 5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.7. This CTO is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice. 8. Unit will comply all the prescribed effluent/ air emission standards and will installed /upgrade/ maintained necessary Pollution control measures to control air emission/ to treat trade/ domestic effluent if required under the Provisions of Water Act, 1974/Air Act, 1981 and Environment (Protection) Act, 1986 amended from time to time. 9. Unit will submit analysis report under the provisions of Water Act, 1974/ Air Act, 1981 as per prescribed procedure so issued by the Board for deciding first time CTO case.10. Unit will comply with the guidelines on implementation of e-waste (management) Rules, 2016.

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

**Regional Office Rewari, SCO D-6 & D-7, Suncity
Commercial Complex, First Floor, A-Block, Sector-
6, Rewari-123401. Email- hspcbrodr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220923REWCTO35418458

Dated:28/04/2023

To.

M/s :Waste Recycling Studio
Plot No 347,Sector-3,Phase 2nd ,IMT Bawal (Haryana)

Subject: Grant of consent to operate to M/s Waste Recycling Studio.

Please refer to your application no. 35418458 received on dated 2023-03-25 in regional office Rewari. With reference to your above application for consent to operate, M/s Waste Recycling Studio is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	28/04/2023 - 30/09/2025
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	956.11621
Total Land Area(Sq. meter)	7875.0
Total Builtup Area(Sq. meter)	2486.0
Quantity of effluent	
1. Trade	0.05 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	SEWER
2. Trade	irrigation
Domestic Effluent Parameters	
1. BOD	350 mg/l
2. TSS	600 mg/l
3. O&G	20 mg/l
4. pH	5.5.9.0 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. O&G	10 mg/l
5. pH	5.5.9.0 mg/l
Number of stacks	2
Height of stack	
1. Attached to Compressor cutting / component removing area	17.06 METER
2. ATTACHED TO GAS FIRED FURNACE CAPACITY OF 2 TPD	20 METER
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. RECYCLING OF E WASTE	15.75 Metric Tonnes/day
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. GAS FIRED FURNACE	2 TON
Type of Fuel	
1. Gas	150 KG/day
Raw Material Details	
All types items of Electrical and Electronic equipments including their components , consumables , parts and spares .	15.75 Metric Tonnes/Day

*Regional Officer, Rewari
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will make agreement with authorized TSDF/Recycler for disposal of hazardous waste before start of operation of the unit and will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will not discharge any untreated effluent inside and outside its premises.
4. Unit will deposit balance consent fee if any found due at any stage.
5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
7. This CTO is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any

violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice. 8. Unit will comply all the prescribed effluent/ air emission standards and will installed /upgrade/ maintained necessary Pollution control measures to control air emission/ to treat trade/ domestic effluent if required under the Provisions of Water Act, 1974/Air Act, 1981 and Environment (Protection) Act, 1986 amended from time to time. 9. Unit will submit analysis report under the provisions of Water Act, 1974/ Air Act, 1981 as per prescribed procedure so issued by the Board for deciding first time CTO case.10. Unit will comply with the guidelines on implementation of e-waste (management) Rules,2016 for recyclers and E-waste Management Rules, 2022.

Regional Officer, Rewari
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**Regional office Palwal, 2nd Floor, HSVP Office Complex, Near Gymkhana Club Sector 12, Palwal-121102. Email:- hspcbropal@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220924PALCTO71570312

Dated:18/08/2024

To.

M/s :E WASTE SOLUTIONS
KHASHRA NO 8//16, 17/1, 25/1, VILLAGE KHASRUPUR DISTRICT PALWAL

Subject: Grant of consent to operate to M/s E WASTE SOLUTIONS.

Please refer to your application no. 71570312 received on dated 2024-06-30 in regional office Palwal. With reference to your above application for consent to operate, M/s E WASTE SOLUTIONS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2024 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	81.5
Total Land Area(Sq. meter)	2707.0
Total Builtup Area(Sq. meter)	2500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. Stack attached with MELTING FURNACE 50KG	9 metre

2. Stack attached with PROCESS TABLE	12 metre
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. ALL KIND OF E W A S T E R E C Y C L I N G	5 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1 PNG/ELECTRICITY fired MELTING FURNACE 50KG/Hr	50 KG/Hr
Type of Fuel	
1. PNG	50 KG/Day
2. Electricity	Megawatt/day
Raw Material Details	
ALL KIND OF E S W A T E	5 Metric Tonnes/Day

HARYANA STATE

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Regional Officer, Palwal

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will maintain the daily log-book of ETP,STP, APCM and source of water supply as applicable.
2. Unit will use treated domestic effluent in gardening purpose and treated water is not being discharge in any water channal/drain after treatment
3. unit will not change the product without Board permission
4. Unit will follow the all ACTS, Rules, Regulations,

directions, standers operating procedures and orders etc. issued by the HSPCB, CPCB, MOEF&CC, CAQM, NGT, Hon'ble High Court and Hon'ble Apex Court etc time to time otherwise CTE/CTO so granted shall be revoked and initiate legal action against the unit. 5. A detailed water harvesting plan may be submitted by the project proponent. 6. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question 7. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 8. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 9. Unit will apply for Authorization under HOWM rules within 07 Days after issuing the CTO. 10. CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law including imposition of Environmental Compensation, if any violation observed at any stage. 11. Unit will not change the quantity of trade effluent, domestic effluent and air emission without prior permission of the Board. 12. Unit will obtain all necessary clearance from all concerned departments/Authorities . 13. The unit will maintain adequate acoustic enclosures/chambers on their GEN SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, and use only gas as a fuel in GENsets or any other cleaner fuel and technology approved by CAQM, CPCB and HSPCB etc time to time. 14. Unit will apply for CTO renewal at least 90 days before expiry date of this CTO. 15. That in case any additional charges / fees / penalty / EC etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 16. Unit will use underground water after obtaining approval from concerned authority during construction phase of the project and for sprinkling as far as possible. Unit should not use underground water for industrial or domestic purpose without prior permission obtained from HWRA. 17. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question 18. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water. 19. Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers 20. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 21. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible 22. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 23. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 24. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB. 25. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water & Air ACT will be revoked. 26. Unit will strictly comply the HOWM Rules and obtained authorization/registration as applicable. 27. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB and oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL 28. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable 29. Unit will

not use any type of source of Air emission except GENset. 30. Unit will robustly operate its ETP and ensure that the parameters of the treated effluent are within the prescribed limits. 31. Unit will ensure the compliance of orders of Honble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana 32. unit shall ensure safe and proper disposal of solid waste, through suitable technology 33. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022 34. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time 35. Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or outside the premises by the unit or there persons. 36. Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit. 37. Unit should strictly comply the MSW Rules 2016 and updated time to time 38. Unit will mentioned AQI level in the premises of the industry . 39. Unit will submit the compliance of CTO conditions within 90 days.

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Regional Officer, Palwal

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037

Email:- hspcbopr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 843072324PITCTO27938547

Dated:10/04/2024

To.

M/s :ADINATH RECYCLOTRONIX PVT. LTD.

PLOT # 361, INDUSTRIAL ESTATE, HSIIDC, PANIPAT, HARYANA 132103

Subject: Grant of consent to operate to M/s ADINATH RECYCLOTRONIX PVT. LTD..

Please refer to your application no. 27938547 received on dated 2024-04-03 in regional office Panipat. With reference to your above application for consent to operate, M/s ADINATH RECYCLOTRONIX PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	09/04/2024 - 30/09/2028
Industry Type	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, le
Category	RED
Investment(In Lakh)	416.67651
Total Land Area(Sq. meter)	1800.0
Total Builtup Area(Sq. meter)	1400.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to Induction Furnance	30 m

Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. FERROUS AND NON FERROUS METALS, GOLD, PLASTIC	50 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Induction Furnance	250 kg/hr
Type of Fuel	
1. Electricity	200 Kilowatt/day
Raw Material Details	
Centralized data processing: Mainframes, Minicomputers ITEW1	50 Metric Tonnes/Day
Personal Computing: Personal Computers (Central Processing unit with input and output devices) ITEW2	50 Metric Tonnes/Day
Personal Computing: Laptop Computers (Central Processing unit with input and output devices) ITEW3	50 Metric Tonnes/Day
Personal Computing: Notebook Computers ITEW4	50 Metric Tonnes/Day
Personal Computing: Notepad Computers ITEW5	50 Metric Tonnes/Day
Printers including cartridges ITEW6	50 Metric Tonnes/Day
Copying Equipment ITEW7	50 Metric Tonnes/Day
Electrical and Electronic Typewriters ITEW8	50 Metric Tonnes/Day
User terminal and Systems ITEW9	50 Metric Tonnes/Day
Facsimile ITEW10	50 Metric Tonnes/Day
Telex ITEW11	50 Metric Tonnes/Day
Telephones ITEW12	50 Metric Tonnes/Day
Pay telephones ITEW13	50 Metric Tonnes/Day
Cordless telephones ITEW14	50 Metric Tonnes/Day
Cellular telephones ITEW15, (F. P)	50 Metric Tonnes/Day
Cellular telephones ITEW15, (S. P)	50 Metric Tonnes/Day

Answering System ITEW16	50 Metric Tonnes/Day
Products and or equipment of transmitting sound, images and or other information by telecommunications ITEW17	50 Metric Tonnes/Day
BTS (all components excluding structure of tower) ITEW18	50 Metric Tonnes/Day
Tablets, I PAD ITEW19	50 Metric Tonnes/Day
Phablets ITEW20	50 Metric Tonnes/Day
Scanners ITEW21	50 Metric Tonnes/Day
R o u t e r s , L A N Switches,Access points ITEW22	50 Metric Tonnes/Day
GPS ITEW23	50 Metric Tonnes/Day
UPS ITEW24	50 Metric Tonnes/Day
Inverter ITEW25	50 Metric Tonnes/Day
Modems ITEW26	50 Metric Tonnes/Day
Electronic data storage devices ITEW27	50 Metric Tonnes/Day
Television sets (including sets based on Liquid Crystal Display and light Emitting Diode CEEW1	50 Metric Tonnes/Day
Refrigerator CEEW2	50 Metric Tonnes/Day
Washing Machine CEEW3	50 Metric Tonnes/Day
Air Conditioners excluding centralised air conditioning plants CEEW4	50 Metric Tonnes/Day
Fluorescent and other Mercury containing lamps CEEW5	50 Metric Tonnes/Day
Screen, Electronic Photo frames, Electronic Display Panel, Monitors CEEW6	50 Metric Tonnes/Day
Radio sets CEEW7	50 Metric Tonnes/Day
Set top Boxes CEEW8	50 Metric Tonnes/Day
Video Cameras CEEW9	50 Metric Tonnes/Day
Video Recorder CEEW10	50 Metric Tonnes/Day
Hi Fi Recorder CEEW11	50 Metric Tonnes/Day
Audio Amplifiers CEEW12	50 Metric Tonnes/Day

Other products and or equipment for the purpose of recording and or reproducing sound and or images including signals and other technologies for the distribution of sound and image by telecommunications CEEW13	50 Metric Tonnes/Day
Solar panels/cells, solar Photovoltaic panels/cells/modules CEEW14	50 Metric Tonnes/Day
Luminaires for fluorescent lamps with the exception of luminaires in households CEEW15	50 Metric Tonnes/Day
High intensity discharge lamps, including pressure sodium lamps and metal halide lamps CEEW16	50 Metric Tonnes/Day
Low pressure sodium lamps CEEW17	50 Metric Tonnes/Day
Other lighting and or equipment for the purpose of spreading and or controlling light excluding filament bulbs CEEW18	50 Metric Tonnes/Day
Digital camera CEEW19	50 Metric Tonnes/Day
Large cooling appliances LSEEW1	50 Metric Tonnes/Day
Freezers LSEEW2	50 Metric Tonnes/Day
Other large appliances used for refrigeration, conservation and storage of food LSEEW3	50 Metric Tonnes/Day
Clothes dryers LSEEW4	50 Metric Tonnes/Day
Dish Washing Machines LSEEW5	50 Metric Tonnes/Day
Electric cookers LSEEW6	50 Metric Tonnes/Day
Electric stoves LSEEW7	50 Metric Tonnes/Day
Electric hot plates LSEEW8	50 Metric Tonnes/Day
Microwaves, Microwave Oven LSEEW9	50 Metric Tonnes/Day

Other large appliances used for cooking and other processing food appliances used LSEEW10	50 Metric Tonnes/Day
Electric heating appliances LSEEW11	50 Metric Tonnes/Day
Electric radiators LSEEW12	50 Metric Tonnes/Day
Other large appliances fan or heating rooms, beds, seating furniture LSEEW13	50 Metric Tonnes/Day
Electric fans LSEEW14	50 Metric Tonnes/Day
Other fanning, exhaust ventilation and conditioning equipment LSEEW15	50 Metric Tonnes/Day
Vacuum cleaners LSEEW16	50 Metric Tonnes/Day
Carpet sweepers LSEEW17	50 Metric Tonnes/Day
Other appliances for cleaning LSEEW18	50 Metric Tonnes/Day
Appliances used for sewing, knitting, weaving and other processing for textiles LSEEW19	50 Metric Tonnes/Day
Iron and other appliances for ironing, mangling and other care of clothing LSEEW20	50 Metric Tonnes/Day
Radiotherapy equipment and accessories MDW1	50 Metric Tonnes/Day
Laboratory equipment for in vitro diagnosis and accessories MDW6	50 Metric Tonnes/Day
Heating Regulators LSEEW23	50 Metric Tonnes/Day
Grinders, coffee machines and equipment for opening and or sealing containers and or packages LSEEW21	50 Metric Tonnes/Day
Smoke detector LSEEW22	50 Metric Tonnes/Day
Electric shaver LSEEW32	50 Metric Tonnes/Day

Equipment for turning, milling, sanding, grinding, sawing, cutting, shearing, drilling, making holes, punching, folding, bending and or similar processing of wood, metal and other materials EETW4	50 Metric Tonnes/Day
Tools for riveting, nailing and or screwing and or removing rivets, nails, screws and or similar uses EETW5	50 Metric Tonnes/Day
Thermostats LSEEW24	50 Metric Tonnes/Day
Automatic dispensers for solid products LSEEW27	50 Metric Tonnes/Day
Electronic display LSEEW34 Au	50 Metric Tonnes/Day
Pulmonary ventilators and accessories MDW4	50 Metric Tonnes/Day
Other electric appliances/equipment/kits used for preventing, screening, detecting, monitoring, evaluating, reviewing, examining, investigating, probing, treating illness sickness, disease, disorder, affliction, infection, injury, trauma MDW10	50 Metric Tonnes/Day
Drills EETW1	50 Metric Tonnes/Day
Sewing Machines EETW3	50 Metric Tonnes/Day
Automatic dispensers for hot drinks LSEEW25	50 Metric Tonnes/Day
Automatic dispensers for hot and or cold bottles and or cans LSEEW26	50 Metric Tonnes/Day
All appliances which deliver automatically all kinds of products LSEEW29	50 Metric Tonnes/Day
Hair dryer LSEEW31	50 Metric Tonnes/Day
Automatic dispensers for money LSEEW28	50 Metric Tonnes/Day
Indoor air purifier LSEEW30	50 Metric Tonnes/Day
Electric kettle LSEEW33	50 Metric Tonnes/Day
Saws EETW2	50 Metric Tonnes/Day

Tools for welding, soldering, and or similar use EETW6	50 Metric Tonnes/Day
Equipment for spraying, spreading, dispersing and other treatment of liquid and or gaseous substance by other means EETW7	50 Metric Tonnes/Day
Tools for mowing and or other gardening activities EETW8	50 Metric Tonnes/Day
Electrical trains and or car racing sets TLSEW1	50 Metric Tonnes/Day
Hand held video games consoles TLSEW2	50 Metric Tonnes/Day
Video games TLSEW3	50 Metric Tonnes/Day
Computers for biking, diving, running, rowing, etc. TLSEW4	50 Metric Tonnes/Day
Sports equipment with electric and or electronic components TLSEW5	50 Metric Tonnes/Day
Coin slot machines TLSEW6	50 Metric Tonnes/Day
Cardiology equipment and accessories MDW2	50 Metric Tonnes/Day
Dialysis equipment and accessories MDW3	50 Metric Tonnes/Day
Nuclear Medicine Equipment and accessories MDW5	50 Metric Tonnes/Day
Analysers and accessories MDW7	50 Metric Tonnes/Day
Magnetic Resonance Imaging (MRI), Positron Emission Tomography (PET) Scanner, Computed Tomography (CT) Scanner, and Ultrasound Equipment along with accessories MDW8	50 Metric Tonnes/Day
Fertilization tests equipment and accessories MDW9	50 Metric Tonnes/Day
Gas analyser LIW1	50 Metric Tonnes/Day
Equipment having electrical and electronic components LIW2	50 Metric Tonnes/Day

ITEMS COVERED UNDER SCHEDULE I OF HWM RULES 2016 CLAUSE NO 31.1 PROCESS RESIDUES AND WASTES LIKE PRINTED CIRCUIT BOARDS (PCB) WASTE	50 Metric Tonnes/Day
ITEMS COVERED UNDER SCHEDULE IV OF HWM RULES 2016 SERIAL NO 8 JELLY FILLED COPPER CABLES	50 Metric Tonnes/Day
ITEMS COVERED UNDER SCHEDULE IV OF HWM RULES 2016 SERIAL NO 7 INSULATED COPPER WIRE SCRAP OR COPPER WITH PVC SHEATHING INCLUDING ISRI CODE MATERIAL NAMED DRUID	50 Metric Tonnes/Day
ALL ITEMS COVERED UNDER SCHEDULE I OF E WASTE MANAGEMENT RULES 2022, 1ST AND 2ND AMENDMENT FOR WASTE ELECTRICAL AND ELECTRONIC EQUIPMENT WEE	50 Metric Tonnes/Day

*Regional Officer, Panipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control

equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the Unit will comply with CPCB guidelines under E-Waste(M) Rules, 2016.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. Unit will comply with the provisions of E waste Management Rules, 2016.
4. The CTO granted to the unit will be revoked if unit failed to comply with the capacity assessment norms for recycler as prescribed by CPCB.

*Regional Officer, Panipat
Haryana State Pollution Control Board.*



HARYANA STATE POLLUTION CONTROL BOARD

SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037

Email:- hspcbopr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220923PITCTO46867494

Dated:08/11/2023

To.

M/s :EXIGO RECYCLING PRIVATE LIMITED
BARSAT ROAD PANIPAT

Subject: Grant of consent to operate to M/s EXIGO RECYCLING PRIVATE LIMITED.

Please refer to your application no. 46867494 received on dated 2023-09-25 in regional office Panipat. With reference to your above application for consent to operate, M/s EXIGO RECYCLING PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2025
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	399.0
Total Land Area(Sq. meter)	10829.0
Total Builtup Area(Sq. meter)	6464.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	SEPTIC TANK
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Common stack attached to Electric Fired Furnace for Aluminum and Electric Fired Furnace for Copper	16 m

Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. Non-Ferrous Metals	16 Metric Tonnes/day
2. Ferrous Metals	21 Metric Tonnes/day
3. Plastics	21 Metric Tonnes/day
4. Glass (Leaded/Unleaded)	7 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Electric Fired Furnace for Aluminum	03 TPD
2. Electric Fired Furnace for Copper	1.5 TPD
Type of Fuel	
1. Electricity	0.098 Megawatt/day
Raw Material Details	
Electric and Electronic Waste	30 Metric Tonnes/Day
IT and Telephonic Waste	30 Metric Tonnes/Day

Regional Officer, Panipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are

likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will operate and maintain the APCM. 2. The unit will not generate trade effluent 3. The unit will comply with the directions of NGT in OA no 1038/2018. 4. The unit should take permission under EPR. 5. That unit will obtain permission from HWRA for underground water extraction. 6. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same. 7. That the unit will maintain the log book of APCM installed by the unit. 8. The unit will maintain their pollution control devices and will achieve the prescribed standards under EP Rules and maintain their logbook. 9. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 10. That this CTO is granted from pollution angle only and will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 11. The unit will use DG set with dual fuel system and with RECD system only as per direction of CAQM. 12. That the unit will comply with all the directions issued time to time by SPCB, CPCB, MOEF, CAQM and other State / Central Government Agencies. 13. That the unit will liable for environment compensation in case the violation of any of the conditions imposed upon the unit and failed to comply with the directions issued by CPCB/HSPCB/CAQM/MoEF & CC time to time. 14. That unit will comply with the

Mechanism evolved by MOEF for the new activities under Red and Orange categories in critically polluted cities circulated by CPCB vide no. CPCB/IPC-VII/CEPI/NGT/2019 dated 25.10.2019 as applied in red category i.e 40% green area, ZLD and other conditions. 15. That the unit comply with the provisions of e waste rules. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.16. That the unit will submit compliance of conditions of CTO each year.

*Regional Officer, Panipat
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD



**Regional Office Karnal , 2nd floor of SCO No.78-79
above PNB bank, near namstay Chowk,
karnal,Haryana. Email:- hspcbrokar@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 320220922KARCTO22133755

Dated:27/03/2022

To.

M/s :EXIGO RECYCLING PVT LTD
VILLAGE BARSAT BARSAT ROAD GHARAUNDA KARNAL

Subject: Grant of consent to operate to M/s EXIGO RECYCLING PVT LTD.

Please refer to your application no. 22133755 received on dated 2022-03-16 in regional office Karnal. With reference to your above application for consent to operate, M/s EXIGO RECYCLING PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	27/03/2022 - 30/09/2026
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	919.0
Total Land Area(Sq. meter)	30000.0
Total Builtup Area(Sq. meter)	18000.0
Quantity of effluent	
1. Trade	4.0 KL/Day
2. Domestic	1.6 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	ETP then Recycling/reuse
Domestic Effluent Parameters	
1. All Applicable Standards as per EP Acts/Rules/Norms	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5
5. pH	9

6. Total Metals	
7. All Applicable Standards as per EP Acts/Rules/Norms	
8. Hg	0.01 mg/l
Number of stacks	6
Height of stack	
1. Stack to Carbonation	16 m
2. Stack to section of PRINTER, TONER, REFRIGERATOR SECTION, DE DUSTING PLANT, IT DE DUSTING	16 m
3. Stack to METAL RECOVERY SECTION	30 m
4. Stack to METAL REFINING SECTION	30 m
5. Stack to Electric FURNACE	16 m
6. Stack to Battery section	16 m
Emission parameters	
1. All Applicable Standards as per EP Acts/Rules/Norms	
2. Hg	0.2 mg/m ³
Product Details	
1. ALUMINIUM	15 Metric Tonnes/day
2. STEEL	15 Metric Tonnes/day
3. P R E C I O U S M E T A L S	15 Metric Tonnes/day
4. P L A S T I C A N D P L A S T I C G R A N U L E S / F L A K E S	40 Metric Tonnes/day
5. METAL SALT	10 Metric Tonnes/day
6. IRON	55 Metric Tonnes/day
7. COPPER	20 Metric Tonnes/day
8. PRECIOUS METAL GOLD SILVER ETC	15 Metric Tonnes/day
9. CARBON BLACK	10 Metric Tonnes/day
10. FERROUS AND NON FERROUS	5 Metric Tonnes/day
11. C O B A L T L I T H I U M N I C K E L M A G N E S E	15 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Electric/Gas Furnace	250 kg/day
Type of Fuel	

1. Electricity	250 Kilowatt/day
Raw Material Details	
I T A N D TELECOMMUNICATI ON WASTE	64.66 Metric Tonnes/Day
AC	23.333 Metric Tonnes/Day
CFL	10 Metric Tonnes/Day
REFRIGERATOR	23.333 Metric Tonnes/Day
LCD,LED,TV	23.333 Metric Tonnes/Day
WASHING MACHINE	23.333 Metric Tonnes/Day
L I T H I U M I O N B A T T E R Y P A C K / C E L L S	23.33 Metric Tonnes/Day

*Regional Officer, Karnal
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1) Will robustly run their APCM and ETP 2) Will apply for extension of CTO 90 days before expiry of this CTO. 3) Will not discharge any TE from it's premise 4) Will immaculately maintain a logbook for the operations of ETP 5) Will use "cleaner fuel" as prescribed by competent authority from time to time 6) Unit will abide by all the general and specific conditions/norms/directions of the HSPCB/CPCB/MoEF&CC/ Hon'ble NGT/CAQM 7) Will deposit pending fees if any in the future. 8) Unit willn't add any production capacity/polluting process/ under take expansion without taking CTE expansion 9) Will abide by the new HWM rules and guidelines for units lying in proximity to the severely polluted cities as per CEPI score (if applicable) 10) Will abide by the Ho'nble NGT directions promulgated in order dated 23/08/2019 in matter of OA No. 1038/2018 (if applicable) 11) CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 12) Will abide by the E-Waste Rules 2016 13) Will abide by the area and space requirements for the dismantling (1 TPD-300 sqmtr) , recycling (1 TPD- 500sqmtr) and refurbishing (1TPD-150 sqmtr) 14) Will only operate DG set as per the directions of the CAQM in terms of retrofitting, duration and RECD and other relevant pointers 15) Will provide protective gear for the workers like goggles, masks, gloves, helmets, gumboots, etc 16) Will ensure that treated effluent meet the norms as applicable under EP Act 1986. 17) Will seeks EPR authorisation from CPCB as applicable. 18) Will comply with the National Ambient Air Quality Standards as applicable 19) Will only sell any refurbished EEE after taking authorisation under EPR from CPCB as applicable 20) Will ensure that any filter residue, floor cleaning dust and other hazardous materials are transported to TSDF 21) Will abide by the HWM Rules as applicable 22) If it ever processes CRT/LCD/Plasma TV then it would ensure that same happens in a closed chamber under low vaccum conditions (650mm of Hg) 22) Will connect the PTZ camera, flow meter and online mercury monitoring systems to the servers of CPCB and HSPCB within 30 days 23) Will comply with the norm for mercury emission along

with discharge limit for Hg as applicable and revised from time to time 24) If at any point of time it is being felt that post multi-stacking the area requirement is not matching with the waste to be processed, then the waste to be processed shall be restricted till that quantity which creates a consonance with the area space requirements. 25) Will add new APCMs and pollution control devices, or modify the existing ones depending upon any change in directions, norms, limits, etc from time to time.

*Regional Officer, Karnal
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD



**Regional Office Karnal , 2nd floor of SCO No.78-79
above PNB bank, near namstay Chowk,
karnal,Haryana. Email:- hspcbrokar@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 320220924KARCTO82367099

Dated:10/12/2024

To.

M/s :GAUVINS GREEN MANAGEMENT PVT LTD
Village Harsinghpura, Karnal

Subject: Grant of consent to operate to M/s GAUVINS GREEN MANAGEMENT PVT LTD.

Please refer to your application no. 82367099 received on dated 2024-11-21 in regional office Karnal. With reference to your above application for consent to operate, M/s GAUVINS GREEN MANAGEMENT PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	10/12/2024 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	244.87
Total Land Area(Sq. meter)	13557.0
Total Builtup Area(Sq. meter)	5143.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	3.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recycle/Reuse
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. All applicable parameters/standards as per EP rules/Board's policy	
Number of stacks	3
Height of stack	
1. Chimney/Dust Collector	15 mtr

2. Gas Furnace	30 mtr
3. Electricity fired heating system Chimney	30 mtr
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. FERROUS , NON FERROUS METALS ,GOLD ,SILVER,PLASTIC	65 Metric Tonnes/day
2. REFURBISHED PRODUCTS FROM E W A S T E (I T E W , C E E W)	8 Metric Tonnes/day
3. REFURBISHED PRODUCT FROM E W A S T E (LSEEW,EETW,TLSEW)	2 Metric Tonnes/day
4 PUFF,GAS,OIL,RESIDUE,RUBBER,GLASS AND OTHER WASTE	10 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Gas Furnace	
2. Chimney/Dust Collector	
3. Electricity fired heating system Chimney	
Type of Fuel	
1. Electricity	0.50 Megawatt/day
2. Gas	60 KG/day
3. Electricity	5 Kilowatt/day
Raw Material Details	
All types items of Electrical and Electronic equipments including their components , consumables, parts and spares and all ITEMS OF ITEW,CEEW,LSEEW, EETW,TLSEW,MDW, LIW ETC AS PER CPCB FRAME WORK	85 Metric Tonnes/Day

*Regional Officer, Karnal
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

CTO so granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 2. Unit will not change the quantity of domestic effluent/trade effluent/air emission source without prior permission of the Board. 3. Unit will obtain prior CTO before expiry of CTO. 4. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting construction work. 5. The unit will run the project only on the land for which Town and Country Planning Department will accord CLU/NOC permission. 6. Unit will run adequate APCMs like collector, wet scrubber, bag house etc. wherever required as per policy. Will not discharge any TE from it's premise . Will run a DG set as per CAQM directions with proper acoustic chamber and canopy which shall be connected to the ETP and APCM for power backup in case of power failure ..unit Will only use "cleaner fuel" as prescribed by competent authority and scheme submitted by you regarding PNG.7.. That your unit will comply with standard of discharge of effluent issued by MOEF & CC by CPCB . 08.That your unit will obtain consent to operate from the Board regularly. 07. That the unit will maintain separate energy meter, flow meter at the inlet and outlet of ETP. 08. That the unit will maintain flow meter at the source of water supply and will maintain the log book for the same. 09. That the unit will maintain log book of energy meter on its APCM. 10. That the unit will maintain the log book of ETP and APCM installed by the unit. 11. That the unit will adopt cleaner technology thereby reducing pollution load of unit. 12. That the unit will not made any expansion without prior permission of the Board. 13. That the unit will made agreement with GEPIL for disposal of hazardous waste generated by the unit. 14. That the unit will deposit the balance consent fee as per schedule, if any. 15. That the unit will install on DG set with canopy as submitted in application form. 16. That the CTo so granted will become invalid in case of violation of any of the condition. 17. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF& CC time to time.18.The mechanism evolved by CPCB will be complied by unit and in any case found not complying, the cTo so granted will be revoked.unit will obtain permission from Ground water Authority for extraction of ground water. Will run the OMD on ETP as per CPCB's latest

directions. . Unit will obtain permission for extraction of ground Water . The Environmental Compensation is also applicable on unit on Violations per Rules/ Acts/ orders /directions of authorities / courts/

*Regional Officer, Karnal
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:-

hspcbrogan@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329994524GUNOCTO63552827

Dated:14/05/2024

To.

M/s :Ingram Micro India Private Limited
Plot no. 45 Pace City I Sector 37

Subject: Grant of consent to operate to M/s Ingram Micro India Private Limited.

Please refer to your application no. 63552827 received on dated 2024-03-31 in regional office Gurgaon North. With reference to your above application for consent to operate, M/s Ingram Micro India Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	31/03/2024 - 31/03/2029
Industry Type	Dismantling of E-waste
Category	ORANGE
Investment(In Lakh)	85.830002
Total Land Area(Sq. meter)	494.0
Total Builtup Area(Sq. meter)	300.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.9 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public sewer
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. Stack to DG set 10 KVA	3 METER
2. Stack attached to dust collector	12 METER
Emission parameters	

1. SPM	80 mg/m ³
Product Details	
1. E waste dismantling and refurbishing	1 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.01 KL/day
Raw Material Details	
Server/Storage/PC, DESKTOP/Laptop/Notebook/Monitor/Display/MOBILE, DESKPHONE/PRINTER, SWITCH,ROUTER	1 Metric Tonnes/Day

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

- the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
 17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
 18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
 19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
2. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis.
3. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
4. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy.
5. Unit will submit copy of authorization under HWM rules issued by the board within 30 days.
6. Unit will take prior permission from CGWA before extracting groundwater.
7. Unit will ensure that rain water does not get mixed with domestic effluent.
8. Unit will install Emission control measures on

DG set of capacity more than 500 KVA having minimum specified PM capturing efficiency of atleast 70% approved by CPCB recognized labs or shift to gas-based generator in compliance of HSPCB office order no. 4230-44 dated 25.06.2020. 9. Unit will comply with directions of CAQM w.r.t DG sets.

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*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD

Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:-
hspcbrogrn@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329994521GUNOCTO12782779

Dated:01/10/2021

To.

M/s :Green PC World Pvt. Ltd.
Plot No. 14 Pace City 1 Sec 37 Gurugram Haryana - 122001

Subject: Grant of consent to operate to M/s Green PC World Pvt. Ltd..

Please refer to your application no. 12782779 received on dated 2021-08-26 in regional office Gurgaon North. With reference to your above application for consent to operate, M/s Green PC World Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 - 31/03/2026
Industry Type	Dismantling of E-waste
Category	ORANGE
Investment(In Lakh)	420.0
Total Land Area(Sq. meter)	450.0
Total Builtup Area(Sq. meter)	970.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public sewer
2. Trade	--
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Attached to Dismantling Section	3 Meter (Above roof level)
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. Glass	0.15 Metric Tonnes/day
2. Iron and Steel	0.3 Metric Tonnes/day
3. Cooper	0.1 Metric Tonnes/day
4. Zinc	0.005 Metric Tonnes/day
5. Lead	0.005 Metric Tonnes/day
6. Plastic	0.1 Metric Tonnes/day
7. Aluminium	0.2 Metric Tonnes/day
8. PCB	0.18 Metric Tonnes/day
9. Refurbishing of Ewaste Desktop	0.168 Metric Tonnes/day
10. Refurbishing of Ewaste Laptop	0.6 Metric Tonnes/day
11. Refurbishing of Telephone	0.008 Metric Tonnes/day
12. Refurbishing of Printers	0.016 Metric Tonnes/day
13. Refurbishing of Mobiles	0.0025 Metric Tonnes/day
14. Refurbishing of Servers	0.06 Metric Tonnes/day
15. Refurbishing of Monitors	0.12 Metric Tonnes/day
16. Refurbishing of Modems	0.016 Metric Tonnes/day
17. Others	0.96 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. NA	
Raw Material Details	
E waste to be refurbished	2 Metric Tomes/Day
E Waste to be Dismantle	1 Metric Tonnes/Day

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the

- law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
 4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
 5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
 6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
 7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
 8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
 9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

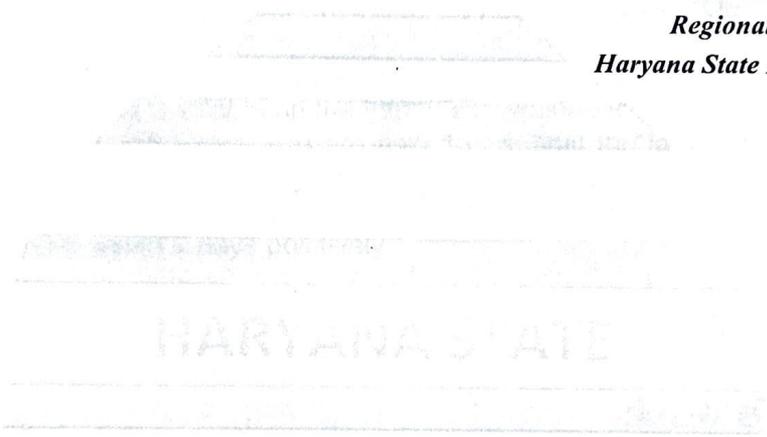
Specific Conditions :

1. That the unit will adopt cleaner technology thereby reducing pollution load.
2. That the unit will not discharge any untreated effluent inside and outside its premises.
3. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
4. That the unit will comply with all the provisions of Hazardous

Waste Rules and submit return under HWM Rules on yearly basis. 5. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.6. Unit will comply with all the provision of e-waste management rules, 2016 and guidelines issued there under. 7. Unit will start operation only after getting all required approvals/ authorizations as per E-waste management rules and other applicable laws /act/ rules 8. Unit will apply CTO renewal within validity period of CTO as per policy of the Board. 9. Unit has submitted affidavit that they will not start any activity of recycling of E-waste and this CTO is granted only for dismantling and refurbishing of E-waste unit will never start process of recycling. 10. Unit will be visited by the authorized officer of board for collection of sample within 03 months from date of operation and in case of failing of the same this CTO stands revoked automatically besides further necessary action as applicable as per policy of the Board.

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Regional Officer, Gurgaon North
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**Haryana State Pollution Control Board, 3rd Floor,
HSIIDC Office Complex, IMT Manesar,
Gurugram Email:- hspcbrogrs@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 843069725GUSOCTO98113254

Dated:18/04/2025

To.

M/s :Deshwal Waste Management Pvt Ltd
Plot no 15, Sector 5, IMT Manesar

Subject: Grant of consent to operate to M/s Deshwal Waste Management Pvt Ltd.

Please refer to your application no. 98113254 received on dated 2025-03-27 in regional office Gurgaon South. With reference to your above application for consent to operate, M/s Deshwal Waste Management Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	18/04/2025 - 30/09/2027
Industry Type	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, etc
Category	RED
Investment(In Lakh)	4488.0
Total Land Area(Sq. meter)	7875.0
Total Builtup Area(Sq. meter)	13360.05
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	4
Height of stack	

1. Stack attached to Plastic waste Recycling Section and other machineries	18 meter
2. Stack attached to Lithium Ion Battery Recycling Section	30 meter
3. Stack attached to Metal Recovery area/ Chemical Lab Area	18 meter
4. Stack attached to 250 KVA PNG Generator Set	11 meter
Emission parameters	
1. SPM	50 mg/m ³
2. Lead as Pb	10 mg/m ³
Product Details	
1. AL, Cu, Fe, Plastic, Blackmass	10 Metric Tonnes/day
2. Co, Ni, Mn, Zn, Li, Ca, Graphite and Metal Compound	3 Metric Tonnes/day
3. Plastic Granules, Pellets (From Processing Cat i)	10.6 Metric Tonnes/day
4. Plastic Granules, Pellets (After Processing Cat ii)	3.024 Metric Tonnes/day
5. Plastic Granules, Pellets (After Processing Cat iii)	0.472 Metric Tonnes/day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. PNG	100 SCM/day
Raw Material Details	
Lithium Ion Batteries all types (LFP, NMC, LCO, NCA, LTO, LMO etc)	10 Metric Tonnes/Day
Black mass	3 Metric Tonnes/Day
Plastic Waste (Category I)	10.6 Metric Tonnes/Day
Plastic Waste (Category II)	3.03 Metric Tonnes/Day
Plastic Waste (Category III)	0.478 Metric Tonnes/Day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted is on the basis of detail submitted by the Unit in online application, CTO granted is without prejudice to the action to be taken in respect of any violation made by Unit in past & CTO will be revoked & further action will be taken as per law if any violation observed at any stage.
2. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board.
3. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting construction activity and other allied activities.
4. The Unit will maintain ETP/STP/APCM and logbook of chemicals and energy meters.
5. The Unit will always ensure adequate acoustic enclosures/chambers on their Gen Sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules and Unit should use only Fuel, approved by CAQM, CPCB, HSPCB, CAQM & Hon'ble NGT in Gen set and other process.
6. Unit will apply for CTO renewal at least 90 days before expiry date of this CTO.
7. That in case any additional charges / fees / penalty etc. are found payable towards this CTO as per audit then the same shall be paid by the Unit without any objection immediately as and when demanded by this office.
8. If at any stage found that Unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the Unit.
9. Unit will use underground water after obtaining prior approval from concerned authority.
10. That this CTO will not provide any immUnity from any other Act/Rules/Regulations applicable to the project/land in question.
11. That the Unit will comply all the conditions mentioned in clearances and other licenses issued by different authorities.
12. Unit will use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas, propane, butane etc. or any other fuel approved by CAQM/CPCB/HSPCB for Gen sets.
13. Unit will not use in their Gen set as a fuel i.e. pet coke, furnace oil and LSHS etc and only use fuel as per CPCB and CAQM, directions/guidelines
14. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
15. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas,

social forestry etc. 16. A detailed water harvesting plan may be submitted by the Unit 18. Unit will dispose off their waste/spent oil of Gen sets only to authorized recyclers by the HSPCB and oily cloths, gloves, other oily waste and ETP sludge etc. should be handed over to GEPIL or any other agency approved by HSPCB. 19. Unit must comply the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, CAQM, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice. 20. Unit should provide open space area surrounding the project as per guidelines /rules /Acts of Fire Department. 21. Unit will not discharge any type of effluent in drains /nallahs/channels /canals and rivers etc. without prior approval of the board. 22. Unit will not change the quantity of domestic effluent/trade effluent /Air emission without prior permission of the Board. 23. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PMW Rules, BMW Rules, Battery Rules and MSW Rules etc 24. Unit will dispose of all the wastes scientifically as per guidelines, directions, rules and advisories issued by National Green Tribunal, MOEF, CPCB, HSPCB, ULB department, District Administration and other authorities/ agencies and Hon'ble Courts. 25. That Unit will strictly comply with the directions of CAQM w.r.t Gen sets 26. Unit shall abide the compliance of noise rules. 27. The Unit shall make all the arrangement for odour/fumes control and comply with guidelines of CPCB for control of Odour/fumes and take all steps to ensure that there is no environmental pollution, nuisance odour/fumes due to operation of the Unit. 28. Unit shall ensure safe and proper disposal of solid waste, through suitable technology 29. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPC-IIPWM(SUP)/2022 dated 01.02.2022 30. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time 31. Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time 32. Unit should comply directions of Haryana Govt., Urban Local Bodies Department, vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or outside the premises by the Unit or their persons. 33. If Unit found violating any of the provisions of PWM Rules, Battery Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the Unit. 34. Unit will install RECD and dual fuel kit in Gen sets and will strictly comply with the direction of CAQM regarding operation of Gen sets in Delhi NCR. 35. Unit will done agreements with authorized recyclers, re-processors under HOWM Rules, E-waste Rules, PMW Rules and Battery Rules etc. and should be all material i.e. E-waste, Copper waste, Aluminium Waste, Plastic Waste, batteries, lights, glass, rubber, Tiers & Tubes, Lubricant oil, Waste/Spent oil and foam etc. handed over to recycler / reprocessing agencies authorized by HSPCB/CPCB and maintain the record. 36. Unit will obtain CTO from all concerned department /agencies as applicable. 37. The inspection of the unit will be carried out by the authorized officer within a period of 3 months of grant of CTO collection of samples and in case of failing of the same this CTO stands revoked automatically besides action applicable as per policy of the Board. 38. Unit will obtain CTO under HOWM Rules and Battery Rules as applicable. 39. Unit will not involved in manufacturing of single use plastic products and any type of plastic carry bags otherwise this CTO will be revoked automatically. 40. Unit will submit the compliance of CTO conditions within 90 days.

Regional Officer, Gurgaon South





HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220924SONCTO78548855

Dated:09/10/2024

To.

M/s :Finetech Recycling Private Limited
VILLAGE BHATHGOAN DUGRAN, SONIPAT

Subject: Grant of consent to operate to M/s Finetech Recycling Private Limited .

Please refer to your application no. 78548855 received on dated 2024-09-10 in regional office Sonipat. With reference to your above application for consent to operate, M/s Finetech Recycling Private Limited is hereby granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	09/10/2024 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	128.0
Total Land Area(Sq. meter)	1042.0
Total Builtup Area(Sq. meter)	670.0
Quantity of effluent	
1. Trade	0.3 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	Recycle/ reuse after ETP treatment
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.5-8.5
5. O & G	10 mg/l
6. Total metal	10 mg/l

Number of stacks	1
Height of stack	
1. Stack to process emission with wet scrubber	33 mtrs
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Precious Metal, Steel, Copper, Aluminium	0.5 Metric Tonnes/day
2. Refurbished/ IT and Communication Products	0.5 Metric Tonnes/day
3. Ferrous and Non Ferrous, plastic, Iron, etc.	1 Metric Tonnes/day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Electricity	
Raw Material Details	
LSEEW1 to LSEEW34	0.2 Metric Tonnes/Day
MDW2,MDW3,MDW4, MDW5,MDW6,MDW7, MDW8,MDW9,MDW10	0.1 Metric Tonnes/Day
CEEW1, CEEW2, CEEW3, CEEW4, CEEW6, CEEW7, CEEW8, CEEW9	0.5 Metric Tonnes/Day
ITEW 1, ITEW 2, ITEW 3, ITEW 4, ITEW 5, ITEW 6, ITEW 7, ITEW 8, ITEW 9, ITEW 10, ITEW 11, ITEW 12, ITEW 13, ITEW 14, ITEW 15, ITEW 16, ITEW 17, ITEW 18, ITEW 19, ITEW 20, ITEW 21, ITEW 22, ITEW 23, ITEW 24, ITEW 25, ITEW 26, ITEW 27	1.1 Metric Tonnes/Day
LIW1,LIW2	0.1 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

PARDEE P SINGH
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 Regional Officer, Sonapat
 Haryana State Pollution Control Board
 Date: 2024.10.09
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HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220921SONCTO9469866

Dated:17/02/2021

To.

M/s :GLOBAL WASTE SOLUTION UNIT II
KILA NO 45//19/1/1/3, 19/1/1/4, 20/2/1, 20/2/2, VILLAGE DHATURI, DISTT
SONIPAT

Subject: Grant of consent to operate to M/s GLOBAL WASTE SOLUTION UNIT II.

Please refer to your application no. 9469866 received on dated 2021-02-07 in regional office Sonipat. With reference to your above application for consent to operate, M/s GLOBAL WASTE SOLUTION UNIT II is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	17/12/2020 - 30/09/2024
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	5.0
Total Land Area(Sq. meter)	3500.0
Total Builtup Area(Sq. meter)	7000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	--
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Attached to gas fired furnace	25 metre
Emission parameters	

1. SPM	150 mg/m ³
Product Details	
1. E waste recycling (Aluminium Ingots)	1 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Gas fired furnace	1.0 MTD
Type of Fuel	
1. Gas	50 KG/day
Raw Material Details	
E waste (Aluminium Scrap)	1.2 Metric Tonnes/Day

*Regional Officer, Sonapat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will submit the analysis report of APCM provided by the unit within the period 3 months after obtaining first consent to operate from the board and will submit the analysis report each year to ascertain the adequacy of Pollution control device provided by the unit..

2. That the unit will operate its APCM and ETP regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.

3. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.

4. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.

5. That the unit will provide energy meter on its APCM.

6. That the unit will maintain the log book of ETP and APCM installed by the unit.

7. That the unit will adopt cleaner technology thereby reducing pollution load of unit.

8. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board

9. That the unit will made agreement with GEPIL for disposal of hazardous waste generated by the unit.

10. That the unit will deposit the balance consent fee as per schedule, if any.

11. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.

12. That your unit will comply with the direction issued by Government of India vide letter no. 10-158/NWR/Court case/NGT/OA No.639/18-215 dated 27.03.20019 to install shallow water Piezometers/Ground water level and quality monitoring stations by the industries inside the premises and nearby for periodical monitoring (Pre and post monsoon) of ground quality in consultation with CGWA.

13. That your unit will apply for renewal of consent 90 days earlier before expiry previous consent obtained from the board.
14. That concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Water Act, 1974 and Air Act, 1981.
15. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC time to time.

Bhupinder Singh Digitally signed by Bhupinder Singh
Date: 2021.02.17 09:00:39 -08'00'
Regional Officer, Sonapat

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220923SONCTO48007916

Dated:07/11/2023

To.

M/s :Global Waste Solution

KHASRA NO. 71/22/2, 23/2/1,74//3/2/1 village ram nagar tehsil ganaur distt.

sonipat haryana

Subject: Grant of consent to operate to M/s Global Waste Solution.

Please refer to your application no. 48007916 received on dated 2023-10-03 in regional office Sonipat. With reference to your above application for consent to operate, M/s Global Waste Solution is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	190.0
Total Land Area(Sq. meter)	4000.0
Total Builtup Area(Sq. meter)	8000.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recycle & re-used in washing process
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l

Number of stacks	2
Height of stack	
1. Stack attached to Dismantling Section	15 meters
2. Stack attached to wet scrubber	31.7 meters
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. INGOTS	1 Metric Tonnes/day
2. METALS, PLASTIC ETC.	57 Metric Tonnes/day
3. REFURBISHED IT AND COMMUNICATIONS PRODUCTS ETC	2 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Rotatory furnace	1.0 Ton/day
Type of Fuel	
1. LPG	50 Kg/day
Raw Material Details	
ALL TYPE OF PLASTIC WASTE	37 Metric Tonnes/Day
REFURBISHING OF ALL TYPES OF IT AND COMMUNICATION PRODUCTS	2 Metric Tonnes/Day
ALL TYPES OF USED OLD ELECTRICAL AND ELECTRONIC EQUIPMENTS AIR CONDITIONER,FRIDGE , WASHING MACHINE ,LED,TV,MICROWAVE OVEN,COMPUTER,LAPTOP,PRINTER,MOBILE , COPYING EQUIPMENT ETC	23 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

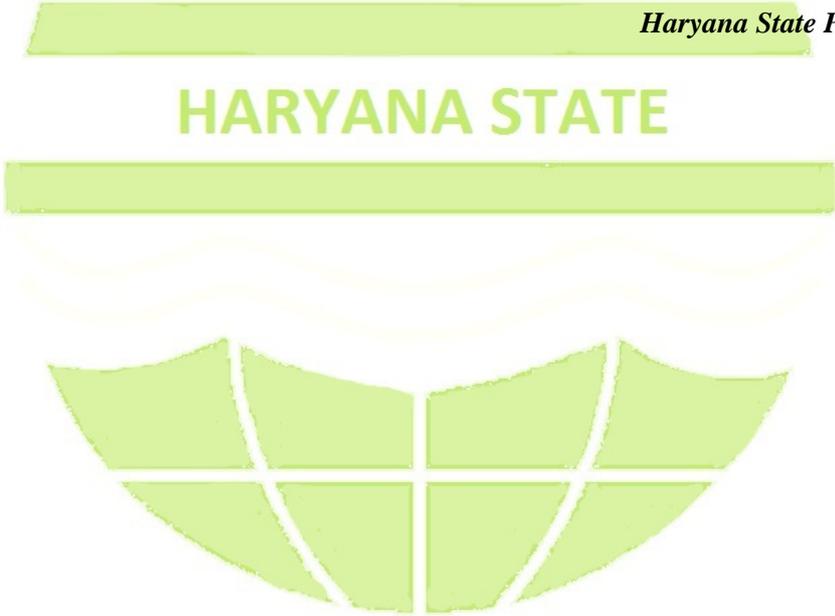
1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board. 2. Unit will register on CPCB portal under Extended Producer Responsibility Framework. 3. Unit will obtain prior permission from the board before installing any new polluting process. 4. Unit will not discharge any effluent outside the unit. 5. Unit will apply for renewal of CTO 90 days before expiry of CTO. 6. Unit will run and maintain its ETP & APCM regularly and effectively. 7. Unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of retro-fitment of dual fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW. 8. That unit will inform to Regional Office Sonipat prior to the commencement of the operation and samples will be collected with in 1 month and further validity of the CTO will depend on the results of AR. 9. CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 9.

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Regional Officer, Sonipat

Haryana State Pollution Control Board.

HARYANA STATE





HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220924SONCTO71103621

Dated:04/07/2024

To.

M/s :GRANDEUR RECYCLING PRIVATE LIMITED
KILA NO 28//21/2, VILLAGE BAGRU, SONIPAT

Subject: Grant of consent to operate to M/s GRANDEUR RECYCLING PRIVATE LIMITED.

Please refer to your application no. 71103621 received on dated 2024-06-20 in regional office Sonipat. With reference to your above application for consent to operate, M/s GRANDEUR RECYCLING PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	04/07/2024 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	298.5
Total Land Area(Sq. meter)	3439.0
Total Builtup Area(Sq. meter)	2300.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	

1 . S T A C K ATTACHED TO WET SCRUBBER ON GAS FIRED MELTING FURNACE OF CAPACITY 200 KG	21 mtrs
2 . S T A C K ATTACHED TO CYCLONE WITH BAG HOUSE ON DISMANTLING SECTION	12 mtrs
Emission parameters	
1. SPM	80 mg/m3
2. NOX	50 mg/m3
3. SOX	50 mg/m3
Product Details	
1. Dismantling, recycling and refurbishing of E-waste	60 Metric Tonnes/day
Capacity of boiler	
1. na	
Type of Furnace	
1 . S T A C K ATTACHED TO WET SCRUBBER ON GAS FIRED MELTING FURNACE	200 Kg/batch
Type of Fuel	
1. Gas	500 KG/day
2. Electricity	
Raw Material Details	
E waste	60 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.

4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of

MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

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Date: 2024.07.04
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Regional Officer, Sonipat

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O) Email:-**

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 843069723SONCTO48737754

Dated:15/11/2023

To.

M/s :Mobitech E waste Recycler run under Mobitech LLP
Village Bhatgaon Dungran Guhana Road Distt Sonipat Haryana

Subject: Grant of consent to operate to M/s Mobitech E waste Recycler run under Mobitech LLP.

Please refer to your application no. 48737754 received on dated 2023-10-18 in regional office Sonipat. With reference to your above application for consent to operate, M/s Mobitech E waste Recycler run under Mobitech LLP is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	15/11/2023 - 30/09/2028
Industry Type	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, etc
Category	RED
Investment(In Lakh)	0.0
Total Land Area(Sq. meter)	12517.0
Total Builtup Area(Sq. meter)	7505.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recycled/reused in wetscrubber and horticulture
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. pH	5.5-9.0
5. O&G	10 mg/l
6. Fe	3 mg/l
7. Zinc	5 mg/l
8. Cu	5 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to dismantling section	35 meters
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. Ignots	0.25 Metric Tonnes/day
2. Metal, Plastic etc.	14 Metric Tonnes/day
3. Refurbished/IT and Communication Products	0.75 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. NA	
Raw Material Details	
ITEW 3	1 Metric Tonnes/Day
ITEW 4	1 Metric Tonnes/Day
ITEW 5	1 Metric Tonnes/Day
ITEW 6	1 Metric Tonnes/Day
ITEW 7	1 Metric Tonnes/Day
ITEW 8 ITEW 9 ITEW 10 ITEW 11 ITEW 12 ITEW 13 ITEW 15 ITEW 15 ITEW 16	2 Metric Tonnes/Day
CEEW 1 CEEW 2 CEEW 3 CEEW 4 CEEW 5	5 Metric Tonnes/Day
ITEW 1	2 Metric Tonnes/Day
ITEW 2	2 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.

2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will register on portal of CPCB. 2. Unit will comply regarding responsibilities of the recycler as per E-waste Notification dated 02.11.2022 issued by MoEF&CC. 3. Unit will dispose of plastic waste through registered recycler of plastic waste. 4. Unit will not discharge any effluents outside the factory premises. 5. Unit will run ETP and APCM regularly and maintained log books properly. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act. 6. CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 7. Unit will not add any production capacity/polluting process/ under take expansion without taking CTE expansion. 8. Unit will comply CAQM direction issued vide No. 65 and HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR.

PARDEEP SINGH
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Date: 2023.11.15
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Regional Officer, Sonipat

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-**

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220922SONCTO30088820

Dated:15/12/2022

To.

M/s :Pythonic Waste Services Private Limited

Khasra No. 37122 MIN 1312 MIN 1832.9, ESTATC NATHUPUR, DISTT
SONIPAT, HARYANA 131029

Subject: Grant of consent to operate to M/s Pythonic Waste Services Private Limited.

Please refer to your application no. 30088820 received on dated 2022-11-03 in regional office Sonipat. With reference to your above application for consent to operate, M/s Pythonic Waste Services Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	15/12/2022 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	190.0
Total Land Area(Sq. meter)	9128.0
Total Builtup Area(Sq. meter)	12300.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septik tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	1
Height of stack	
1. Attched to the dismantling and crushing section	12 M

Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. RECYCLING OF E WASTE (all items under schedule 1)	24.6 Metric Tonnes/day
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. NA	0
Type of Fuel	
1. Diesel	0 KL/day
Raw Material Details	
Ewaste (incl items as Schedule I incl Li ion and Ni Cd batteries)	24.6 Metric Tonnes/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

HARYANA STATE

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. unit will run and maintain it's STP/APCM regularly and properly, will provide separate energy meter on their STP/APCM and maintain the Log Book for energy consumption of STP/APCM and chemicals used daily for the STP. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3. That the unit will adopt cleaner technology thereby reducing pollution load. 4. That the unit will provide interlocking arrangement of DG set with STP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. Unit will provide separate flow meter at Inlet/ Outlet of STP for which separate log book will be maintained if required. 7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 10. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 11. The inspection of the unit will be carried out by the authorized officer within a period of 3 months of grant of CTO collection of samples and in case of failing of the same this CTO stands revoked automatically besides further necessary action will be applicable. 12. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

**NAVEEN
GULIA**

Regional Officer, Sonipat

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NAVEEN GULIA
Date: 2022.12.15
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Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220922SONCTO23446734

Dated:23/05/2022

To.

M/s :RBH E WASTE RECYCLE HUB PVT LTD (OLD NAME SATELLITE VISION INDIA)
PLOT NO 130 HSIIDC RAI SONIPAT

Subject: Grant of consent to operate to M/s RBH E WASTE RECYCLE HUB PVT LTD (OLD NAME SATELLITE VISION INDIA).

Please refer to your application no. 23446734 received on dated 2022-04-23 in regional office Sonipat. With reference to your above application for consent to operate, M/s RBH E WASTE RECYCLE HUB PVT LTD (OLD NAME SATELLITE VISION INDIA) is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2022 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	136.0
Total Land Area(Sq. meter)	312.0
Total Builtup Area(Sq. meter)	500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	-
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Attached to APCM	20 Meter

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. DISMANTLING AND RECYCLING OF E WASTE	2.5 Metric Tonnes/day
Capacity of boiler	
1. Na	Ton/hr
Type of Furnace	
1. Na	
Type of Fuel	
1. Diesel	0.04 KL/day
Raw Material Details	
ALL KIND OF E WASTE LISTED UNDER SCHEDULE I OF E WASTE	3 Metric Tonnes/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board. 2. Unit will apply under HOWM Rules 2016 seperately within 30 days . 3. Unit will obtain prior permission from the board before installing any new polluting process.4 The unit will run and maintain its APCM regularly and properly & will keep all the parameters within limit.

NAVEEN GULIA Digitally signed by NAVEEN GULIA
Date: 2022.05.23 14:31:54 +05'30'

Regional Officer, Sonipat
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220925SONCTO92661203

Dated:11/03/2025

To.

M/s :TEVA RECYCLOTRONICS PVT LTD
KILA NO 69//9/1, 12/1/2, VILLAGE JHUNDPUR, TEHSIL RAI, SONIPAT

Subject: Grant of consent to operate to M/s TEVA RECYCLOTRONICS PVT LTD.

Please refer to your application no. 92661203 received on dated 2025-01-28 in regional office Sonipat. With reference to your above application for consent to operate, M/s TEVA RECYCLOTRONICS PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	05/03/2025 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	435.0
Total Land Area(Sq. meter)	5580.0
Total Builtup Area(Sq. meter)	3419.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	4.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	Recycled/reused in process/washing
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.0-9.0
5. O&G	10 mg/l
6. Iron as Fe	3.0 mg/l

7. Zinc as Zn	5.0 mg/l
8. Copper as Cu	3.0 mg/l
9. Total Metal	10.0 mg/l
10. Total Chromium as Cr	2.0 mg/l
11. Ammonical Nitrogen as (N)	50.0 mg/l
Number of stacks	2
Height of stack	
1. STACK ATTACHED TO CYCLONE WITH BAG HOUSE ON DISMANTLING SECTION	15.0 meters
2. STACK ATTACHED TO WET SCRUBBER ON LSHS FIRED 200 KG/BATCH MELTING FURNACE	15.0 meters
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. DISMANTLING, RECYCLING AND REFURBISHING OF E WASTE	60.0 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Melting furnace	200.0 Kg/Batch
Type of Fuel	
1. LSHS	500.0 Kg/day
Raw Material Details	
E WASTE	60.0 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the

law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.

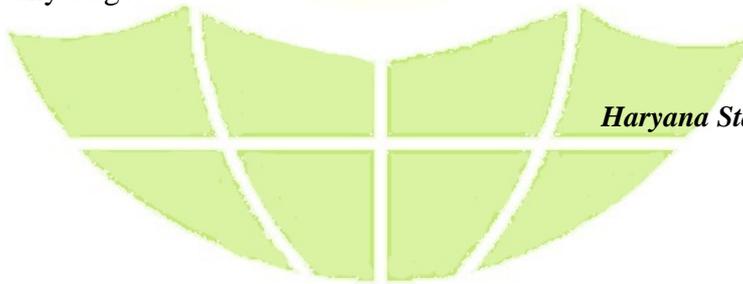
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That unit will register on EPR portal of CPCB under E-waste Rules before operating the plant. 2. That unit will comply SOP July 2023 for recycling of E-waste. 3. That unit will obtained authorization under HOWM Rules. 4. That unit will not discharge any effluent inside/outside the factory premises. 5. That unit will use its treated effluent for washing process. 6. That unit will comply the emissions standards laid down by CAQM/HSPCB/CPCB/Hon'ble Courts. 7. CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 8. That unit will not add any production capacity/polluting process/ under take expansion without taking CTE expansion. 9. That unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 73 dt. 02.06.2023 of CAQM regarding installation of retro-fitment of duel fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW. 10. CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage.



PARDEE Digitally signed by
PARDEEP SINGH
Date: 2025.03.11
P. SINGH
Regional Officer, Sonapat
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

Regional Office, Haryana State Pollution Control Board Rohtak, SCO No. A-6, A-7 and A-8, First Floor, Sector- 36, Suncity Commercial Complex, Rohtak-124001".Email:- hspcbroroh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220925ROHCTO91353145

Dated:15/03/2025

To.

M/s :ANANYA E WASTE SOLUTION PVT. LTD.

KHEWAT NO. 1197, 1199, KHATONI NO. 1343,1345 KILLA NO. 150//17/1,2, VILL. ISMAILA 11 B TEHSIL. SAMPLA, DISTT. ROHTAK, HARYANA 124501

Subject: Grant of consent to operate to M/s ANANYA E WASTE SOLUTION PVT. LTD..

Please refer to your application no. 91353145 received on dated 2025-01-30 in regional office Rohtak. With reference to your above application for consent to operate, M/s ANANYA E WASTE SOLUTION PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

HARYANA STATE	
Consent Under	BOTH
Period of consent	15/03/2025 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	436.0
Total Land Area(Sq. meter)	4047.0
Total Builtup Area(Sq. meter)	2630.0
Quantity of effluent	
1. Trade	1.0 KL/Day
2. Domestic	2.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	Reuse/gardening/Flushing/DG colling
Domestic Effluent Parameters	
1. BOD	0 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. OG	10 mg/l

Number of stacks	2
Height of stack	
1 Segregation, Dismantling, Refurbishing, Shredding, Plastic, Cable Battery Recycling Smelting furnace INO.	30 mtr
2. Stack to DG set 250 KVA	5 mtr above
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Recycling of E Waste	70 Metric Tonnes/day
Capacity of boiler	
1. 0	0 Ton/hr
Type of Furnace	
1. Melting Furnace	2.0 MTD
Type of Fuel	
1. Diesel	0.1 KL/day
2. Electricity	0.001 Megawatt/day
Raw Material Details	
E Waste	70 Metric Tonnes/Day

*Regional Officer, Rohtak
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management in compliance of Hon'ble NGT order dated 23-08-2019 in the matter of O.A. No. 1038/2018.
2. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.
3. The unit will comply CAQM Directions w.r.t DG sets and air pollution.
4. The unit will use cleaner fuel only.
5. The unit will not discharge any effluent outside the unit premises.
6. The unit will utilize the treated water for reuse/ gardening only.
7. Unit has submitted the capacity assessment certificate from DIC Rohtak for e-waste processing with capacity 24000 MT/Annum. The unit has applied for e-waste processing for capacity 23660 MT/Annum. The processing capacity of e-waste cannot exceed 23660 MT/Annum as per undertaking submitted by the unit in its reply.

DINESH Digitally signed by
DINESH KUMAR
KUMAR Date: 2025.03.15
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Regional Officer, Rohtak

Haryana State Pollution Control Board.




HARYANA STATE POLLUTION CONTROL BOARD
SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 320220922ROHCTO31209733
Dated:09/12/2022
To.
M/s :Endeavor Recyclers India Private Limited
71//14/2/2, 71//15/1, Village- Hassangarh, Tehsil- Sampla, District- Rohtak, Haryana-124404
Subject: Grant of consent to operate to M/s Endeavor Recyclers India Private Limited.

Please refer to your application no. 31209733 received on dated 2022-12-03 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Endeavor Recyclers India Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	09/12/2022 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	970.0
Total Land Area(Sq. meter)	7245.0
Total Builtup Area(Sq. meter)	13500.0
Quantity of effluent	
1. Trade	15.0 KL/Day
2. Domestic	16.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	ETP
Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. OIL & GREASE	10 mg/l
5. PH	5.5-9.0
6. TOTAL NITROGEN	10 mg/l
7 . T O T A L P H O S P H O R U S	1 mg/l

8. FECALCOLIFORM	LESS THAN 100
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. OIL & GREASE	10 mg/l
5. PH	5.5-9.0
6. Cynides (as CN)	0.1 mg/l
7. Ammonical Nitrogen (as N)	50 mg/l
8. Cadmium (as Cd)	2.0 mg/l
9. Nickel (as Ni)	3.0 mg/l
10. Zinc (as Zn)	5.0 mg/l
11. Iron (as Fe)	3.0 mg/l
12. Copper (as Cu)	3.0 mg/l
13.	0.1 mg/l
Number of stacks	8
Height of stack	
1. STACK Attached to Segregation section	12.0 METERS
2. STACK Attached to Dismantling section	12.0 METERS
3. STACK Attached to Refurbishing section	12.0 METERS
4. STACK Attached to Shredding section	12.0 METERS
5. STACK Attached to PCB Recycling, Roasting and Smelting Furnace	30.0 meters
6. stack Attached to Plastic Recycling section	22.0 meters
7. S T A C K ATTACHED TO Cable Battery Recycling section	12.0 METERS
8. S T A C K ATTACHED TO 125 KVA CAPACITY	3.0 METERS
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
4. SPM	150 mg/m ³
5. NOX	mg/m ³
6. SOX	mg/m ³
Product Details	

1. Integrated ewaste Recycling facility	81.0 Metric Tonnes/day
2. Plastic Waste Recycling facility	30.0 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. PCB Recycling, Roasting and Smelting Electric Furnace	5 TON PER DAY
Type of Fuel	
1. Diesel	0.100 KL/day
2. Electricity	0.001 Megawatt/day
Raw Material Details	
Plastic	30 Metric Tonnes/Day
Electronic	81 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

HARYANA STATE

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will run and maintain it's ETP, STP & APCM regularly and properly will provide separate energy meter on their STP & APCM and maintain the Log Book for energy consumption of ETP, STP & APCM and chemicals used daily for the ETP & STP.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will adopt cleaner technology thereby reducing pollution load.
4. That the unit will provide inter locking arrangement of DG set with ETP, STP & APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. Unit will provide separate flow meter at Inlet/ Outlet of ETP & STP for which separate log book will be maintained if required.
7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis.
9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 10. Unit will obtain Authorization under Ewaste Recycler, Dismantler and Plastic Waste Management Rules.
10. Unit will submit analysis report from recognized laboratory under air /water act every year as applicable.
11. Unit will take prior permission from CGWA before extracting ground water. 12. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise

penalty will be imposed as per policy.

13. Unit will submit copy of authorization under HWM rules issued by the board within 30 days.

14. The consent to operate is for the integrated E-waste recycling facility (red category at no. 15) and plastic waste recycling facility (orange category at no 60) as per haryana state pollution control board policy order & industrial categorization dt 26-2-2018.

15. The Consent to operate is for the Integrated E-waste recycling facility (81 MTD ie 28350 MTA) & plastic waste recycling facility (30 MTD ie 10500 MTA) plant at 24 hour working operational capacity

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2022.12.09 14:10:32 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

Regional Office Nuh, Shed No. 1, Roz Ka Meo
Industrial Area, Tehsil – Nuh, District – Nuh
(Mewat), Haryana - 122103.

Email:- hspcbrouh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220925GSMWCTO102907932

Dated:16/06/2025

To.

M/s :M/s Egreen Dust

Khasra No. 31202 -21 Village Goyala Tehsil Tauru Distt Nuh Haryana

Subject: Grant of consent to operate to M/s M/s Egreen Dust.

Please refer to your application no. 102907932 received on dated 2025-05-06 in regional office Nuh. With reference to your above application for consent to operate, M/s M/s Egreen Dust is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/06/2025 - 30/09/2029
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	428.70001
Total Land Area(Sq. meter)	6000.0
Total Builtup Area(Sq. meter)	5000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached with Furnace	30 m
Emission parameters	
1. SPM	80 mg/m ³

Product Details	
1. Iron	61.1 Metric Tonnes/day
2. Copper	6.5 Metric Tonnes/day
3. Aluminium	10.4 Metric Tonnes/day
4. Brass	0.13 Metric Tonnes/day
5. Steel	0.065 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. LPG based smelting furnace	500 Kg/hr
Type of Fuel	
1. LPG	38 Kg/hr
2. Diesel	0.05 KL/day
Raw Material Details	
All types of Electronic and Electric waste as mentioned in ITEW 1 to ITEW 27 CEEW1 to CEEW19 and LSEEW1 to LSEEW34 and EETW1 to EETW8 TLSEW1 to TLSEW6 MDW1 to MDW10 LIW1 to L1W2	130 Metric Tonnes/Day

*Regional Officer, Nuh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will maintain the daily log-book of APCM and source of water supply. 2. Unit will submit the Analysis Report under Air Act and Noise rules within 3 months from board lab. 3. Unit will use DISCHARGE WASTE WATER IN ANY WATER CHANNAL/DRAIN 4. unit will not change the product/process without Board permission 5. Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future. 6. Unit shall strictly comply with the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, CAQM, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice 7. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question 8. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 10. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc, if applicable. 11. Unit will apply for Authorization under HOWM rules within 07 Days after issuing the CTO. 12. CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law including imposition of Environmental Compensation, if any violation observed at any stage. 13. Unit will not change the quantity of trade effluent, domestic effluent and air emission without prior permission of the Board. 14. Unit will obtain all necessary clearance from all concerned departments/Authorities . 15. The unit will maintain adequate acoustic enclosures/chambers on their GEN SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, and use only approved fuel in GENsets. 16. Unit will apply for CTO renewal at least 90 days before expiry date of this CTO. 17. That in case any additional charges / fees / penalty / EC etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 18. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 19. Unit will use underground water after obtaining approval from concerned authority during construction phase of the project and for sprinkling as far as possible. Unit should not use underground water for industrial or domestic purpose without prior permission obtained from HWRA. 20. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question 21. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water. 22. Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers 23. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 24. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible, if applicable. 25. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc, if applicable. 27. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 28. Unit will comply all the condition mentioned in CLU/NOC issued by DTCP 29. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB. 30.

Unit should use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in the furnace. 31. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water & Air ACT will be revoked. 32. Unit will strictly comply the HOWM Rules and obtained authorization/registration as applicable. 33. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB and oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL 34. Unit will comply the SOPs guidelines issued by CPCB time to time in future 35. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable 36. Unit will not use any type of source of Air emission except GEN set. 37. Unit will robustly operate its ETP and ensure that the parameters of the treated effluent are within the prescribed limits. 38. Unit will ensure the compliance of orders of Honble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana 39. unit shall ensure safe and proper disposal of solid waste, through suitable technology 40. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022 41. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time 42. Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time 43. Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit. 44. Unit will comply with the E-Waste rules, guidelines of CPCB for e waste recycling and other directions as issued from time to time and if found violating any of the provisions of E waste Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit. 45. Unit should strictly comply the MSW Rules 2016 and updated time to time 46. Unit shall strictly comply with the directions of CAQM w.r.t DG sets. 49. Unit will submit the compliance of CTO conditions within 90 days.

AKANSHA TANWAR

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Date: 2025.06.16 09:27:15 +05'30'

Regional Officer, Nuh

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

Regional Office Nuh, Shed No. 1, Roz Ka Meo Industrial Area, Tehsil – Nuh, District – Nuh (Mewat), Haryana - 122103.

Email:- hspcbrouh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220923GSMWCTO39995110

Dated:08/08/2023

To.

M/s :E Waste Recyclers India
Shed No 15 Roz Ka Meo Industrial Area Nuh

Subject: Grant of consent to operate to M/s E Waste Recyclers India.

Please refer to your application no. 39995110 received on dated 2023-06-28 in regional office Nuh. With reference to your above application for consent to operate, M/s E Waste Recyclers India is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	138.12
Total Land Area(Sq. meter)	923.0
Total Builtup Area(Sq. meter)	1341.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. BOD	mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack with dust collector	15 m
Emission parameters	

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. CTO so granted is on the basis of detail submitted by the unit in online application, CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage.

2. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board.

3. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting construction activity and other allied activities.

4. The unit will ensure STP/APCM along with the main project as applicable.

5. The unit will always ensure adequate acoustic enclosures/chambers on their GENSETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules and unit should use only Fuel, approved by CAQM, CPCB, HSPCB, Hon'ble NGT in GEN set and other process

6. Unit will apply for CTO renewal at least 90 days before expiry date of this CTO.

7. That in case any additional charges / fees / penalty etc. are found payable towards this CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office.

8. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent

9. Unit will use underground water after obtaining prior approval from concerned authority, during construction phase of the project and for sprinkling unit will not use underground water and use only treated effluent of STP.

10. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.

11. That the project proponent will comply all the conditions mentioned in clearances and other

licenses issued by different authorities.

12. Unit will use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. Gen sets
13. Unit will not use in their GEN set as a fuel i.e. pet coke, furnace oil and LSHS etc and only use fuel as per CPCB and CAQM, directions/guidelines
14. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
15. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
16. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water.
17. A detailed water harvesting plan may be submitted by the project proponent
18. Unit will dispose off their waste/spent oil of GEN sets only to authorized recyclers by the HSPCB and oily cloths, gloves and other oily waste should be handed over to GEPIL.
19. Unit must comply the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, CAQM, HSPCB, CPCB, CAQM, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice.
20. Unit should provide open space area surrounding the project as per guidelines /rules /Acts of Fire Department.
21. Unit will not discharge any type of effluent in drains /nallahs/channels /canals and rivers etc. without prior approval of the board
22. Unit will not change the quantity of domestic effluent/trade effluent /Air emission without prior permission of the Board
23. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc
24. Unit will dispose of all the wastes scientifically as per guidelines, directions, rules and advisories issued by National Green Tribunal, MOEF, CPCB, HSPCB, ULB department, District Administration and other authorities/ agencies and Hon'ble Courts.
25. That unit will strictly comply with the directions of CAQM w.r.t GEN sets
26. Unit shall abide the compliance of noise rules.
27. The unit shall make all the arrangement for odor control and comply with guidelines of CPCB for control of Odor and take all steps to ensure that there is no environmental pollution, nuisance odour due to operation of the unit.
28. unit shall ensure safe and proper disposal of solid waste, through suitable technology
29. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPC-IIPWM(SUP)/2022 dated 01.02.2022
30. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time
31. Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time
32. Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons.
33. Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit.

34. Unit will install RECD in Gen sets and will strictly comply with the direction of CAQM regarding operation of GEN sets in Delhi NCR.
35. Unit should obtained authorization/registration from CPCB as per E- Waste rules time to time amended.
36. Unit will submit the compliance of CTO conditions within 90 days.

*Regional Officer, Nuh
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

Regional Office Nuh, Shed No. 1, Roz Ka Meo Industrial Area, Tehsil – Nuh, District – Nuh (Mewat), Haryana - 122103.

Email:- hspcbrouh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 843072323GSMWCTO37936855

Dated:16/07/2023

To.

M/s :PAMP PRECISION MANUFACTURING INDIA PRIVATE LIMITED
Rojka Meo Industrial Area, Nuh

Subject: Grant of consent to operate to M/s PAMP PRECISION MANUFACTURING INDIA PRIVATE LIMITED.

Please refer to your application no. 37936855 received on dated 2023-05-30 in regional office Nuh. With reference to your above application for consent to operate, M/s PAMP PRECISION MANUFACTURING INDIA PRIVATE LIMITED is hereby granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, le
Category	RED
Investment(In Lakh)	13551.0
Total Land Area(Sq. meter)	15794.0
Total Builtup Area(Sq. meter)	15794.0
Quantity of effluent	
1. Trade	30.0 KL/Day
2. Domestic	30.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Trade Effluent Parameters	

1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	4
Height of stack	
1. Stack attached with JET BAG FILTER STACK	18 meter
2. Stack attached with SILVER RECOVERY	18 meter
3. Stack attached with P O W D E R P R O D U C T I O N	18 meter
4. Stack attached with Gen set s	30 meter
Emission parameters	
1. SPM	80 mg/m ³
Product Details	
1. SILVER CONTACT	0.5 Metric Tonnes/day
2. SILVER SALTS	0.4 Metric Tonnes/day
3. SILVER POWDER	0.4 Metric Tonnes/day
4. Precious metal bearing wastes	1 Metric Tonnes/day
5. Precious platinum group metal bearing Ewaste	1 Metric Tonnes/day
6. Precious metal bearing anode slime, filter cake	2 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Rotary furnace	4 TPH
2. Small top blown rotary furnace	200 KG/Hr
3. Induction melting furnace	60 KG/Hr
Type of Fuel	
1. Electricity	Kilowatt/day
2. LPG	0.23 Meter cube/hr
Raw Material Details	
L O W G R A D E PRECIOUS METAL WASTE	4 Metric Tonnes/Day
SILVER GRAINS	0.4 Metric Tonnes/Day
SPENT CATALYST	1 Metric Tonnes/Day

VIJAY
CHAUDHARY

Digitally signed by VIJAY CHAUDHARY
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Regional Officer, Nuh

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit was obtained 1st CTE Vide No. HSPCB/Consent/ : 313119821GSMWCTE18137207 Dated:15/12/2021 with the category “Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making” after that unit was obtained CTE for expansion Vide No. HSPCB/Consent/ : 843072322GSMWCTE27526704 Dated:02/10/2022 with the category “Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, le” Unit was obtained first CTO vide No. HSPCB/Consent/ : 313119822GSMWCTO19632130 Dated:13/01/2022 with the category “Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making” second CTO was obtained with the same category and after CTE expansion 1st CTO Vide No. HSPCB/Consent/ : 843072322GSMWCTO29291075 Dated:26/10/2022 was obtained with category “Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, le” . In view of above it is clearly shows that unit will be involved in recycling Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, le -----AND----- Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making
2. CTO so granted is on the basis of detail submitted by the unit in online application, CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO/CTE will be revoked & further action will be taken as per law if any violation observed at any stage.
3. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board.
4. Unit will apply for renewal of CTO 90 days before expiry of this CTO.
5. Unit will obtain all necessary clearance from all concerned departments/Authorities .
6. The unit will maintain agreement with M/s MMTCPamp india private limited, Roz ka meo industrial area tehsil Nuh Distt Nuh (Mewat) for treatment of trade and domestic effluent and if the parameters of ETP and STP of M/s MMTCPamp india private limited, roz ka meo

industrial area tehsil Nuh Distt Nuh (Mewat) exceed than the prescribed limits, then action/penalty/legal action and other Acts will be also applicable on your unit

7. The unit will always ensure adequate acoustic enclosures/chambers on their GEN SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules,

8. That in case any additional charges / fees / penalty etc. are found payable towards this CTO application as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office.

9. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.

10. Unit will not use in their any process as a fuel i.e. pet coke, furnace oil, LSHS, coal and wood etc and use only cleaner fuels namely electricity, natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. and other cleaner fuels approved by HSPCB/CPCB/CAQM time to time for these type units.

11. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.

12. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.

13. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.

14. A detailed water harvesting plan may be submitted/ maintained by the project proponent.

15. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.

16. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB, ETP sludge, oily cloths, gloves and other waste will be handed over to Common treatment, storage, and disposal facilities (TSDFs).

17. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water & Air ACT will be revoked

18. The unit will ensure proper sampling arrangements on their stacks and effluent sources as applicable.

19. Unit will not change the raw material and product without prior permission from the board.

20. Unit must comply with the directions, conditions, guidelines, orders and rules etc. issued by HSPCB, Monitoring committee, CPCB,CAQM, MoEF&CC, National Green tribunal, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTO so granted shall be revoked and initiate actions under EP Act, Air Act,1981, Water Act, 1974 and Different rules.

21. Unit will ensure connectivity of Online Monitoring Devices on the Emission and Discharge sources with the HSPCB and CPCB server as applicable.

22. Unit will submit the analysis report analysed from boards lab within 90 days.

23. unit will obtain authorization under HOWM rules for utilization of the Hazardous waste under rule 9 as a resource or after pre-processing either for co-processing or for any other use as applicable.

24. Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers

25. Unit will ensure the compliance of orders of Honble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana
26. unit shall ensure safe and proper disposal of solid waste, through suitable technology
27. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022
28. Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons.
29. Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will be revoked apart from initiation of legal action against the unit.
30. Unit will mentioned AQI level in the premises of the industry .
31. Unit has already obtained **Authorization under E- Waste** vide Authorization No.HSPCB/2023/35610371EWREF00 Date of Submission :30/03/2023 Dated:04/05/2023 Application No:35610371 in this authorization at serial No. 14 mention that “Unit shall not be permitted for **chemical leaching or heating process or melting the material**” was mentioned due to typographical mistake Hence serial No. 14 in authorization No. HSPCB/2023/35610371EWREF00 Date of Submission :30/03/2023 Dated:04/05/2023 Application No:35610371 is considered deleted
32. Unit will submit the compliance of CTO conditions within 90 days.

HARYANA STATE

VIJAY
CHAUDHARY
Regional Officer, Nuh

Haryana State Pollution Control Board.

Digitally signed by VIJAY CHAUDHARY
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ou=HARYANA STATE POLLUTION CONTROL BOARD, postalCode=141001,
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HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com

Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as **Annexure-P**.

These orders shall come in to force with immediate effect.

Dated Panchkula, the
3rd December, 2020

Ashok Kheterpal,
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)
For Chairman

Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)
For Chairman

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

- 1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.
- 1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this

regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1st CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.

The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.

1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.

1.25 The provisions of inspection policy issued by the Board shall be strictly complied.

1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in

2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.

2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and NOC/CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.
- In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.
- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway, as per schedule available on the website of the Board i.e. www.hspcb.gov.in.

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial/ Non-Industrial Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity \geq 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation \geq 100 KLD)

List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible form ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation ≥ 10 KLD but < 100 KLD)
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation > 100 KLD)

List of Green Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills/Atta Chakki (dry process) running on commercial mode with packing facility of Atta for selling it into market (having wheat cleaning process and fugitive dust)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction (no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with approved fuel operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (up to 20 HP motor)
45.	Spice grinding (>20 HP motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water (without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder (fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing (with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments
70.	Manufacturing of bakelite molded components
71.	Railway Stations (Waste Water Generation <10 KLD)
72.	Gaushalas (having waste water generation <100 KLD)
73.	Compressed/refined bio-gas production for bio-degradable wastes (No waste water discharge from digester and also feed slurry to digester having volatile organic fraction more than 75%)

List of White Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass 51ydel51es and vilas making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
	hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)
44.	Atta chakki for personal use with dry process without involving wheat cleaning process and fugitive dust emission
45.	Compressed/refined bio-gas production for bio-degradable wastes [Domestic bio-digesters based on cow dung or house hold biodegradable waste (such as gobar gas plant)]

**Check List of documents for obtaining consent to establish (CTE) under
Water Act, 1974 / Air Act, 1981**

I. 1st Consent to Establish

1. Online application
2. Proof of deposit of NOC/CTE fee and performance security.
3. C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project.
4. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate.
5. Power of attorney/authority letter to sign the application.
6. Allotment letter of the plot issued from the concerned authority in case of approved industrial area.
7. Manufacturing process and process Flow Chart.
8. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards.
In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack.
9. Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for District Gurugram and Nuh).
10. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
11. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.
12. Report of Revenue Department / Forest Department & other concerned departments regarding sitting parameters in respect of Stone Crushers, Hot Mix Plants, Screening Plants, Pulverizes, Poultry Farms and License of DFSC in Case of brick Kilns.
13. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
14. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly registered with revenue authorities).
15. Copy of Environmental Clearance in case of the projects covered under, EIA Notification dated 14.09.2006.
16. Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and address of Directors/Partners.
17. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as

per Annexure-VII.

18. Site plan of the unit in case it is located outside approved industrial area.
19. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

II. Renewal/Extension of Consent to Establish

1. Online application for renewal of CTE with declaration on prescribed Performa (Annexure-VIII).
2. Proof of deposit of NOC/CTE fees (as per schedule available on the web-site of the Board i.e. www.hspcb.gov.in)
3. Copy of 1st CTE & previous renewed CTE (if any).
4. Power of Attorney/authority letter to sign the application.
5. Progress report regarding construction of project and installation of pollution control measures/devices, as per scheme submitted while obtaining 1st CTE.
6. Valid license or proof of submission of application for renewal of license to Town and Country Planning Department or any other concerned authority, in case of Building and construction projects and Township and Area Development projects.

III. Consent to Establish for expansion of the existing project

Apart from the documents required for obtaining 1st CTE and NOC/fee, following additional documents are required to be submitted along with application for CTE for expansion of projects:-

1. Copy of valid CTO under Water Act, 1974/ Air Act, 1981 and Authorization under Hazardous Waste Management Rules (if applicable) for the existing project.
2. Latest inspection report and analysis reports of effluent/ air emissions/ noise (as applicable), conducted by Board officers for the mandatory inspection, if conducted.
3. Copy of fresh analysis reports of effluent/air emissions/ noise, analyzed from Board's lab/recognized lab. (not more than 03 month old)
4. Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per **Annexure -XIII**.

Performance Security prescribed for obtaining the Consent to Establish.**a) Performance Security as per investment cost of the projects (other than mentioned at Sr. No. b).**

Sr. No.	Capital Investment Cost of the project (Cost of land, building, Plant and Machinery)	Red Category (in Rs.)	Orange Category (in Rs.)	Green Category (in Rs.)
1.	Upto 0.5 crore	25,000/-	12,500/-	5,000/-
2.	Above 0.5 crore upto 1.00 crore	50,000/-	25,000/-	10,000/-
3.	Above 1.0 crore upto 5.00 crore	1,00,000/-	75,000/-	25,000/-
4.	Above 5.0 crore upto 10.00 crore	2,00,000/-	1,50,000/-	50,000/-
5.	Above 10.00 crore upto 50.00 crore	3,00,000/-	2,00,000/-	1,00,000/-
6.	Above 50.00 crore upto 100.00 crore	4,00,000/-	2,50,000/-	1,25,000/-
7.	Above 100.00 crore	5,00,000/-	3,00,000/-	1,50,000/-

b) Performance Security for specific projects irrespective of investment cost

1. Hot Mix Plants/ Stone Crushers/ Screening Plants : 50,000/-
2. Brick Kilns : 25,000/-
3. Mining Projects:-
 - a) More than ten Hectares : 5.0 lac
 - b) Five to ten Hectares : 2.5 lac
 - c) Less than five Hectares : 1.0 lac

Declaration by the applicant for obtaining Ist CTE

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HOWM Rules, 2016, Rules and procedure framed there under and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
3. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 and Rules framed there under HOWM Rules, 2016 and standards/norms prescribed for discharge of pollutants under EP Rules, 1986 after commissioning of our unit.
4. That we have not started the work at the site for construction of plant and installation of machinery of our project and will also not start the same before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Haryana State Pollution Control Board.
5. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.
6. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
7. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Format of the application for auto renewal of the consent to establish under Water Act, 1974 / Air Act, 1981.

To

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to establish under Water Act, 1974 / Air Act, 1981- Self certification.

Ref: Consent to establish issued by the Board vide letter no. _____ dated _____ valid up to _____.

Sir,

We are submitting herewith application for auto renewal of our consent to establish under Water Act, 1974 / Air Act, 1981 granted by your Board vide letter under reference, along with the prescribed NOC fees for the same and the following declaration and undertaking as per policy of your Board :-

1. That we have a valid consent to establish under Water Act, 1974 / Air Act, 1981 issued by HSPCB vide above referred letter validity upto _____, copy of which is enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided to the Board earlier with original application for obtaining original Consent to Establish referred above and therefore the same may be considered for present application for renewal of consent to establish for another period w.e.f. _____ to _____.
3. That the proposed capital investment cost of our industry/ project, as per documents submitted with earlier application for consent to establish granted by HSPCB vide above referred letter, was Rs. _____ lacs, which will remain the same and will not be increased in terms of land, building and plant and machinery, without prior information / permission of the HSPCB.
4. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, scheme of pollution control measures and increase in production or pollution load and will remain same as submitted in original application for consent to establish.
5. That we shall deposit the balance NOC fees if found due at any later stage due to increase in capital investment cost on land, building, plant and machinery.
6. That we are complying with the conditions of consent to establish granted earlier vide letter under reference and further undertake to comply with further conditions if any imposed by HSPCB in future.
7. That we shall install all the required pollution control measures and devices as per scheme / proposal already submitted by us with our original application for consent to establish upto the satisfaction of the Board side by side in proportionate to the construction of the project and before the commissioning of the unit failing which Board will be at liberty to forfeit the

performance security deposited by us with the Board in this regard beside taking legal action under the provisions of relevant Acts/Rules applicable to our unit.

8. That we shall not start even trial production without obtaining prior consent to operate for trial production from the HSPCB.
9. That we shall provide all the arrangements for sampling of air emissions and effluent as prescribed by the Board and online monitoring systems as directed by the HSPCB/CPCB from time to time, in our unit before starting even trial production.
10. That in case our unit is not fully established within the validity period of extension of CTE, than we shall apply afresh for obtaining new CTE, 90 days before the expiry of the renewed CTE.
11. That we are complying and shall comply with all the conditions of Environmental Clearance (in case unit is covered under EIA notification dated 14.09.2006.)
12. That we shall comply with all the relevant provisions of water Act, 1974, Air Act, 1981, EPA, 1986 and Rules made their under including Hazardous Waste (MH&TM) Rules, 2008 applicable to our unit.
13. That we undertake that auto renewal of consent to establish will not prevent the HSPCB for taking coercive action against us if our unit fails to comply the prescribed standards or conditions of consent to establish granted and renewed to our unit or only applicable provision of Water Act, 1974, Air Act, 1981 and EPA, 1986 and Rule made their under.
14. That the declaration and undertaking given above has the approval of all the partners / Board of Directors / owners of the industry / project and copy of resolution of the Board / power of attorney in the regard is attached herewith.

It is therefore requested that the consent to establish may kindly be renewed/extended further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Undertaking by those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE.

I, _____ S/o/D/o/W/o _____ in the capacity of _____ of M/s _____ undertake as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That our unit have been granted consent to establish by the Board under Water Act, 1974 /Air Act, 1981 vide Letter no. _____ dated _____ valid up to _____.
3. That the detail about the status of our project constructed and established till date is attached herewith.
4. That we do not want to continue the work for construction and installation of our project beyond the validity period of consent to establish granted by the Board at this stage.
5. That we shall apply for extension of consent to establish as and when the remaining work for construction and installation of the project is proposed to be started well in advance and will not start the construction and installation work of the project without further extension of the consent to establish from the Board.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Check list of documents for obtaining Ist consent to operate (CTO)**I. 1st Consent to Operate**

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of safety audit report duly audited with the help of an expert, atleast 90 days before commencing the activity and onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
12. Occupation certificate issued by Town & Country Planning Department, in case of Building & construction projects/area development projects.

II. Renewal of consent to operate

1. Online application for renewal of CTO on prescribed Performa (Annexure-XI).
2. Proof of deposit of required and applicable consent fee (as per schedule available on the web-site www.hspcb.gov.in).
3. Copy of previous CTO.
4. Power of attorney/authority letter to sign the application.
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. Latest inspection report and analysis reports of effluent/ air emissions/ noise conducted by Board officer (s) for the mandatory inspection, if conducted.
7. Copy of fresh analysis reports of effluent/air emissions/ noise analyzed from Board's lab/recognized lab. (not more than 03 months old)
8. Environment Statement in Form V for the financial year ending on 31st March (required in compliance of Rule 14 of EP Rules, 1986).
9. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
10. Permission of the concerned authorities for disposal of the effluent in to sewer/drains etc (in case not submitted earlier).
11. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit (in case not submitted earlier).
12. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to operate for the period _____ under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ by the Board vide letter No. _____ dt. _____ and No. _____ dt. _____ respectively. Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period _____ to _____, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. _____ to _____.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on _____ is Rs. _____ lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto _____ and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.

6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers on _____ alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.
9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Checklist of documents for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. Fard Jamabandi and Intkal of land of the unit in case unit is located outside approved industrial area/estate.
12. Allotment letter of the plot issued from the concerned authority in case of approved industrial area/estate.
13. Manufacturing process and process Flow Chart.
14. Report of Tehsildar and District Forest Officers regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for Gurugram and Nuh District).
15. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of

Sultanpur National Park in District Gurgaon.

16. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or Panchayat as the case may be.
17. Lease deed/ Rent Agreement duly registered with revenue authorities, in case land is taken on lease/rent.
18. Site plan of the unit in case it is located outside approved industrial area.
19. Environment Statement in Form V for the financial year ending on 31st March. (required in compliance of Rule 14 of EP Rules, 1986).
20. Proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, in case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
21. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Declaration by the applicant for obtaining CTE for expansion of the project.

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That we are operating pollution control devices in our industry regularly and effectively and meeting the standards prescribed under Environment (Protection) Rules, 1986 for discharge of pollutants into the atmosphere, which will be maintained in future also.
3. That we shall install the required and adequate pollution control devices for the expansion project in our industry before commissioning the production and will also obtain prior consent to operate before starting trial production in our expansion project.
4. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
5. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Performa for submission of application by the units for change of their name in the record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	:	
2.	New name of the unit after change as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Reasons for the change in the name of the unit	:	
5.	Competent authority for change of name of the unit	:	
6.	Letter no. and date of authority granted the permission for change of name	:	
7.	Status of CTO/authorization of the old unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
8.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
9.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit.	:	
10.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
11.	Manufacturing process, raw materials and products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	Declaration; (i). That I am the authorized signatory of my unit to submit this application. (ii). That there is/will be no change in the ownership/ manufacturing process /raw materials/ products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB. (iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while giving permission for change of name of the unit in the record of HSPCB.	:	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- e) Proof of NOC/CTE fees deposited.
- f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

Performa for recommendation of Regional Officer regarding grant of permission for change of name of unit in record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	
2.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority.	
3.	Competent authority for change of name of unit	
4.	Reasons for the change in the name of the unit.	
5.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
6.	Letter no. and date of authority granted the permission for change of name	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of new name of unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the ownership, manufacturing process, raw material and products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of application for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the existing unit registered with the Board	:	
2.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Competent authority for registration of name of unit.	:	
5.	Letter no. and date and authority where the unit registered its name.	:	
6.	Status of CTO/authorization of the existing unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
8.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/ rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.	:	
9.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
10.	Detail of change in ownership	:	
11.	Manufacturing process/raw materials/products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	<p>Declaration;</p> <p>(i). That I am the authorized signatory of my unit to submit this application.</p> <p>(ii). That there is/will be no change in the manufacturing process / raw materials /products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB.</p> <p>(iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while transferring the consent/other clearances and giving permission for replacement of name of the unit in the record of HSPCB.</p>	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

Name & address of
applicant unit:

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- d) Proof of NOC/CTE fees deposited.
- e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

Performa for recommendation of Regional Officer regarding grant of permission for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the applicant unit	
2.	Name & address of the existing unit registered with the Board	
3.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
4.	Competent authority for registration of name of unit.	
5.	Date and authority where the unit registered its name.	
6.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of name of new unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process /raw materials /products of the unit.	
16.	Whether there is any change in the manufacturing process / raw material /products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of proposal by the concerned Branch in Head Office dealing with consent management for the cases of permission for change of name of the units or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.

1.	Subject:- (Type of case; Whether for grant of permission for change of nomenclature (name) of the unit without other changes or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.)	
2.	Regional Officer submitting the recommendation alongwith recommendation.	
3.	No. and date of letter vide which recommendation submitted	
4.	Date of receipt of application in Regional Office	
5.	Date of receipt of the case in Head Office	
6.	Name & address of the applicant unit	
7.	Name of the existing unit already registered with HSPCB	
8.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority. (in case of change of name without other changes) Or Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
9.	Whether deposited required and applicable NOC fee as per report of RO.	
10.	Status of CTO under Water Act/Air Act and authorization with validity if granted.	
11.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
12.	Whether submitted all the required documents as per checklist.	
13.	In case of shortcomings in the documents, detail of such documents	
14.	Status of Registration of new name/ new unit's name with competent authority with date	
15.	Competent authority for registration of name of unit.	
16.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	

17.	Manufacturing process/raw materials/products of the unit.	
18.	Observation of the Branch.	
19.	Proposal of the Branch.	

Checklist of documents**1. For only change of nomenclature (name) of the unit in the record of the Board:**

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- (d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- (e) Proof of NOC/CTE fees deposited.
- (f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

2. For transfer of interest of a person in his industry to any other person or Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- (d) Proof of NOC/CTE fees deposited.
- (e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- (f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- (g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

SOPs for E-Waste Recycler
[Information Required for Registration of E-Waste Recycler on the Portal under E- Waste
(Management) Rules, 2022]



Central Pollution Control Board
Waste Management Division-III
(Ministry of Environment, Forest & Climate Change, Government of India)
'Parivesh Bhawan', East Arjun Nagar
October 2024

1.0 Background:

MoEF&CC has notified E-Waste (Management) Rules, 2022 vide notification No. GSR 801(E) dated November 02, 2022. The rules are effective from April 01, 2023 and have superseded existing E-Waste (M) Rules 2016. The rules intend to manage e-waste in an environmentally sound manner (ESM) and also promote Circular Economy through the regime of Extended Producer Responsibility (EPR).

1.1 Entities under Extended Producer Responsibility (EPR) Framework:

The E-Waste (M) Rules, 2022 stipulate EPR framework [Rule 4 (1)] for implementation of these Rules. The EPR framework provides for the following four types of entities namely:

- (a) manufacturer;
- (b) producer;
- (c) refurbisher; and
- (d) recycler

The above entities are required to register on the portal which is defined vide Rule 3 (1)(s) as an online system developed by the Central Pollution Control Board for the purposes of these rules. In case any entity falls in more than one categories as above then the entity has to register under those categories separately. No entity will carry out any business without registration. **The entities registered on the portal shall not deal with any unregistered manufacturer, producer, recycler and refurbisher.**

1.2 Recyclers as defined in the E-Waste (Management) Rules, 2022:

Any person or entity who is engaged in recycling and reprocessing of waste electrical and electronic equipment or assemblies or their components or their parts for recovery of precious, semi-precious metals including rare earth elements and other useful recoverable materials to strengthened the secondary sourced materials and having facilities as elaborated in the guidelines of the Central Pollution Control Board.

2.0 Registration of recyclers on the Portal;

- a) All the application for registration has to be made on-line through the designated portal available at the URL: <https://eprewastecpcb.in>
- b) The validity of registration will be of five (05) Years from the date of issue of Recycler Registration **Certificate**.
- c) The Registration Certificate will be communicated through portal to the **Recyclers**. The Registration Certificate will contain Registration Number.
- d) In case of incomplete application, all the shortcomings will be communicated through the portal to the **Recyclers** within 30 working days of receiving of the application on the portal. **Recyclers** has to reply within 07 working days on the portal. On receiving of the reply on the portal the application will be processed.

Part A**Section 1: Basic Information**

For Registration under above the said Rules, the recyclers have to submit on the portal following basic information and documents/declaration/affidavits:

- i. Name of the company
- ii. Details of the recycling facility
 - a. Address
 - b. Geo coordinates
 - c. Email id
 - d. Contact number: (Mobile & landline)
 - e. Year of establishment
 - f. CTE under air and water act (number and date of issue)
 - g. CTO under air and water act (number and date of issue)
 - h. Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 (number and date of issue)
 - i. PAN Number
 - j. GST Number
 - k. CIN Number (optional)
- iii. Details of authorized person
 - a. Name, Designation, Email & Mobile Number of authorized person
 - b. Aadhar number of authorized person (Optional)

Section 2. Documents in support of basic information

Following documents to be uploaded:

- i. Copy of CTE under water and air act issued by concerned SPCB/PCC
- ii. Copy of the CTO under water and air act issued by concerned SPCB/PCC
- iii. Copy of Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 issued by concerned SPCB/PCC
- iv. PAN Card
- v. GST Certificate
- vi. Incorporation Certificate if available (optional)
- vii. Aadhar Card of authorized person (Optional)

Section 3: Details of recycling

1. **Details of E-Waste – The recyclers have to provide details of Waste EEE items for which it wishes to have Registration:**
2. **Capacity in Tonnes per Year: (As per CTO)**
 - i. **Production details i.e., Details of end product that is details of material likely to be recovered after recycling and other products of recycling for ensuring material balance.**

Category of E-Waste	End Products for EPR Certificates	Other products of recycling for ensuring material balance

- ii. **Documents to be attached.**
 - a. **Recycling capacity in terms of both raw material & product**
 - b. **Geotagged Video of the unit with all installed plant and machineries (to ensure operational /active Video link- Inactive Video Link after grant of registration will be considered as willful concealment of information)**
 - c. **Geotagged Pictures of the unit**
 - d. **Self-Declaration on submission of authentic data (as per template given at Annexure-I). The self-declaration will also include confirmation that adequate occupational safety/Health and fire safety measures have been taken in the plant. (On the company's letter head with signature of authorized person & company seal)**

The recycler will be provided registration on the basis of information provided by it in the portal. Physical/virtual inspection of the recycling unit will be carried out either by Regional Directorate of CPCB/ SPCBs/PCCs after grant of registration.

3.0 Digital Checklist for evaluation of application for recyclers

The following digital check list on the portal will be used for evaluation of applications for registration. CPCB will specify short-comings if any in remarks column and digital copy of the check list will be forward through the portal to applicant recyclers The applicant recyclers can see the check list using his log in credentials on the portal after CPCB sends it.

Digital Checklist for evaluation of Application for Recycler Registration

S.No	Details of information required	Provided (Yes / No)	Remarks
1.	Name and full address along with telephone, GST and PAN number, e-mail and other contact details of Recycler (Address of Recycling Facility Location - Also ensure that in GST Certificate the address should be the address of recycling facility).		
2.	Name of the Authorized Person and full address with e-mail, telephone, PAN & Aadhar number)		
3.	List of documents to be uploaded: i. Copy of CTE & CTO ii. Copy of Authorisation iii. Geo coordinates iv. PAN (Company and Authorized person) v. GST vi. Aadhar vii. Video of the recycling facility		
4.	Basic details <ul style="list-style-type: none"> • List of EEE to be recycled • Annual recycling capacity (As per CTO) • Details of end product that is details of material likely to be recovered after recycling and other products of recycling for ensuring material balance. • Recycling Process Flow • Details of installed equipment as per recycling process flow 		
5.	viii. Self-Declaration on submission of authentic data. The self-declaration will also include confirmation that adequate occupational safety/Health and fire safety measures have been taken in the plant. (On the company's letter head with signature of authorized person & company seal)		

4.0 Guidance to applicant recycler seeking Registration under E-Waste (Management) Rules, 2022 for filling on line application on the Portal [URL: <https://eprewastecpcb.in>] for grant of Registration and issue of Registration certificates

The following table will provide guidance to applicant **recycler** in filling up Application on the portal for Registration and EPR Targets/Obligation

S. No	Information sought	Guidance for providing information
1.	Name and full address of the recycler along with telephone, GST and PAN number, e-mail and other contact details of Recycler (Address of Recycling Facility Location- Also ensure that in GST Certificate the address should be the address of recycling facility).	<ul style="list-style-type: none"> i) The address in the recycler form should be the place where the recycling facility is located. Do note that address given by the applicant in its supporting documents i.e., CTE, CTO and Authorisation, GST Certificate, should be same as the address given in sign up form and it should be the address of facility ii) The contact information i.e phone number, mobile number, e-mail provided should be functional and readily accessible by the applicant.
2.	Name of the Authorized Person and full address with e-mail, telephone, PAN & Aadhar number)	<ul style="list-style-type: none"> i. Provide name of authorised person along with its full postal address, e-mail id, mobile number, landline number. ii. It is always better to have alternate authorised persons and his/her required details. iii. The authorised person can be the person who will be managing /handling the Recycling operation and facility. iv. In case of change of authorised person, the recycler has to inform CPCB about the same immediately. <p>Note: Any communication regarding status/processing of the application will be done only with the authorized person of the company. CPCB will not interact with any other person other than authorized person (s).</p>
3.	List of documents to be uploaded: <ul style="list-style-type: none"> i. Copy of CTE & CTO ii. Copy of Authorisation iii. Geo coordinates iv. PAN (Company and Authorised person) v. GST vi. Aadhar (Optional) vii. Video of the recycling facility 	<ul style="list-style-type: none"> i. Recycler have to upload on the portal, scan copy of their CTE, CTO, Authorisation, geo coordinates, PAN, GST Aadhar and Video of recycling facility ii. (Address in GST/ CTO, Authorisation should be as per address given in sign up form.) <p>(The Recycler is also required to ensure that the address in above documents should be the place where recycling facility is located).</p>
4.	Basic Details	Recyclers are required to select EEE which can be recycled at their facility

S. No	Information sought	Guidance for providing information
		<p>Annual recycling capacity as per CTO</p> <ul style="list-style-type: none"> • Details of end product that is details of material likely to be recovered after recycling and other products of recycling for ensuring material balance. • Details of installed equipment for recycling
5.	Self-declaration	<p>Self-Declaration on submission of authentic data (as per template given at Annexure-I). The self-declaration will also include confirmation that adequate occupational safety/Health and fire safety measures have been taken in the plant. (On the company's letter head with signature of authorized person & company seal)</p>

5.0 Target Time and modality of granting registration

- i. CPCB shall examine the applications for registration of recycler so received on the portal and respond with digital check-list through the portal within **30 working days** in case of incomplete applications. A digital check list of short comings will be issued through the portal by the concerned Division of the CPCB. The applicant recycler can see the digital checklist of short comings by logging on the portal using their login credentials.
- ii. CPCB **shall grant Registration** to Recycler after evaluation of recycler's application submitted with respect to the required information as per this SOP within **30 working days after ensuring that application is complete in all respect.**
- iii. CPCB shall **conduct verification of the recycling facility within three months of granting the registration on the portal either through physical or video conferencing mode.** The physical verification will be **for confirming the information provided by the applicant recyclers.**
- iv. In case of non-confirmation, the registration will be suspended after issuing notices and seeking explanation from the recycler and after giving opportunity for hearing to the recycler before the Approving Authority, CPCB
- v. The grant of recycler registration will be in the form of a digital certificate through the portal based on information/documents provided by the recycler.

6.0 Grant of Registration on the portal and issue of EPR certificates

- i. **Divisional Head, WM-III Division CPCB** shall be the Approving Authority for grant of recycler registration and for amendments in the recycler registration.
- ii. The concerned Division of CPCB shall evaluate the application on the portal as per this SOP. **Once the application found complete by division as per the SOP, the Divisional Head will approve the application.**

7.0 Revocation of Registration

As per Rule 4(5) of the E-Waste (M) Rules, 2022, registration of registered entity (recycler) will be revoked, by the Central Pollution Control Board if it is found that the registered entity has furnished false information or willfully concealed information for getting registration or returns or reports or information required to be provided or furnished under these rules or in case of any irregularity found, for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may be levied as per rule 22 of the above said rules.

8.0 Appeal

- i. As per Rule 21 E-Waste (M) Rules, 2022 any person aggrieved by an order of revocation of registration passed by the Central Pollution Control Board, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal to the Additional Secretary or Joint Secretary, Ministry of Environment, Forest and Climate Change duly nominated by the Central Government in this regard.
- ii. The Appellate Authority may entertain the appeal after expiry of the said period of thirty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

9.0 Verification and Audit

The Central Pollution Control Board by itself or through a designated agency shall verify compliance of, recyclers through inspection and periodic audit, as deemed appropriate and the actions against violations and for non-fulfilment of extended producer responsibility target, obligations and responsibilities shall be in accordance with the rule 24 of the E-Waste (Management) Rules, 2022.

9.0 Registration Fee:

Registration fee will be charged from the recycler as per the fee structure given at Annexure

Annexure-I**Self-Declaration**

Dated:

We, M/s _____ hereby declare that information provided for registration as a Recycler on the EPR E-Waste portal under E-Waste (Management) Rules, 2022 are true to the best of our knowledge and belief and that it conceals nothing and that no part of it is false.

We, M/s ----- also hereby declare and confirm that adequate occupational safety/Health and fire safety measures have been taken in the recycling.

We also hereby undertake that all the responsibilities of correctness of information as provided will be ours. In case of any data and information found false or misleading at any stage, actions as per the rules may be initiated against us.

(Name and Signature of the Authorized Person)

Designation:

Company Seal

(Hint: On the company's letter head with signature of authorized person & company seal)

Annexure-II

The fee structure for registration of Recycler and Annual Maintenance Charges for all stakeholders for registration on EPR Portal under E-Waste (Management) Rules, 2022

S. No	User Type	Activity	Proposed fee/charges
1	Recycler	New Recycler (1 st time registration valid for five years)	₹ 15,000/-
		Renewal of registration-(after five years)	₹7,500/- + ₹ 0.625/MT for quantity of EPR certificate transaction in the preceding five years
		In case of any amendments/addendum	₹3,000/-
2	Annual Maintenance charges for all stake holders	Annual Maintenance charges for Producers, Recycler, Refurbisher and Manufacturer	₹5,000/-